

BOOK-LET

(CONTAINING NOTIFICATIONS PERTAINING TO VARIOUS DELHI POLICE RULES FRAMED UNDER D. P. ACT, 1978)

Sl. No.	Subject
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1. Adoption of Rules and Orders of the Government.
2. The Delhi Police (Promotion & Confirmation) Rules, 1980.
3. The Delhi Police (Miscellaneous Matters) Rules, 1980.
4. The Delhi Police (Punishment & Appeal) Rules, 1980.
5. The Delhi Police (General Conditions of Service) Rules, 1980.
6. The Delhi Police (Appointment & Recruitment) Rules, 1980.

ADOPTION OF RULES AND ORDERS OF THE GOVERNMENT

NOTIFICATION

Delhi, the 17th December, 1980

No. F.10/5/79-Home (P)/Estt. – In exercise of the powers conferred by Section 5 of the Delhi Police Act, 1978, the Administrator is pleased to prescribe the following rules and orders as amended or revised from time to time which shall apply to all Subordinates, Civilian and Class IV employees of the Delhi Police in addition to the Rules and Regulations made under the aforesaid Act:

- (1) Central Civil Services (Conduct) Rules, 1964.
- (2) Rules regarding grant of Children's Education Allowance to the Central Government Employees.
- (3) Rules regarding transfer of Central Government employees to other Government departments, Companies, Corporations etc. deputation duty allowance.
- (4) General Financial Rules, 1963.
- (5) Delegation of Financial Power Rules, 1978.
- (6) Fundamental Rules and Supplementary Rules.
- (7) Rules governing the Maintenance of General Provident Fund Accounts of Class IV employees by the Heads of Officers/Departments of the Central Government.
- (8) Central Government Health Scheme Rules, 1972.
- (9) House Building Advance Rules.
- (10) Central Civil Services (Leave) Rules, 1972.
- (11) Rules regarding Travel concessions to Central Government Servants during regular leave (L.T.C. Rules).
- (12) Central Civil Services (Medical Attendance) Rules, 1944.
- (13) General Provident Fund (Central Services) Rules, 1960.
- (14) Central Civil Services (Revised Pay) Rules, 1973.
- (15) Central Civil Services (Pension) Rules, 1972.
- (16) Rules for providing immediate relief to the families of Govt. servants who die while in service.
- (17) Central Civil Services (Extra-ordinary) Pension Rules.

- (18) Civil Pension (Commutation) Rules.
- (19) Staff Car Rules.
- (20) Central Treasury Rules.
- (21) Central Civil Service (Temporary Service) Rules, 1965.
- (22) Rules regarding Re-imburement of Tuition fees in respect of children of Central Govt. employees.
- (23) Central Civil Services (Joining Time) Rules, 1979.

In any case of any conflict between provisions of the rules framed under the Delhi Police Act and the Central Government Rules adopted under this notification the provisions of the Rules framed under the Delhi Police Act shall prevail.

2. The Delhi Administration Notification No. F.7(158)/43/General dated 7.12.1943 and all previous notifications/orders on the subject, stands cancelled.

By Order
(Sd/-)

(D.K. DASS)
Secretary (Home)
For and on behalf of the Administrator
of the Union Territory of Delhi.

THE DELHI POLICE (PROMOTION AND CONFIRMATION) RULES, 1980

NOTIFICATION
Delhi, the 29th December, 1980

No. F.10/52/80-Home (P)/Estt. – In exercise of the powers conferred by sub-section (1) of section 147 of the Delhi Police Act (Act 34), 1978, the Administrator is pleased to make the following rules :

1. **Short title** - They shall be called the Delhi Police (Promotion and Confirmation) Rules, 1980.
2. **Applicability** – They shall be applicable to all subordinate ranks of Delhi Police.
3. **Commencement** – these rules shall come into force with effect from the date of their publication in the Delhi Gazette.
4. **Definitions** – “Subordinate ranks” means members of the police force of and below the rank of the Inspector.

“Cadre” means the strength of service or a part of a service or a part of a service sanctioned as separate Unit.

“Ministerial” means a police employee of subordinate rank of and above the rank of Head Constable whose duties are entirely clerical.

“Lower Subordinates” means and includes Police Personnel of and below the rank of Head Constable.

“Upper Subordinates” means and includes Police officers of rank of Assistant Sub-Inspector, Sub-Inspector and Inspector.

5. **General Principles of Promotion** – (i) “Promotions from one rank to another and from lower grade to the higher grade in the same rank shall be made by selection tempered by seniority. Efficiency and honesty shall be the main factors governing selection (Amended vide Notification No. F.5/60/83-H(P)/Estt. dated 07.04.1984). Zone of consideration will be determined in accordance with the rules/instructions issued by the Government from time to time”.

(Substituted in Rule 5 (ii) vide Notification No. F.5/49/88-Home(P)/Estt., dated 09.05.1989).

(ii) All promotions from one rank to another against temporary or permanent vacancies, except in the case of adhoc arrangements shall be on officiating basis. The Competent authority on completion of probation period of two years may assess the work and conduct of the officer himself and in case the conclusion is that the officer is fit to hold the higher grade, he will pass an order declaring that the person concerned has successfully completed the period of probation. If the competent authority considers that the work of the officer has not been satisfactory or needs to be watched for some more time, he may revert him to the post or grade from which he was promoted, or extent the period of probation, as the case may be.

(Substituted in Rule (iii) vide Notification No. F.5/7/85-Home(P)/Estt., dated 04.09.1986).

(iii) In the case of officers who are under suspension of facing departmental enquiry criminal proceedings, their suitability for promotion list should be assessed at the relevant time by the Departmental Promotion Committee and finding reached whether, the officer had not been suspended or his conduct had not come under investigation, he would have been recommended for selection. At the time of preparing the promotion list by selection, the Departmental Promotion Committee should also take a view as to what the Officer's position in the list would be recorded separately and attached to the proceedings in a sealed envelop superscribed findings regarding merit and suitability for promotion list (name of promotion list) in respect of Shri (name and rank of the officer) and not to be opened till after the termination of the departmental enquiry/criminal proceedings against (name of the officer). A departmental enquiry shall be deemed to have been initiated after the summary of allegations has been served.

6. **Promotion to be earned only in concerned cadres** – Unless otherwise provided in these or any other rules framed under the Delhi Police Act, 1978, each member of subordinate rank shall earn promotion in his/her cadre in accordance with the Rules applicable to that cadre.

Substituted in Rule 7, 8 and 9 vide Notification No. F.16/5/2014/H-I/Estt./248 to 250, dt. 16.04.2015(Amendment)

Promotion of enrolled Police Personnel :-

7 (i) A promotion panel shall be maintained for promotion. Based on availability of vacancies, candidates will be promoted from this panel and each panel shall be maintained separately for (1) Executive (2) Technical (3) Ministerial and (4) Steno Cadres.

(ii) The conduct and efficiency of personnel on promotion list shall be, at all times, watched with special care. Any officer whose name exists on the promotion list, if found guilty of a misconduct reflecting upon his character or fitness for responsibility of the post or who reflects either by specific acts or by his record as a whole that he is unfit for promotion to higher rank shall be reported to the Deputy Commissioner of Police/Estt., Delhi in respect of Constables to ASIs and Joint Commissioner of Police, (HQ), Delhi in respect of Sub-Inspectors and Inspectors. However, final decision regarding removal of name (s) from a promotion list shall be taken by the Appointing Authority only after giving show case notice to the individual”.

8. **Constitution of Departmental Promotion Committee** – Fitness of personnel for promotion to various ranks in different grades/cadres shall be judged by departmental promotion committees, which shall be constituted by the Commissioner of Police as under :

(i) For promotion of confirmed Constable to the rank of Head Constable, promotion of confirmed Head Constables to the rank of Asstt. Sub-Inspector and promotion of confirmed Asstt. Sub-Inspector to the rank of Sub-Inspector, the promotion panel should be drawn by the Departmental Promotion Committee, consisting of one Joint Commissioner of Police and two Deputy Commissioners of Police to be nominated by the Commissioner of Police.

(ii) For promotion of confirmed Sub-Inspectors to the rank of Inspector. The promotion panel should be drawn by the Departmental Promotion Committee consisting of Special Commissioner of Police (Admn.) and two Joint Commissioners of Police to be nominated by Commissioner of Police."

"9. **Centralized processing and issue of orders** – Promotion of all categories in various ranks shall be done centrally by Police Head Quarters. After names have been approved by the concerned Departmental Promotion Committee, orders for promotion, when required shall be issued by the Deputy Commissioner of Police, (Estt.) in respect of Sub-Inspectors, Assistant Sub-Inspectors, Head Constables and Constables, and for Inspectors by Additional/Joint Commissioner of Police (HQ) as the appointing authorities."

10 **Reservations** – Reservations in promotions shall be made for Sch. Castes/Sch. Tribes and other categories in accordance with the rules/orders issued by Government of India from time to time.

11. **When Promotion to be made** - Save as provided in the Delhi Police Promotion and Confirmation Rules, 1980, framed under the Delhi Police Act, 1978, all vacancies excepting those to be filled by direct recruitment, shall be filled, by promotion/deputation in the manner prescribed in these rules.

Substituted in Rule 12,13,14,15,16 and 17 vide Notification No. F.16/5/2014/HP-I/Estt./248 to 250, dt. 16.04.2015 (Amendment)

12. **Promotion List**– (1) Promotion List for the post of Head Constables (Executive) through Competitive Examination, shall be a list of confirmed Constables (Executive) considered fit for being sent to lower School Course. Confirmed Constables having a minimum of five years service shall be eligible for consideration. The list shall be framed on the recommendations of the Departmental Promotion Committee, which shall adopt the evaluation system based on (1) Service record (2) Seniority (3) Annual Confidential Reports (4) Acquaintance with Professional test which shall cover the following subjects :-

- Physical endurance test.
- Elementary law and police practical work.
- General Knowledge.
- Professional work done.

(2) A Constable (Executive) upto **30** years of age shall be eligible to appear in tests. The names of selected Constables shall be brought on **Promotion List** in order of their seniority keeping in view the numbers of vacancies in the rank of Head Constables likely to be available in the following one year. The Selected Constable will be sent for Lower School Course subject to their medical fitness. Only three chances to complete the promotional training will be given to a candidate, failing which, his promotional claim will be cancelled. Those who successfully qualify the lower school course shall be promoted on regular basis, from the date of Departmental Promotion Committee held for the candidates against the existing vacancies at the time of Departmental Promotion Committee and for the remaining candidates on the panel, from the date of vacancy as and when such vacancies arise, in order of their respective seniority.

(3) "Constables with a minimum of five years of service shall be eligible to undergo Drill Instructors Course. On satisfactory completion of the course with Ist class proficiency certificate, their names shall be brought on promotional list and sent for training in the next Lower School Course along with others, irrespective of their seniority, subject to the medical fitness. They shall complete a successful five years tenure as Drill Instructor in Police Training College/Police Training School, otherwise they shall be reverted back to the rank of Constable and required to appear in the regular competitive Test for promotion as Head Constable(Exe.). Their seniority on Promotion will be fixed at the bottom of regular promotees and after the list of Out of Turn Promotion in the list drawn after the passing of Drill Course."

"13. **(Technical Cadre)** – Confirmed Constables from specialized and technical cadres including the Bands-men, buglers, mounted Constables, armourers, wireless operators, dog handlers etc., who have put in minimum five years of service as Constable shall be eligible for consideration of promotion provided they fulfill various requirements as prescribed in the rules for the higher post in their respective cadres. Selection shall be made on the recommendation of Departmental Promotion Committee. Constables so selected shall be brought on promotion list (Technical) in order of their seniority in the rank of Constable in their respective cadres. The number of persons included in the list shall be restricted to the existing vacancies and those likely to occur during the course of one year from the date of preparation of list in the respective trade in the rank of Head Constable."

14. Promotion List for the post of Head Constable (Executive) through Seniority-cum-suitability shall be a list of Constables, which shall be prepared by the Departmental Promotion Committee on the basis of length of service and service record, for promotion to the rank of Head Constable. The minimum qualified service of such Constables, who are being considered by Departmental Promotion Committee, should be five years. The ratio of promotion through competitive examination shall be 25% and 75% will be by seniority-cum-suitability. For purposes of seniority such promotees shall be placed after the regular promotion list drawn through competitive test for that year. The selected constables will be sent for Lower School Course subject to their medical fitness. Only three chances to complete the promotional training shall be given to a candidate, failing which, his promotional claim shall be cancelled. Those who successfully qualify the lower school course shall be promoted on regular basis, from the date of Departmental Promotion committee held for the candidates against the existing vacancies at the time of Departmental Promotion Committee and for the remaining candidates on the panel, from the date of vacancy as and when such vacancies arise, in order of their respective seniority.

15. **Promotion List for the post of Assistant Sub Inspector (Executive)** :- (i) Confirmed Head Constables, who have minimum of five years of service in the rank, shall be eligible. The selection shall be made on the recommendations of the Departmental Promotion Committee. The Head constables, so selected, shall be brought on promotion list, keeping in view the number of vacancies likely to occur in the rank of Assistant Sub-Inspector in the following one year, in order of their respective seniority in the rank of Head Constable. They shall be detailed for training in the Intermediate School Course subject to suitable medical examination, except those who are going to be retired within 24 months from the date of commencement of training. Only three chances to complete the promotion training shall be given to a candidate, failing which, his promotional claim shall be cancelled. Those, who successfully qualify the Intermediate School Course as well as candidates, who are exempted from training, shall be promoted on regular basis, from the

date of Departmental Promotion Committee held for the candidates against the existing vacancies at the time of Departmental Promotion Committee and for the remaining candidates on the panel, from the date of vacancy as and when such vacancies arise, in order of their respective seniority.

Technical Cadre – Confirmed Head Constables (Technical Cadres), who have minimum of five years of service as Head Constable, shall be eligible. The selection shall be made on the basis of the recommendations of the Departmental Promotion Committee. The Head Constables so selected, shall be brought on Promotion List (Technical Cadre) in order of their respective seniority, keeping in view the number of vacancies in the rank of Assistant Sub-Inspector (Technical Cadre) in their respective trades likely to occur in the following one year and promoted to the rank of Assistant Sub-Inspector as and when vacancies occur.

Ministerial Cadre – Confirmed Head-Constables (Ministerial Cadre), who have minimum of five years service as Head-Constable, shall be eligible. The selection shall be made on the recommendations of the Departmental Promotion Committee. The Head Constables so selected, shall be brought on Promotion List (Ministerial Cadre) in order of their respective seniority, keeping in view the number of vacancies in the rank of Assistant Sub-Inspector (Ministerial Cadre) in the following one year and promoted to the rank of Assistant Sub-Inspector (Ministerial Cadre) as and when vacancies occur.

16. Promotion List for the post of Sub-Inspector (Executive) :- (i) Confirmed Assistant Sub-Inspector, (Exe.), who have minimum of six years of service in the rank of Assistant Sub-Inspector, shall be eligible. The selection shall be made on the recommendations of the Departmental Promotion Committee. The Assistant Sub-Inspector, so selected, shall be brought on Promotion List in order of their respective seniority, keeping in view the vacancies in the rank of Sub-Inspector likely to occur in the following one year. The selected Assistant Sub-Inspectors shall be sent for training in the Upper School Course, subject to suitable medical examination, except those who are due to retire within 24 months from the date of commencement of training. Only three chances to complete the promotional training will be given to a candidate, failing which, his promotional claim will be cancelled. Those, who successfully qualify the Upper School Course as well as the candidates, who are exempted from the training, shall be promoted on regular basis, from the date of Departmental Promotion Committee held for the candidates against the existing vacancies at the time of Departmental Promotion Committee and for the remaining candidates on the panel, from the date of vacancy as and when such vacancies arise, in order of their respective seniority.

(ii) **Technical Cadre-** Confirmed Assistant Sub-Inspectors (Specialized/Technical), who have minimum of six years of service in their respective trades, shall be eligible. For Sub-Inspector (Armourer), Confirmed Head Constables (Armourer) with a minimum of twelve years service will also be eligible. The selection shall be made on the basis of recommendations of the Departmental Promotion Committee. The names of selected Assistant Sub-Inspectors (Specialized/Technical) shall be brought on Promotion List (Technical Cadre) in order of their respective seniority, keeping in view the number of vacancies likely to occur in the rank of Sub-Inspector, in the following one year, and they shall be promoted to the rank of Sub-Inspector, in their respective cadres as and when vacancies occur in the cadre.

(iii) **Ministerial Cadre** – Confirmed Assistant Sub-Inspector (Ministerial), who have minimum of six years of service in this rank, shall be eligible. The Selection shall be made on the recommendations of the Departmental Promotion Committee. The names of selected candidates shall be brought on Promotion List (Ministerial), in order of their respective seniority, keeping in view the number of vacancies, likely to occur in the rank of Sub-Inspector (Ministerial), in the following one year, and they shall be promoted to the rank of Sub-Inspector (Ministerial), as and when vacancies occur.

(iv) **Stenographer** :- After completion of two year probation period successfully, the Assistant Sub-Inspector (Steno) will be elevated and designated as Sub-Inspector (Steno) in the same Pay Band and Grade Pay.

17. **Executive Cadre** :- (i) Confirmed Sub-Inspector (Executive), who have minimum of six years of service in the rank of Sub-Inspector (Executive) shall be eligible. The selection shall be made on the recommendations of the Departmental Promotion Committee. The names of selected Sub-Inspectors shall be brought to Promotion List (Executive) on the basis of their respective seniority, keeping in view the number of vacancies likely to occur in the following one year and promotion will be made to the rank of Inspector from this list as and when vacancies become available.

(ii) **Technical Cadre** :- Confirmed Sub-Inspector (Specialized/Technical), who have minimum of six years of service in the rank of Sub-Inspector in their respective cadres shall be eligible. The selection shall be made on the basis of recommendations of the Departmental Promotion Committee. The names of selected Sub-Inspector shall be brought on Promotion List (Specialized/Technical) in order of their respective seniority, keeping in view the number of vacancies, likely to fall vacant in the following one year, and they shall be promoted to the rank of Inspector, in their respective cadres, as and when vacancies become available.

(iii) **Ministerial Cadre** :- Confirmed Sub-Inspector (Ministerial) and confirmed Shorthand Reporters (Sub-Inspectors) having six years service in the rank of Sub-Inspector (Ministerial) and Sub-Inspector (Shorthand Reporter) respectively shall be eligible. The selection shall be made on the recommendations of the Departmental Promotion Committee. The names of the Sub-Inspectors (Ministerial) and Shorthand Reporters (Sub-Inspectors) so selected shall be brought on Promotion List (Ministerial) in order of their respective seniority, keeping in view the number of vacancies, likely to occur in the following one year, and promotion made to the rank of Inspector (Ministerial) from this list as and when vacancies become available.

(iv) **Stenographers** :- Confirmed Assistant Sub-Inspectors (Stenographer), who have been elevated as Sub-Inspector (Steno) and have minimum of thirteen years service in the Stenographers cadre (Assistant Sub-Inspector/Sub-Inspector), shall be eligible. The selection shall be made on the recommendations of the Departmental Promotion Committee. The names of selected candidates shall be brought on Promotion list (Stenographer), in order of their respective seniority, keeping in view the number of vacancies, likely to occur in the following one year and promotion made to the rank of Inspector/Stenographers from this list, as and when vacancies become available. However, these Inspectors/Steno will not be eligible for inclusion in the Common seniority List of Inspectors being considered for induction into

DANIPS. Promotion of the eligible elevated Sub-Inspector (Steno) shall be subject to furnishing of an undertaking from the existing Sub-Inspector/Assistant Sub-Inspector (Steno), that they are aware that they have no claim to get inducted into DANIPS Cadre.

(Substituted in Rule 18 (i), (ii) & (iii) vide Notification No. F. 5/49/88-Home(P/Estt., dated 9.5.89).(Amendment)

18. **Confirmation.**- (i) Confirmation shall be made only once in the service of an official which shall be in the entry grade. Confirmation is delinked from the availability of permanent vacancy in the grade. In other words, an officer who has successfully completed the period of probation may be considered for confirmation.

(ii) As at present, the appointee should satisfactorily complete the period of probation and the case will be placed before the D.P.C. A specific order of Confirmation shall be issued when the case is cleared from all angles.

(iii) If the Recruitment Rules do not prescribe any probation, an officer promoted on regular basis (after following the prescribed D.P.C. etc. procedure) shall have all the benefits that a person confirmed in that grade would have. Where probation is prescribed the competent Authority shall, on completion of the prescribed period of probation, assess the work and conduct of the officer himself and in case the conclusion is that the officer is fit to hold the higher grade, he will pass an order declaring that the person concerned has successfully completed the period of probation. If, the Competent Authority considers that the work of the officer has not been satisfactory or needs to be watched for some more time, he may revert him to the post or grade from which he was promoted, or extent the period of probation, as the case may be.

(*Substituted in Rule 18 (iv) vide Notification No. F. 5/2/86-Home(P)/Estt., dated 1.10.86).

(iv) No member of subordinate rank, who is under suspension or facing departmental/criminal proceedings shall be eligible for confirmation. Their cases shall be decided by the *Competent Authority* concerned after such proceedings are over. A departmental enquiry shall be deemed to have been initiated after the summary of allegations has been served.

19. **Ad-hoc promotions-** (i) In special circumstances when there are no approved names on promotion lists, and vacancies exist, the Commissioner Police, may promote suitable officers in order of seniority to next higher rank temporarily. Such promotions shall not entitle the officers concerned to claim any right for regular appointment or seniority, or for appointment to such or any other equivalent post and shall be liable to reversion without notice as soon as qualified men become available.

Substituted in Rule 19 sub-rule (ii) vide Notification No. F.16/5/2014/H-I/Estt./248 to 250, dt. 16.04.2015

(ii) To encourage outstanding sportsmen, marksmen, officers who have shown exceptional gallantry and devotion to duty, the Commissioner of Police may, with prior approval of Administrator, promote such officers to the next higher rank provided vacancies exist. Such promotions shall not exceed five percent of the vacancies likely to fall vacant in the given year in the rank. Such promotion shall be treated as adhoc and shall be given to the officers who are confirmed or have cleared probation period in the substantive rank. Regular promotion shall be done to the next rank on successful completion of the training course like, Lower/Inter/Upper School Courses etc. Only three chances to complete the promotional training course shall be given to a candidate, failing which, his promotional claim shall be cancelled. For purposes of seniority, such promotees shall be placed at the bottom of the regular promotion list of that year if such list exists.

(Inserted in Rule 19 (iii) vide Notification No. F. 10/10/84-Home (P)/Estt., dated 7.11.85)

In the Delhi Police (Promotion & Confirmation) Rules, 1980, after sub-rule (ii) in rule 19, following sub-rule (iii) shall be inserted, namely:-

(iii) The Commissioner of Police, Delhi for the purpose of posting to the Police Training School and the Recruits Training Center (DAP IVth Bn. At present) personnel of appropriate merit and talent may grant one rank promotion as an incentive purely on emergent basis upto the level of Inspector without conferring on the promotee any right of seniority and appointment whatsoever even if he may be borne on promotion list. Such promotees shall revert to their substantive rank as soon as they are transferred out of training institutions and ceased to be an instructor.

Substituted in Rule 20 vide Notification No. F.16/5/2014/H-I/Estt./248 to 250, dt. 16.04.2015

20. **Promotion of Lady Police.**- The rules laid down for the admission of names to promotion lists and confirmations as for male police shall apply mutatis mutandis to the lady police but tests and interviews for them shall be held by Departmental Promotion Committees for purpose of selection separately. However, if there is no Woman Constable on promotion list through competitive test, all the vacancies in the rank of Woman Head Constables shall be filled by promotion of the Women Constables through seniority-cum-suitability basis.

21. **Miscellaneous.**- Standing orders laying down details of the evaluation system for holding various departmental tests and the procedure to be followed by Departmental Promotion committees for interview etc. shall be issued by the Commissioner of Police.

(Inserted new Rule 22 vide Notification No. F.10/31/81-H (P)/Estt. dated 10.5.1983).

22. **Repeal and Savings.**- All provisions contained in the Punjab Police Rules as are applicable to the Union Territory of Delhi relating to promotion and confirmation of employees are hereby repealed subject to the provisions contained in the proviso to sub-section (1) and (2) of Section 149 of the Delhi Police Act, 1978.

(Inserted new Rule 23 vide Notification No. F.5/2/86-Home (P)/Estt. dated 1.10.86).

Insertion of new rule 23.- In the principal Rules, the following shall be inserted as rule 23:

23. **Power of relax.**- When the Administrator is of the opinion that it is necessary or expedient so, to do, he may by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class, category of persons or posts or in any individual case.

By Order and in the name of the Administrator
of the Union Territory of Delhi.

(Sd/-)
K.K. BHASIN
Jt. Secy. (Home)

THE DELHI POLICE (MISCELLANEOUS MATTERS) RULES, 1980

NOTIFICATION

Delhi, the 29th December, 1980

No. F.10/53/80-Home (P)/Estt.-Rules governing claims for disposal of property and other Miscellaneous Matters under Section 147 of the Delhi Police Act, 1978.

1. **Nomenclature.**- In exercise of the powers conferred by section 147 of the Delhi Police Act, 1978, the Administrator, is pleased to make the rules with respect to the following matters enumerated in clauses (f), (g), (i), (j) & (k) of sub-section (2) of section 147 of the said Act, namely:

(i) Determination of the cost of employing additional police under sub-section (2) of section 38;

(ii) manner of taking measurements and photographs under section 55 of a person against whom an order has been made under section 46, section 47 or section 48;

(iii) form of receipt to be given in respect of any article detained under section 62.

(iv) the authority to whose satisfaction claims are to be established under sub-section (2) of section 69 and the form and manner in which claims may be made under that sub-section, the procedure for dealing with such claims and all other matters connected therewith under sub-section (3) of that section;

(v) payment to any police officer or division among two or more police officers, the whole or any portion of any reward, forfeiture or penalty, under the proviso to section 132.

2. They shall be called the Delhi Police (Miscellaneous Matters) Rules, 1980.

3. **Applicability.**- They shall come into force with effect from the date of their publication in the Delhi Gazette.

4. **Determination of cast of Addl. Police (Section 147 (2) (f) of Delhi Police Act, 1978).**- The cost of additional police to be employed under section 38 of the Delhi Police Act shall be worked out as under:

(a) Total of emoluments, including average pay, Dearness Allowance, Washing Allowance. Metropolitan Allowance, City Compensatory Allowance. House Rent Allowance plus expenditure on clothing, equipment, conveyance, leave contribution, pension and contingencies, shall be worked out on monthly basis and divided by 30 to calculate daily per capita charges.

(b) The daily charges shall mean charges for 5 hours duty during day or 4 hours duty during night.

(c) The charges shall be double where the duty lasts for more than the above prescribed hours.

- (d) The entire cost shall be deposited by the person making the request in advance.

(Substituted vide Notification No. F.5/8/85-Home (P)/Estt., dated 27.3.85).

In the Delhi Police (Miscellaneous Matters) Rules, 1980 hereinafter called the Principal Rules) for the existing clause (e) of rule 4 the following shall be substituted, namely:

“When the person on whose application additional police force has been deployed, makes a written request that the police force so deployed may be removed, such request may be accepted by the Deputy Commissioner of Police concerned subject to the condition that the advance payment made by the person shall be refunded after deducting the charges in respect of the deployed force for a period of 24 hours from the date and time when the request is received by the Dy. Commissioner of Police.”

5. Taking Measurement and Photographs etc. of persons against whom action U/S 46, 47 & 48 of Delhi Police Act, 1978 is taken (Section 147 (2) (g).- (1) Whenever an order is passed against a person(s) in Delhi under section 46, 47 or 48 of the Delhi Police Act, such person(s) shall be liable to be photographed, measured and to give his finger prints, etc. to the police at a time and place to be determined by the Station House Officer concerned in the following manner:

- (a) photographed from whichever angle and in whatever costume it is considered necessary: provided that in the case of female externess due regard to modesty shall be kept;
- (b) height and chest shall be measured and identification marks noted down (chest measurements in case of females shall not be taken);
- (c) finger prints and thumb impressions shall be taken; and
- (d) a complete descriptive roll shall be prepared for police record.

(2) Whenever any person(s) to be photographed/measured, etc. as laid down in sub-rule (1) above is a woman, such measurement/photographs, etc. shall invariably be taken in the presence of a member of women police and two respectable ladies.

6. Form of receipt to be given in respect of articles detailed under section 62 (Item (1) of Sub-Section (2) of Section 147).- Whenever any article or property is detained by a police officer under section 62 of the Delhi Police Act, 1978, the said Police Officer shall prepare a receipt in Form I, in duplicate. One copy of the receipt shall be handed over to the person from whose possession the article or articles have been detained and the second copy shall be deposited in the malkhana alongwith the articles. A detailed report regarding detention of the article shall also be entered in the daily diary of the Police Station concerned simultaneously.

7. Prescribed Authority for Claims Under Section 62 of the Delhi Police Act, 1978 (Item (1) of sub-section (2) of Section 147).- The prescribed authority means and includes the Deputy Commissioner of Police of a District, Deputy Commissioner of Police. Palam and Deputy Commissioner of Police Crime and Railways as the case may be and Additional Commissioner of Police, incharge of the District/Unit concerned.

8. **Form of Submitting Claims (Item (j) of sub-section (2) of Section 147).**- The claim under sub-section (2) of section 69 of the Delhi Police Act 1978 shall be submitted by the person concerned in Form II.

9. **Manner of Submitting Claims (Item (g) of sub-section (2) of Section 147).**- (i) The person claiming compensation shall apply to the Deputy Commissioner of Police. Old Police Lines in the prescribed form. The Deputy Commissioner of Police (Lines) shall forward the application to the Deputy Commissioner of Police in whose jurisdiction the property was found, intimating the expenditure incurred by the State on the transportation, storage and auction of the property for which compensation is claimed; date of its auction and the amount credited to Government's account as a result thereof. The Deputy Commissioner of Police of the Distt./Unit concerned shall verify the claim with reference to his own record for final assessment and issue payment of compensation orders.

(ii) While assessing the claim, the Deputy Commissioner of Police of the District/Unit concerned shall keep the following facts in view:

(a) Cost incurred by the Police department on transportation, storage and auction is recovered from the claimant.

(b) Where the claim is preferred by a Government Department except a State Government, Defence P&T and Railway, the charges incurred by the police department on storage, transportation, organizing action may not be recovered.

(c) The cost of transport, storage and auction shall be calculated in accordance with the instruction to be issued by the Commissioner of Police from time to time.

(d) The total amount of the accepted claim shall not exceed the amount realised by way of auction of the property for which compensation is claimed.

In rule 9 of the Principal Rules, in sub-rule (ii) in clause (d) after the word 'claimed' the following shall be added:-

“The cost of transportation, stores and auction etc. shall be deducted from the sale proceeds received in auction of property, while setting the claims, (Added vide Notification No. F.5/8/85-Home (P)/Estt., dated 27.3.85)”.

(e) The orders regarding net payment to be made to the claimant shall be issued by the Deputy Commissioner of Police concerned. The amount will be drawn under head -. “Reward to Public” through a contingent bill and sent to the Deputy Commissioner of Police Lines for disbursement to the claimant under proper receipt.

10. **Payment of Whole or portion of Reward, Forfeiture or Penalty to Police Officers (Item K of sub-section (2) of Section 147).**- Whenever, any reward, forfeiture and penalty is sought to be paid to a Police Officer(s) for special services under section 132 of the Delhi Police Act, 1978, the Commissioner of Police, the Additional Commissioner of Police and the Deputy Commissioner of Police shall be competent to pay to a Police Officer or divide amongst two or more Police Officers, the said reward, forfeiture and penalty as follows:

(a) Dy. Commissioner of Police : If the total value of the reward, forfeiture or penalty is Rs. 1000/- or below.

(b) Addl. Commissioner of Police : If the total value of the reward, forfeiture and penalty is Rs. 5000/- or below.

(c) Commissioner of Police : Full powers.

(ii) The proportion of division of the amount of reward, forfeiture or penalty amongst two or more police officers shall be determined by the Commissioner, Addl. Commissioner or the Deputy Commissioner of Police as the case may be as indicated above keeping in view the contribution of each in the concerned case.

By Order

I.J. TALWAR.

Joint Secy. (Home)

For and on behalf of the Administrator
Of the Union Territory of Delhi.

THE DELHI POLICE (PUNISHMENT & APPEAL) RULES, 1980

NOTIFICATION

Delhi, the 30th December, 1980

No. **F.10/52/80-Home (P)/Estt. Vol. II.**- In exercise of the powers conferred by Section 147 (1) and (2) of the Delhi Police Act, 1978 (Act No. 34 of 1978), the Administrator of Delhi is pleased to make the following rules, namely:

1. **Short title.**- These rules shall be called “The Delhi Police (Punishment and Appeal) Rules, 1980.”

2. **Commencement.**- They shall come into force with effect from the date of their publication in the Delhi Gazette.

3. **Applicability.**- (i) These rules shall be applicable to:

(a) All officers and men of subordinate ranks i.e. Constable to Inspector.

(ii) All civilian and class IV employees as well as all civilian officers on deputation to the Delhi Police e.g. teachers, internal auditors, Financial Advisor, Senior Psychologist, Education Advisor and other similar employees shall be governed by the C.C.S. (CCA) Rules, 1965 or the rules applicable in their parent departments. However, all non-gazetted Police Officers on deputation to Delhi Police from Central/State police organizations shall be governed by the Delhi Police Act, 1978 and these rules.

4. **Definitions.**- (i) Authorized Punishment shall mean punishment or penalties as prescribed in section 21 of the Delhi Police Act, 1978.

(ii) Civilian Employee means a non-gazetted employee.

(iii) Court witness means and includes person(s) not examined as prosecution or defence witnesses, whose testimony the enquiring officer considers necessary to find out truth of a matter for which a departmental enquiry is held against an officer of subordinate rank of Delhi Police, not enrolled under the Delhi Police Act.

(iv) Disciplinary Authority means the authority competent to award punishment as prescribed in the Delhi Police Act, 1978.

(Amended in Rule 5 (iii) vide notification No. F.5/20/84-Home (P)/Estt., dated 4.9.86).

5. **Authorized Punishments.**- The Delhi Police Act, 1978 prescribed the following penalties:

(i) Dismissal, (ii) Removal from service (iii) Reduction in rank for a specified period (iv) Forfeiture of approved service. (v) Reduction in pay, (vi) Withholding of increments, (vii) Fine not exceeding one month's pay, (viii) Censure, (ix) Punishment drill not exceeding 15 days or fatigue duty or any other punishment duty to constables only.

6. **Classification of punishments and authorities competent to award them.** – (i) Punishment mentioned at Sl. No. (i) to (vii) above shall be deemed “major punishment” and may be awarded by an officer not below the rank of the appointing authority after a regular departmental enquiry.

(Substituted in Rule 6(ii) vide Notification No. F. 5/4/85-Home (P)/Estt. dated 15.3.85).

(ii) Punishment mentioned at Sl. No. (viii) shall be called “Minor punishment” and may be awarded by the authorities specified in sub-section (i) of Section 21 of the Delhi Police Act, 1978 after serving a show cause notice giving reasonable time to the defaulter and considering his written reply as well as oral deposition, if any for which opportunity shall be afforded on request.

Authority competent to award	Rank to whom it can be awarded
(i) Deputy Commissioner of Police and above	Inspector and below
(ii) Assistant Commissioner of Police	Constable to Sub-Inspector

(iii) The punishment mentioned at Sl. No. (ix) above may be called “Orderly room punishment” and shall be awarded after the defaulter has been marched and heard in Orderly Room by the Officer of and above the rank of Inspector as laid down in section 21(3)(c) of the Delhi Police Act, 1978.

7. **Infliction not amounting to punishment based on rule of CCS(CCA) Rules, 1965.**- The following shall not amount to a penalty within the meaning of this rule namely:-

(i) Stoppage at the efficiency bar in the time-scale on ground of unfitness.

(ii) Reversion to a lower rank, grade or post of an officer officiating in a higher rank, grade or post on grounds of general un-suitability for holding such higher rank, grade or post.

(iii) Reversion to permanent rank, grade or post of an officer appointed on probation to a higher rank, grade or post during or at the end of the period of probation in accordance with the terms of his appointment or the rules and orders governing such probation.

(iv) Compulsory retirement of a subordinate Police Officer civilian or Class IV employees in accordance with the Rules relating to his superannuation or retirement.

(v) Termination of services of an officer of subordinate rank civilian appointed on probation during or at the end of the period of probation, in accordance with the terms of his appointment or the rules governing such probation; or of a temporary employee in accordance with the provision of relevant rules.

(vi) Termination of appointment of an officer of subordinate rank civilian employed under an agreement, in accordance with the terms and conditions of such agreement.

(vii) Suspension pending enquiry into conduct.

8. **Principles for inflicting penalties.- (a) Dismissal/Removal.-** The punishment of dismissal or removal from service shall be awarded for the act of grave misconduct rendering him unfit for police service.

(b) **Reduction.-**No officer shall be reduced to a rank lower than that in which he was initially appointed.

(c) **Withholding of increment.-** (1) The increment of a police officer may be withheld as a punishment. The order must state definitely the period for which the increment is withheld and whether the withholding shall have the effect of postponing future increments.

(2) The withholding of increments shall be entered in the order book in the case constables and Head-Constables and in the case of Inspector, Sub-inspectors and Assistant Sub-Inspectors published in the Police Gazette. When an efficiency bar is placed at any stage or stages in a time scale it shall be passed only on the authority of a specific order by an officer competent to withhold an increment in the time scale concerned.

(d) **Forfeiture of approved service.-** Approved service may be forfeited permanently or temporarily for a specified period as under:

(i) For purposes of promotion or seniority (Permanent only)

(ii) Entailing reduction in pay or deferment of an increment or increments (permanently or temporarily).

(e) **Fine not exceeding one month's pay.-** When any Police Officer of a subordinate rank has been found negligent in the discharge of his duties resulting in pecuniary loss to the Government, the punishment of fine not exceeding one month's pay may be imposed on him after a regular departmental enquiry.

(f) **Censure.-** The punishment of censure shall be supported by a formal order in the order book and shall not be awarded unless the officer concerned has been given an opportunity to explain his conduct in the manner prescribed in rule 6(ii) above.

(g) **Punishment drill.-** (1) Punishment drill shall consist of drill with a musket or rifle and rolled great coat for not more than six or less than four hours in any one day, with an interval of at least 30 minutes between each hour. Only which days shall be counted towards the completion of an award of punishment drill on which the drill is actually carried out.

(2) The officer awarding the punishment drill may direct that the constable so punished shall not leave the place of his posting or police Lines, except on duty during the days on which such punishment is to be carried out.

9. **Punishment of officers officiating in higher rank.-** The misconduct of a police officer may be judged in relation to the position he was occupying at the time when such misconduct was committed. In case the officer to be punished was holding a higher rank at the time when he committed the misconduct, the disciplinary authority shall be an officer empowered to punish a Police Officer of that higher rank.

10. Maintenance of discipline.- The previous record of an officer, against whom charges have been proved, if shows continued misconduct indicating incorrigibility and complete unfitness for police service, the complete awarded shall ordinarily be dismissal from service. When complete unfitness for police service is not established, but unfitness for a particular rank is proved, the punishment shall normally be reduction in rank.

(Substituted in Rule 11(1) vide Notification No. F.13/28/2011/HP-I/Estt./3891-3897, dated 30.11.2011).

11. (1) Punishment on judicial conviction : When a report is received from an official source, e.g. a court or the prosecution agency, that a subordinate rank has been convicted in a criminal court of an offence, involving moral turpitude or on charge of disorderly conduct in a state of drunkenness or in any criminal case, the disciplinary authority shall consider the nature and gravity of the offence and if in its opinion that the offence is such, as would render further retention of the convicted police officer in service, *prima facie* undesirable, it may forthwith make an order dismissing or removing him from service without calling upon him to show cause against the proposed action.

(2) If such police officer is acquitted on second appeal or revision, he shall be reinstated in service from the date of dismissal or removal and may be proceeded against departmentally.

(3) In cases where the dismissal or removal from service of the convicted police officer is not considered necessary, the disciplinary authority may examine the judgment and take such departmental action as it may deem proper.

(4) When a police officer is convicted judicially and consequently dismissed or removed from service, and it is desired to ensure that the officer dismissed or removed shall not be re-employed elsewhere, a full descriptive roll with particulars of punishments, shall be sent for publication in the Delhi Police Gazette.

12. **Action following judicial acquittal.**-1. When a police officer has been tried and acquitted by a criminal court, he shall not be punished departmentally on the same charge or on a different charge upon the evidence cited in the criminal case, whether actually led or not unless:

(a) the criminal charge has failed on technical grounds, or

(b) in the opinion of the court, or on the Deputy Commissioner of Police, the prosecution witnesses have been won over; or

(c) the court has held in its judgment that an offence was actually committed and that suspicion rests upon the police officer concerned; or

(d) the evidence cited in the criminal case discloses facts unconnected with the charge before the court which justify departmental proceedings on a different charge; or

(e) additional evidence for departmental proceedings is available.

13. **Strictures by court.**-(1) In cases in which strictures are made on the conduct of a police officer by a Sessions Court or by a Metropolitan Magistrate's court but no specific recommendation is made by the court making such strictures that an enquiry should be

made, the Deputy Commissioner of Police will decide whether an investigation into the matter is necessary. If he decides that investigation shall be made, the procedure for investigation shall be as laid down in rule 16 below.

(2) When strictures on the conduct of a police officer are made by the High Court and are communicated to the Delhi Administration, the appointing authority shall proceed to take action in accordance with the instructions of the Delhi Administration.

(3) In cases where serious charges arise from strictures made by criminal courts, the concerned Deputy Commissioner of Police shall initiate necessary disciplinary action against the police officer against whom strictures have been made. In case such proceedings are initiated against an Inspector of Police, information shall be sent to the Addl. Commissioner of Police concerned.

14. **Award of Punishments.**-(1) Orderly room punishment.- (i) The punishment mentioned at Sl. No. (ix) of rule 5 above, namely punishment drill not exceeding 15 days, is the only punishment that can be awarded to constables in orderly room. Whenever it is intended to dispose of minor defaults of constables by awarding such a punishment the defaulter concerned shall be marched in proper uniform in orderly room by an orderly officer with details of misconduct/dereliction of duty or in-disciplined behavior for which he is to be punished. These details shall be mentioned in a register to be maintained at each Police Station/Police Lines and officers of Deputy Commissioner of Police/Assistant Commissioner of Police/Inspectors in the sub-joined proforma :

ORDERLY ROOM REGISTER

S.No.	Date, Name & No. of the defaulter	Brief of misconduct & documents in support thereof	Orders by the competent Authority

(ii) The gist of misconduct shall be read over to the defaulter and explained to him in the language he understands and he shall be called upon to state whatever he was to say orally. His version of facts shall be given due consideration with reference to documents on record and appropriate orders passed and announced. These orders shall then be entered in the order book and executed. A copy of the order shall be placed on the miscellaneous personal file of the constable concerned and an entry in red ink shall be made in its index.

(iii) Punishment drill exceeding 10 days shall also be mentioned in the character roll of the constable under head 'Punishments'.

(2) **Punishment.**- The punishment of censure shall be awarded by the authorities competent in the manner specified in rule 6(ii) above.

(3) Punishment mentioned at Sl. No. (i) to (vii) in rule 5 supra shall be awarded by appointing authorities only after a regular departmental enquiry. All Dy. Commissioner of Police, Addl. Commissioner of Police shall exercise this authority over all officers of the subordinate ranks civilian irrespective of the fact whether such an officer had actually appointed the concerned subordinate police officer and whether or not he was actually working under him. The procedure for holding departmental enquiries is explained in rule 16 below.

(4) The disciplinary action shall be initiated by the competent authority under whose disciplinary control the police officer concerned is working at the time it is decided to initiate disciplinary action.

15. **Preliminary enquiries.**- (1) A preliminary enquiry is a fact finding enquiry. Its purpose is (i) to establish the nature of default and identity of defaulter(s). (ii) to collect prosecution evidence, (iii) to judge quantum of default and (iv) to bring relevant documents on record to facilitate a regular departmental enquiry. In cases where specific information covering the above mentioned points exists, a Preliminary Enquiry need not be held and Departmental enquiry may be ordered by the disciplinary authority straightway. In all other cases a preliminary enquiry shall normally proceed a departmental enquiry.

(2) In cases in which a preliminary enquiry discloses the commission of a cognizable offence by a police officer of subordinate rank in his official relations with the public, departmental enquiry shall be ordered after obtaining prior approval of the Addl. Commissioner of Police concerned as to whether a criminal case should be registered and investigated or a departmental enquiry should be held.

(3) The suspected police officer may or may not be present at a preliminary enquiry but when present he shall not cross-examine the witnesses. The file of preliminary enquiry shall not form part of the formal departmental record, but statements there from may be brought on record of the departmental proceedings when the witnesses are no longer available. There shall be no bar to the Enquiry Officer bringing on record any other documents from the file of the preliminary enquiry, if he considers it necessary after supplying copies to the accused officer. All statements recorded during the preliminary enquiry shall be signed by the person making them and attested by enquiry officer.

16. **Procedure in departmental enquiries.**- The following procedure shall be observed in all departmental enquiries against police officers of subordinate rank where *prima facie* the misconduct is such that, if proved. It is likely to result in a major punishment being awarded to the accused officer:-

(i) A police officer accused of misconduct shall be required to appear before the disciplinary authority, or such Enquiry Officer as may be appointed by the disciplinary authority. The Enquiry Officer shall prepare a statement summarizing the misconduct alleged against the accused officer in such a manner as to give full notice to him of the circumstances in regard to which evidence is to be regarded. Lists of prosecution witnesses together with brief details of the evidence to be led by them and the documents to be relied upon or prosecution shall be attached to the summary of misconduct. A copy of the summary of misconduct and the lists of prosecution witnesses together with brief details of the evidence to be led by them and the documents to be relied upon for prosecution will be given to the defaulter free of charge. The contents of the summary and other documents shall be explained to him. He shall be required to submit to the enquiry officer a written

report within 7 days indicating whether he admits the allegations and if not, whether he wants to produce defence evidence to refute the allegations against him.

(ii) If the accused police officer after receiving the summary of allegations, admits the misconduct alleged against him, the enquiry officer may proceed forthwith to frame charge, record the accused officer's pleas and any statements he may wish to make and then pass a final order after observing the procedure laid down in rule 15 (xii) below if it is within his power to do so. Alternatively the finding in duplicate shall be forwarded to the officer empowered to decide the case.

(iii) If the accused police officer does not admit the misconduct, the Enquiry Officer shall proceed to record evidence in support of the accusation, as is available and necessary to support the charge. As far as possible the witnesses shall, be examined direct and in the presence of the accused, who shall be given opportunity to take notes of their statements and cross-examine them. The Enquiry Officer is empowered, however, to bring on record the earlier statement of any witness whose presence cannot, in the opinion of such officer, be procured without undue delay, inconvenience or expense if he considers such statement necessary provided that it has been recorded and attested by a police officer superior in rank to the accused officer, or by a magistrate and is either signed by the person making it or has been recorded by such officer during an investigation or a judicial enquiry or trial. The statements and documents so brought on record in the departmental proceedings shall also be read out to the accused officer and he shall be given an opportunity to take notes. Unsigned statements shall be brought on record only through recording the statements of the officer or magistrate who had recorded the statement of the witness concerned. The accused shall be bound to answer any questions which the enquiry officer may deem fit to put to him with a view to elucidating the facts referred to in the statements or documents thus brought on record.

(iv) When the evidence in support of the allegations has been recorded, the enquiry officer shall:

(a) If he considers that such allegations are not substantiated, either discharge the accused himself, if he is empowered to punish him or recommend his discharge to the Deputy Commissioner of Police or other officer, who may be so empowered or:

(b) Proceed to frame a formal charge or charges in writing explain them to the accused officer and call upon him to answer them.

(v) The accused officer shall be required to state the defence witnesses whom he wishes to call and may be given time, not exceeding two working days, to prepare a list of such witnesses together with a summary of the facts they will testify and to produce them at his expense in 10 days. The enquiry office is empowered to refuse to hear any witness whose evidence he considers to be irrelevant or unnecessary in regard to the specific charge. He shall record the statements of those witnesses whom he decides to admit in the presence of the accused officer who shall be allowed to address question to them, the answers to which shall be recorded; provided that the enquiry officer may cause to be recorded by any other Police Officer superior in rank to the accused officer the statements of a witness whose presence cannot be secured without delay, expense or inconvenience and may bring such statements on record. When such a procedure is adopted, the accused officer may be allowed to draw up a list of questions he wishes to be answered by such witnesses. The enquiry officer shall also frame questions which he may wish to put to the witnesses to clear

ambiguities or to test their veracity. Such statements shall also be read over to the accused officer and he will be allowed to take notes.

(vi) The accused officer shall, for the purpose of preparing his defence, be permitted to inspect and take extracts from such official documents as he may specify, provided that such permission may be refused for reasons to be recorded in writing, if in the opinion of the enquiry officer such records are not relevant for the purpose or against the public interest to allow him access thereto. The latest orders of the Government shall be applicable with regard to the charging of copying fees, etc.

(vii) At the end of defence evidence or if the Enquiry Officer so directs, at an earlier stage after the framing of charge the accused officer shall be required to submit his own version of facts. He may file a written statement for which he may be given a week's time, but he shall be bound to answer orally all questions arising out of the charge, the recorded evidence, his own written statement or any other relevant matter, which the enquiry officer may deem fit to ask.

(viii) After the defence evidence has been recorded and after the accused officer has submitted his final statement, the Enquiry Officer may examine any other witness to be called "court witness" whose testimony he considers necessary for clarifying certain facts not already covered by the evidence brought on record in the presence of the accused officer who shall be permitted to cross examine all such witnesses and then to make supplementary final defence statement, if any, in case he so desires.

(ix) The Enquiry Officer shall then proceed to record the findings. He shall pass orders of acquittal or punishment if himself empowered to do so, on the basis of evaluation of evidence. If he proposes to punish the defaulter he shall follow the procedure as laid down in Rule 16 (xii). If not so empowered he shall forward the case with his findings (in duplicate) on each of the charges together with the reasons therefore, to the officer having the necessary powers. If the enquiry established charges different from those originally framed, he may record findings on such charges, provided that findings on such charges shall be recorded only if the accused officer has admitted the facts constituting them or has had an opportunity of defending himself, against them.

(x) On receipt of the enquiry Officer's report the disciplinary authority shall consider the record of the inquiry and pass his orders on the inquiry on each charge. If in the opinion of the disciplinary authority, some important evidence having a bearing on the charge has not been recorded or brought on the file he may record the evidence himself or sent back the enquiry to the same or some other enquiry officer, according to the circumstances of the case, for such evidence to be duly recorded. In such an event, at the end of such supplementary enquiry, the accused officer shall again be given an opportunity to lead further defence, if he so desires, and to submit a supplementary statements, which he may wish to make.

(xi) If it is considered necessary to award a severe punishment to the defaulting officer by taking into consideration his previous bad record, in which case the previous bad record shall form the basis of a definite charge against him and he shall be given opportunity to be defend himself as required by rules.

(xii) If the disciplinary authority, having regard to his findings on the charges, is of the opinion that a major punishment is to be awarded, he shall :

(a) furnish to the accused officer free of charge a copy of the report of the enquiry Officer, together with brief reasons for disagreement, if any, with the finding of the enquiry Officer.

(b) Where the disciplinary authority is himself the Enquiry Officer, a statement of his own findings, and

(Substituted in Rule 16(xii) (c) & (d) vide Notification No. F. 13/3/2006/HP-I/Estt./3056 to 3059, dated 18.11.2010)

(c) Give an opportunity to the accused officer to make a representation or submission in writing within a period of 15 days of the receipt of the above-mentioned documents. The disciplinary authority shall consider such representation/written submission given by the accused officer while deciding the matter and

(d) If the disciplinary authority, having regard to its findings on all or any of the charges and on the basis of the evidence adduced during the enquiry, is of the opinion that any of the penalties specified in rule 5 (i to vii) should be imposed on the Police Officer, it shall make an order imposing such penalty and it shall not be necessary to give the Police Officer any opportunity of making representation on the penalty proposed to be imposed.

(Amended vide Notification No. 5/81/85-Home (P)/Estt., dated 04.09.1986)

In rule 17(a) for sub-rule (1) the following shall be substituted namely :-

17. **Final Order** - (1) On receipt of the findings from the Enquiry Officer, the disciplinary authority shall pass order imposing any penalty on the Police Officer as specified in rule 5 of the Delhi Police (Punishment & Appeal) Rules, 1980. The order passed by the disciplinary authority shall be communicated to the accused officer. He shall also be supplied with a copy of the findings of the Enquiry Officer free of cost with directions to file an appeal within 30 days from the date of receipt of orders if he so desires.

Sub-rule (2) shall be deleted and sub-rule (3) shall be re-numbered as sub-rule (2).

(2) The above procedure shall not apply in case in which :

(a) a punishment is imposed on a police officer on grounds of conduct which had led to his conviction on a criminal charge; or

(b) Where the disciplinary authority is satisfied for reasons to be recorded in writing that it is not reasonably practicable to follow the procedure prescribed in the said rules.

In all such cases the disciplinary authority may consider the circumstances and pass such orders thereon as it deems fit.

Explanation – The procedure laid down with regard to the conduct of departmental enquiries may be dispensed with :

(a) If a police officer has been convicted by a Court of law of a criminal offence involving moral turpitude ; or

(b) If police officer charged with misconduct refuses or fails to attend an enquiry without reasonable excuse or has absconded or has deserted or cannot be found without inordinate delay.

(Amended vide Notification No. F. 5/132/H (P)/Estt., dated 27.07.1982. In rule 17 (a) new rule 17 (A) shall be substituted namely :-

17-A. Notwithstanding anything contained in rules 13 and 16, if the administrative exigencies so require, the administrator may entrust the enquiry under any of the provisions of these Rules to an officer other than a Police Officer for conducting enquiries into the charge or charges of misconduct, dereliction of duty or corruption, as the case may be, and in the event of such an appointment having been made the enquiry shall be conducted in accordance with the procedure laid down under these Rules, and where officers of different grades are involved in a joint enquiry to whom different disciplinary Rules are applicable, the enquiry shall be conducted in accordance with the procedure laid down under the Central Civil Service (Classification Control & Appeal) Rules, 1965.

In the event of such an enquiry being held under the CCS (CCA) Rules, 1965. The rest of the provision Rules in relation to appeal review etc. shall also apply to all consequential matters connected with such an enquiry.

18. Ex-parte department proceedings – (1) Notwithstanding anything contained in these rules, the Enquiry Officer may, with the prior approval of disciplinary authority, institute *ex-parte* proceedings in any case in which he is satisfied that the defaulter cannot be found or that in spite of notice to attend, the defaulter is evading service of refusing to attend without due cause.

(2) The procedure in such *ex-parte* proceedings shall, as far as possible, conform to procedure laid down in rule 16 above provided that the defaulter shall be deemed :

- (a) not to have admitted the misconduct contained in the summary of allegations, and
- (b) to have entered a plea of not guilty to the charges framed against him :

Provided further that if the accused officer subsequently appears or wants to take part in the disciplinary proceedings at any stage during the course of proceedings, he shall be permitted to do so. He shall however, not be entitled to claim *denovo* proceedings or to recall for cross examination any witness, whose evidence has already been recorded. He shall be entitled to the inspection of the departmental file and to take notes of the proceedings, which have already taken place in his absence.

19. Record in departmental enquiries – (1) In all departmental enquiries in which the alleged misconduct is such as to merit a major punishment, if proved, the following records shall be kept :

- (a) Order Sheet.
- (b) A statement summarizing the alleged misconduct i.e. the summary of allegations including the list of prosecution witnesses/documents.
- (c) Statements of P.Ws, if any.

- (d) Charge.
 - (e) Statements of P.Ws., and court witnesses, of any.
 - (f) Statements of the accused police officer.
 - (g) A list of exhibit.
 - (h) Findings of the Enquiry Officer.
 - (i) Final order of the disciplinary authority.
- (2) The records may be maintained in Hindi or in English and shall be paged like an ordinary file. An index shall be attached to the first page.
- (3) A character sheet indicating name and rank of the accused, his date of appointment, confirmation and particulars of punishments/rewards given to him shall also be added after the index.
- (4) The records, together with the orders passed, in appeal, shall after necessary entry has been made in the character roll/service book, the filed with the personal file (Fauji Missal) of the officer concerned : if the record concerns more than one officer, an attested copy of the final order in the case shall be attached to the personal file (Fauji Missal) of each officer concerned. A reference to the original file shall also be given on each such copy.
- (5) Every punishment order shall be entered in the order book and shall bear the annual serial number of the entry in the punishment register relating to the case. A reference to this number shall be made in the remarks column of the long roll.

20. **Standard of evidence in departmental enquiries** – (1) Officers conducting departmental enquiries are not bound to follow the provisions of the code of criminal procedure or Indian Evidence Act. They may admit any evidence which they consider relevant and should exclude evidence which is irrelevant to the charge specified under the enquiry or which is introduced merely to prejudice the opposites party or to claud the issues.

21. **Maintenance of discipline in departmental enquiries** – Discipline must be maintained during the proceedings of departmental enquiries. Refusal of an accused police officer to answer question, inordinate delay in producing his defence, in subordinate behaviour before the Enquiry Officer or intemperate or impertinent questioning of superior officers by accused officers, are, in addition to being contrary to the spirit of the rules for the conduct of departmental enquiries, entirely contrary to the requirement of discipline and shall be treated accordingly.

22. **Payment to prosecution witness** – Prosecution witness summoned in departmental enquiries shall be entitled to journey expenses, and if detained for more than twelve hours, to suitable daily allowance. Such expenditure , in the case of witness who are not government servants, shall be paid out of the allotment “Rewards to private persons” at rates equivalent to judicial scales prevalent in Delhi Judicial Courts.

23. **Appeals** – (1) Appeals shall lie against orders of dismissal or removal from service, reduction in rank or pay, forfeiture of service, fine not exceeding one month’s pay, withholding of increment and censure.

(2) There shall be only one appeal from the original order and the order of the appellate authority shall be final.

(3) A copy of the original order appealable shall be supplied to the person concerned free of cost.

(4) Any person wishing to make an appeal under sub-rule (1) may apply to the disciplinary authority for a copy of the complete record, or any portion thereof, for the purpose of filing an appeal. Copies of the record of preliminary enquiry shall not be given to the accused officer for the purpose of appeal except where the record of preliminary enquiry also forms part of the departmental proceedings. Such application shall bear a non-judicial stamp of the value of 75 paise unless the applicant is in Jail and shall be accompanied by a deposit of the copying fee chargeable under the Rules.

(5) The copy of such record shall be given with as little delay as possible, and gazetted officer shall certify its correctness and the date on which it was given to the applicant.

(6) The appellate authorities in cases in which appeal is admissible as laid in Section 23 of the Delhi Police Act indicated in the following table:-

Sl. No.	Officer by whom original order of punishment is passed	Appellate authority
1.	Deputy Commissioner of Police, Addl. Deputy Commissioner of Police, Principal, Police Training School or College, Assistant Commissioner of Police or any other officer of equivalent rank.	Additional Commissioner of Police
2.	Additional commissioner of Police	Commissioner of Police
3.	Commissioner of Police	Administrator, Delhi.

24. **Rules regarding appeals** – (1) Appeals against punishments shall be made through the Deputy Commissioner of Police of the District or unit in which the appellant is/was serving.

(2) Every appeal shall set forth the grounds and shall be accompanied by a copy of the order of the disciplinary authority.

(3) An appeal which is not filed within 30 days of the date of receipt of the original order, exclusive of the time taken to obtain the copy of the record, shall be barred by limitation. The appellate authority may, however, accept an appeal which is barred by limitation, if in his opinion the delay occurred due to circumstances beyond the control of the appellant. If there are reasons to believe that an officer is evading receipt of an order, the period of one month shall be counted from the date of dispatch of the order by the registered post acknowledgement due.

25. **Orders on appeal** – (1) On appeal, the appellate authority may,

(a) Confirm the impugned order, or

- (b) accept the appeal and set aside punishment order, or
 - (c) reduce the punishment, or
 - (d) disagree with the disciplinary authority and enhance the punishment after issue of a fresh show cause notice to the appellant and affording him a reasonable opportunity (including personal hearing if asked for) against the proposed enhancement, or
 - (e) Added vide Notification No. F.5/132/81-H(P)/Estt., dated 20.07.1983 remit the case to the authority which made the order or to any other authority to make such further inquiry as it may consider proper in the circumstances of the case; or
 - (f) pass such other orders as it may deem fit.
- (2) Every order passed on appeal shall contain the reasons therefore. A copy of every appellate order shall be given free of cost to the appellant.

(Added Rule 25-A, 25-B & 25-C vide Notification No. F. 13/2/92/Home (P)/Estt., dated 29.06.1994.

25-A. Revision – A Government servant whose appeal has been rejected will not be entitled to file a second appeal. Such government servant may however, file a revision within a month of receipt of appellate orders by him to the authority superior to the appellate authority on grounds of material irregularity or illegality in the proceedings provided that no application for revision of an order of the Lt. Governor shall lie. The revisioner authority thereupon.

- (i) confirm or modify the impugned order; or
- (ii) accept the revision petition and set aside the order of the appellate authority; or
- (iii) reduce the punishment; or
- (iv) impose any penalty where no penalty has been imposed; or
- (v) disagree with the disciplinary/appellate authority, and enhance the punishment; or
- (vi) remit the case to the authority which made the order or any other authority to make such further enquiry as it may consider proper in the circumstances of the case; or
- (vii) pass such other orders as it may deem fit:

Provided that no orders imposing or enhancing any penalty shall be made by any revising authority unless the Govt. servant concerned has been given a reasonable opportunity of making a representation against the penalty proposed or against the enhancement of the penalty imposed by the order sought to be revised and if no enquiry under Rule 16 has already been held in the case then no penalty, as prescribed in clauses (i) to (vii) under Rule 5 shall be imposed except after an enquiry in the manner laid down in Rule 16:

Provided further that no power of revision shall be exercised unless.

- (i) The authority which made the order in appeal; or
- (ii) the authority to which an appeal would lie where no appeal has been preferred is subordinate to him; or
- (iii) no proceedings for revision shall be commenced until after;
 - (a) the expiry of period of limitation for an appeal; or
 - (b) the disposal of the appeal where any such appeal has been preferred.
- (iv) an application for revision shall be dealt with in the same manner as if it were an appeal under these rules.
- (v) every order passed on revision shall contain the reasons therefore. A copy of every revision order shall be given to the Government servant concerned free of cost.

25B. Review.- The Commissioner of Police, an Addl. Commissioner of Police, Dy. Commissioner of Police and Addl. Dy. Commissioner of Police; Principal, Police Training School or College; or any other officer of equivalent rank may at any time call for the records of awards made by any of his subordinate either on his own motion or otherwise and confirm, enhance, modify or annul the same or make further investigation or direct such to be made before Passing orders:

Provided that no action under this sub-rule shall be initiated more than 6 months after the date of the order sought to be reviewed except with the prior approval of the Lt. Governor, Delhi.

- (ii) If an award of dismissal or removal from service is annuled, the officer annulling it shall state whether it is to be recorded as suspension followed by re-instatement or not. The order shall also state whether service previous to dismissal or removal shall count for pension or not.
- (iii) in all cases in which an officer proposes to enhance punishment he shall, before passing final orders give the defaulter concerned an opportunity of showing cases, in writing, including personal hearing, if asked for, why his punishment should not be enhanced.

25C.- The Lt. Governor may at any time on his own motion or otherwise call for the records of any case decided by the Commissioner of Police and confirm, modify, or annul the order forced in it.]

(Added new sub-clause (3) of Rule 26 vide Notification No. F.5/132/81-H(P)/Estt. dated 22.7.88)

26. Suspension.- (1) Officers of the rank of a Asstt. Commissioner of Police and above are authorized to suspend all police officer of subordinate rank. Inspectors of police can suspend any police officer below the rank of Sub-Inspector. The suspension of an upper subordinate shall be immediately reported to the Deputy/Additional Commissioner of Police.

(2) An officer shall be released from suspensions only by the gazetted officer empowered to punish/appoint him.

(3) (i) During the term of such suspension of the powers functions and privileges vested in him as a police officer shall be in abeyance, but he shall continue to be subject to the same responsibilities, discipline and penalties and to the same authorities, as if he had not been suspended.

(ii) A Police Officer under suspension shall be transferred to the Lines, if not already posted there. He shall attend all roll calls and shall be required to perform such duties and to attend such parades as the Deputy Commissioner of Police may direct provided that he shall not perform guard duty or any other duty entailing the exercise of the powers or functions of a police officer shall not be placed on any duty involving the exercise of responsibility and shall not be issued of with ammunition. A Police Officer under suspension shall ordinarily be confined to lines when off duty, but shall be allowed responsible facilities for the preparation of his defence. When transferred to the lines, Lower or Upper subordinate shall deposit their kits in the lines and shall not wear any articles of uniform till they are reinstated or specifically permitted by the Commissioner of Police as contained in sub-rule (iii) of rule No. 15 of the Delhi Police (General Condition of Service) Rules, 1980.

27 **Suspension in departmental cases.**- A police officer whose conduct is under departmental enquiry shall ordinarily be placed under suspension only:

(a) When it appears likely that the charge framed will, if proved, render him liable to dismissal or removal from service, or

(b) When the nature of accusation against him is such that his remaining on duty is prejudicial to the public interest or detrimental to investigation into the accusation. A report of all suspensions and re-instatements shall be submitted to the Additional Commissioner of Police and other concerned.

(c) When a punishment of dismissal or removal from service awarded to a police officer under suspension is set aside, in appeal under these Rules and the case is remained for further enquiry or action, or with any other directions, the order of his suspension shall be deemed to have been revoked.

(d) When a police officer of subordinate rank is, kept under suspension for more than 6 months in connection with a departmental enquiry, the concerned Deputy Commissioner of Police shall obtain prior approval of the Additional Commissioner of Police for his continued suspension and shall simultaneously take step to review the subsistence allowance as provided in the relevant rules.

(e) Un-necessary suspension should be avoided as they increase the number of non-affective personnel and also cause hardship to such employee.

28. **Suspension in judicial cases.**- The cases of suspension during pendency of criminal proceedings or proceedings for arrest, for debt or during detention under a law providing for preventive detention, shall be dealt with in the following manner:

(a) A police officer of subordinate rank who is detained in custody under any law providing for preventive detention or as a result of a proceeding on a criminal charge shall, if the period of detention exceeds 48 hours and unless he is already under suspension from the date of detention, be deemed to be under suspension from the date of detention until further orders. A police officer of subordinate rank who is undergoing a sentence of imprisonment, shall be dealt with in the same manner pending decision on the disciplinary action to be taken against him.

(b) A police officer of subordinate rank against whom a proceeding has been taken on a criminal charge but who is not actually detained in custody (e.g. a person released on bail) may be placed under suspension by an order of the appointing authority. If the charge is connected with the official position of the Government servant or involves any moral turpitude on his part, suspension shall be ordered under this rule unless there are exceptional reasons for not adopting this course. In the latter case permission of the next higher authority for not suspending the individual concerned shall be obtained.

(c) A Police officer of subordinate rank against whom a proceeding has been taken for arrest for debt but who is not actually detained in custody may be placed under suspension by an order of appointing authority only if a disciplinary proceeding against him is contemplated.

(d) when a police officer of subordinate rank who is deemed to be under suspension in the circumstances mentioned in clause (a) or who is suspended in circumstances mentioned in clause (b), is reinstated without taking disciplinary proceedings against him his pay and allowances for the period of suspension will be regulated under the relevant Rules.

29. **Suspension in cases of escape of prisoners from police custody.**-(1) If a prisoner escapes or is rescued from police custody, the police officer immediately responsible, shall forthwith be suspended from duty. A searching departmental enquiry shall at once be held by or under the orders of the Deputy Commissioner of Police. The object of this enquiry shall be the elucidation of all circumstances connected with the escape or rescue and the determination of the issue whether the escape or rescue could have been prevented by the exercise of such vigilance and courage on the part of the Police Officer immediately responsible as might reasonably have been expected, and whether it was rendered possible or facilitated by any neglect or omission of duty on the part of any superior police officer.

(2) On the conclusion of enquiry, if the Deputy Commissioner of Police finds that no misconduct is attached to the police officer or officers suspended, he shall reinstate them.

(3) If the enquiry establishes negligence or connivance in an escape, thereby creating a presumption that an offence under section 221, 222 or 223 I.P.C. has been committed, the police officer concerned shall be prosecuted in a criminal court, unless the Additional Commissioner of Police on a reference by the Deputy Commissioner of Police decides, for reasons to be recorded in writing that the case shall be dealt with departmentally. If the enquiry establishes a breach of discipline or misconduct not amounting to an offence under any of the sections of the I.P.C. mentioned above, the case shall ordinarily be dealt with departmentally. The criminal prosecution under this rule of an upper subordinate shall not be undertaken without the sanction of the Additional Commissioner of Police.

Dismissal or removal from service shall normally follow a judicial conviction, for finding of guilt in a departmental enquiry for negligence resulting in the escape of a prisoner.

30. **Subsistence grants.**-(1) A Police officer under suspension shall be given a subsistence grant in accordance with rules and orders issued by the Government of India from time to time. If a police officer is reinstated on enquiry or trial or on appeal, the grant of pay and allowances including subsistence grant shall also be made in accordance with such rules and orders on the subject.

(2) The officers of and above the rank of Deputy Commissioner of Police shall be the competent authority for granting subsistence grants to enrolled Police Officers under suspension.

31. **Discharge certificate.**- Every police officer of subordinate rank on leaving service in the Delhi Police whether as a measure of penalty or on acceptance of resignation shall be given by the appointing authority a discharge certificate in the form at annexure 'A' as laid down in section 25(8) of the Delhi Police Act, 1978.

32. **Interpretation Clause.**- Should any dispute arise over the interpretation of any of the provisions of these Rules, the decision of the administrator, Delhi, shall be final.

By order

I.J. TALWAR

Jt. Secy. (Home)

For and on behalf of the Administrator

Of Union Territory, Delhi.

(Added new Rule 33 vide notification No. F.5/132/81/H (P)/Estt. dated 22.7.88).

33. **Supersession.**- With the coming into force of these rules, the corresponding provisions contained in Punjab Police Rules, relating to status and treatment of officers under suspension shall stand superseded and these rules shall operate and be in force subject to the provisions as contained in the provision to sub-section (1) and (2) of Section 149 of the Delhi Police Act, 1978.

By Order and in the Name of
the Administrator of the
Union Territory of Delhi.

Sd/-

R.K. GOSWAMI.

Jt. Secy (Home)

THE DELHI POLICE (GENERAL CONDITIONS OF SERVICE) RULES, 1980

NOTIFICATION

Delhi, the 31st December, 1980

No. F.10/58/80-H(P)/Estt.- In exercise of the Powers conferred by clause (a) of sub-section (2) of Section 147 read with section 5(b) of the Delhi Police Act, 1978, the Administrator is pleased to make the following rules governing the general conditions of service of the Delhi Police.

1. **Nomenclature of the rules.-** These rules shall be called the Delhi Police (General Conditions of Service) Rules, 1980.
2. **Applicability.-** They shall apply to all police officer or subordinate rank.
3. **Commencement.-** They shall come into force with effect from the date of publication in the Delhi Gazette.
4. **Pay and Allowances.-** The Delhi Police shall receive such pay and allowances as are prescribed by the Government of India from time to time.
5. **Uniform/Equipment.-** The Delhi Police shall be issued such articles of uniform/equipment as may be prescribed by the Administrator by a general or special order.
6. **Accommodation.-** For purposes of rent free unfurnished accommodation or house rent allowance in lieu thereof, all police officers of subordinate ranks of Delhi Police shall be governed by such rules as may be framed by the Govt. of India in this regard from time to time.

(Inserted/Substituted in Rule 7 vide Notification No. F. 13/7/2012/HP-I/Estt./3586 to 3591 dated 11.09.2019).

HOME POLICE (i), ESTABLISHMENT DEPARTMENT

NOTIFICATION

Delhi, the 11th September, 2019

F. No. F.13/7/2012/HP-I/Estt./ 3586 to 3591.-- In exercise of the powers conferred by clause (a) of sub-section (2) of Section 147, read with section 5(b) of the Delhi Police Act, 1978, the Lieutenant Governor of the National Capital Territory of Delhi, is pleased to make the following Rules further to amend the Delhi Police (General Conditions of Services) Rules, 1980, namely :-

1.	Short title and Commencement	(1)	These Rules shall be called the Delhi Police (General Conditions of Services)(Amendment) Rules, 2019
		(2)	They shall come into force with effect from the date of their publication in the Delhi Gazette.
2.	Amendment of Rule-7		In the Delhi Police (General Conditions of Services)(Amendment) Rules, 2012, for existing Rule-7, the following shall be inserted/substituted namely :-

“**Rewards-7(1)** The Commissioner of Police, Special Commissioner of Police, Joint Commissioner of Police, Additional Commissioner of Police, Deputy Commissioner of Police, Additional Deputy Commissioner of Police may sanction rewards to the Public or Police, up to the limits noted against each here under:

a.	Commissioner of Police	Commendation Roll	Cash reward up to budget limit for actions of outstanding merit.
b.	Special Commissioner of Police	Commendation Certificate	Cash reward up to Rs. 20,000/- in each case, for action of such special merit as to deserve a higher form of recognition than a Joint Commissioner of Police is empowered to give.
c.	Joint Commissioner of Police	Commendation Certificate	Cash reward up to Rs. 10,000/- in each case, for action of such special merit as to deserve a higher form of recognition than an Additional Commissioner of Police is empowered to give.
d.	Additional Commissioner of Police	Commendation Certificate	Cash reward up to Rs. 4,000/- in each case, for action of such special merit as to deserve a higher form of recognition than a Deputy/Addl. Deputy Commissioner of Police is empowered to give.
e.	Deputy Commissioner of Police/Additional Deputy Commissioner of Police	Commendation Card Class-I & II	Cash reward up to Rs. 2,000/- in each case in recognition of specific instances of good work or assistance to Police in connection with the prevention or detection of Crime, the preservation of law and order or in other administrative matters.

(2). The Commissioner of Police, Special Commissioner of Police, Joint Commissioner of Police, Additional Commissioner of Police, Deputy Commissioner of Police, Addl. Deputy Commissioner of Police may accept and disburse rewards, offered by the Public to the extent up to which they are themselves empowered to sanction rewards, under rule 7(1) above.

(3) Subject to the limits imposed by Rule 7(1), rewards may be given to persons, who are not Police Officer, for assistance or information of special merit, given to the Police in any branch of Police activity or in other administrative matters.

(4). The Commissioner of Police, Special Commissioner of Police, Joint Commissioner of Police, Additional Commissioner of Police, Deputy Commissioner of Police, Additional Deputy Commissioner of Police may sanction suitable reward to those Police personnel/Public, who have made a significant contribution to addressing violence against women, under rule 7(1) above.

By order and in the name of the Lt. Governor
of the National Capital Territory of Delhi.

PAWAN KUMAR, Dy. Secy. (Home-I)

8. **Command and precedence.**- (1) Command and precedence amongst Police shall be:

(a) by seniority of rank/inter re seniority in the same rank

(b) officers holding officiating appointments shall take the rank and seniority of such appointment for the time that they hold it. On reversion they shall take seniority in accordance with their position in their substantive rank.

(Omitted Rule 8, clause (c) vide Notification No. F. 13/21/2002/Home(P)/Estt./2197-2200, dated 07.05.2003)

9. **Exercise of authority by acting officers.**- Whenever, in consequence of the office of the Commissioner of Police, Additional Commissioner of Police or any other police officer becoming vacant, any officer who holds charge of the post of such Commissioner of Police. Additional Commissioner of Police or other police officer, such officer shall be competent to exercise all the powers under the Delhi Police Act conferred thereunder on the Commissioner of Police, Additional Commissioner of Police or other Police officers, as the case may be.

10. **Channel of Communication.**- The usual channel of communication between police officers shall be through their immediate and intermediate superiors.

11. **Unwarranted comments on the observations of superior.**- A Police officer shall not comment orally or in writing on the remarks made by a superior officer. If a police officer considers that an erroneous view has been taken of his conduct or of any matter affecting his administration, he may refer the question in writing in a temperate manner through proper channel.

12. **Punishment for unsubstantiated complaints.**- An officer of subordinate rank making complaints against his superior officer, which he cannot substantiate or prove, shall be liable for action under section 21 of the Delhi Police Act, 1978.

13. **Extra-Departmental influence in service matter.**- police officers of all ranks are forbidden from approaching officials of other departments or non-officials for support in pressing individual claims in the matter of promotion, transfer, punishment, appeal or any other matter connected with their service. Any violation of this rule shall be punishable under section 21 of the Delhi Police Act, 1978.

14. **Lower Subordinate not to follow GOs on transfer.**- No Police officer shall be transferred with his superior from one district to another.

15. **Wearing of uniform after retirement.**- (i) Retired officers of the Delhi Police not below the rank of Assistant Sub-Inspector who have rendered approved service of not less than 30 years in the Police Force, may be permitted by Additional Commissioner of Police to wear, on ceremonial occasions only, the uniform of rank which they were holding in the force at the time of retirement.

(ii) Applications for such permission shall be submitted to the Deputy Commissioner of Police concerned, who shall forward the same together with the character roll/service book

of the applicant with a specific recommendation to the Additional Commissioner of Police, for final orders.

(iii) If a retired, dismissed or a suspended police officer or any other person not being a member of the Delhi Police wears, without the permission of an officer authorized by the Administrator under the rules framed by him on his behalf by general or special order, the uniform of the Delhi Police or any dress having the appearance or bearing any of the distinctive marks of that uniform, shall be punished under section 126 of the Delhi Police Act, 1978.

(Notification No. F.10/43/81-H(P)/Estt., dated 06.07.1981.

ORDER

In pursuance of sub-rule (iii) of rule 15 of the Delhi Police (General condition of service) Rules, 1980, the Administrator, Delhi, is pleased to authorize the Commissioner of Police, Delhi to permit a retired, dismissed or a suspended police officer or any other person not being a member of the Delhi Police, to wear the uniform of the Delhi Police or any dress having the appearance or bearing any of the distinctive marks of that uniform.

16. Communication of Official Information to the Press.- No officer of subordinate rank shall give information to Press on any official matters directly or indirectly except when specially authorized to do so by the Deputy Commissioner of Police concerned.

(Notification No. F.5/80-82-Home(P)/Estt. dated the 31 March, 1983. Insertion of new Rules 17)

In the Delhi Police (General conditions of service) Rules, 1980, after Rule 16 the following new rule 17 shall be inserted namely:

17. Permanent absorption of upper and lower subordinates in other police forces and vice-versa.

“The Commissioner of Police, Delhi, may sanction permanent absorption in Delhi Police of upper and lower subordinates, except Insprs. From other states/union territories and Central Police Organization, with their consequent and with the concurrence of the Head of the Police force of the State/Union territory, or the Central Police Organization concerned. Similarly, the Commissioner of Police, may sanction permanent transfer of upper and lower subordinates of Delhi Police, except Inspectors with their consent for permanent absorption in Police forces of other States/Union territories or Central Police Organizations, subject to the concurrence of the Head of the Police force concerned. In the case of such permanent transfer of an Inspr. of Delhi Police to any other state or *vice-versa*, the Commissioner of Police, shall obtain the prior sanction of the Administrator”.

By Order,

I.J. TALWAR,
Jt. Secy. (Home)

For and on behalf of the Administrator
of the Union Territory of Delhi.

THE DELHI POLICE (APPOINTMENT & RECRUITMENT) RULES, 1980

NOTIFICATION

Delhi, the 31st December, 1980

No. F. 10(52)/80-HP/Estt./Vol.(I). – In exercise of the powers conferred by Section 147(1) and (2) of the Delhi Police Act to make the following rules, namely:

1. **Short title.**- These Rules shall be called ‘The Delhi Police (Appointment & Recruitment) Rules, 1980’.

2. **Applicability.**-(a) They shall apply to all non-gazetted employees of the Delhi Police.

(b) They shall come into force with effect from the date of their publication in the Delhi Gazette.

3. **Definitions.**-(i) ‘Appointing Authority’ in relation to Inspector of Police means the Additional Commissioner of Police and in relation to the subordinate police officers below the rank of Inspector means the Deputy Commissioner of Police including the Additional Deputy Commissioner of Police, Principal/P.T.S. or any other officer of equal rank.

(ii) ‘Competent Authority’ means the Commissioner of Police or any other police officer specially authorized by him under these rules to appoint a police officer of subordinate rank of these rules to appoint a police officer of subordinate rank of Delhi Police force. Added vide No. 5/18/82/H(P)/Estt. dt. 2.5.83.

(ii-a) “Employees” means non-gazetted employees of the Delhi Police force. Added vide N. No. 5/15/82-H(P)/Estt. dt. 2.5.83.

(iii) ‘Probation means a period of trial of a person appointed temporarily or in an officiating capacity against temporary or permanent post of a police officer of subordinate rank.

4. **General.**-(i) **Appointing authorities-** The following authorities shall be competent to make appointments to various subordinate ranks of Delhi Police:

Class of Police Officers	Authority to whom the power of appointment is delegated	The extent of delegation
(i) Inspector	Addl. CP.	Full powers subject to the rules framed hereunder.
(ii) Sub-Inspector	(i) DCP (ii) Addl. DCP (iii) Principal/PTS (iv) Any other officer of equivalent rank.	-Do-
(iii) ASI	-Do-	-Do-
(iv) H.C.	-Do-	-Do-
(v) Constables	-Do-	-Do-

(ii) Substantive appointments.- The power to confirm the officers of subordinate rank appointed temporarily or on probation shall vest in the prescribed appointing authority.

(iii) All subordinate ranks i.e. constable to Inspector of Delhi Police shall be allotted permanent enrolment numbers. These numbers shall not change with the posting of the individual from one Unit to another. A permanent record of such numbers serial-wise shall be kept in Police Headquarters in the subjoined proforma :

No.	Name	Parentage	Rank	Date/Year of Appointment
.....
.....

(iv) No number shall be allotted to a civilian employee.

(v) An alphabetical index of all subordinate ranks in Form “A” shall be maintained at P.H.Q. for Asst. Sub-Inspectors to Inspectors by Confidential Branch and for Head Constables, Constables and other categories by the Character Roll Branch.

5. **Recruitment.**-(a) Same in the case of Ministerial Cadre. Women Police and other specialized appointments, as hereinafter provided in these rules, direct recruitment to subordinate ranks (executive) of Delhi Police shall be made only at two levels viz, Sub-Inspectors and Constables.

(Substituted sub-rule (b) in Rule 5 vide Notification No. F.5/67/83-Home (P)/Estt. dated 15.11.85.)

(b) In rule 5 of the Delhi Police (Appointment and Recruitment) Rules, 1980, hereinafter referred to as the “Principal Rules” for the existing sub-rule (b) the following shall be substituted:

“(b) Other things being equal, in the recruitment for various tests in Delhi Police, sons/daughters of serving/retired/deceased police personnel including the Class IV employees of Delhi Police, shall be given preference over other candidates subject to their fulfilling the prescribed educational and physical standards and also subject to such appointment not exceeding 5% of the total no. of vacancies in a year.”

(Added/inserted in Rule 5 (b)(i & ii) after sub-rule (b) vide Notification No. F.16/2/2012/HP-I/Estt./4669 to 4674, dated 19.11.2012.)

(b)(i) The sons/daughters of either serving, retired or deceased Delhi Police personnel/Multi Tasking Staff (formerly Class –IV) employees) of Delhi Police who do not fulfill the physical standards (Height/Chest) shall be eligible for relaxation of maximum of 5 cms. in Height (Male/Female candidates) and 5 cms. in Chest (Male candidates) in all cadres of Constable/Head Constable and ASI (Stenographer). This Rule will not be admissible for the post of Constable (Exe.) – Male/Female as there is provision for relaxation in general conditions and physical standards in Rule 9 (vii).

- (b)(ii) The relaxation in physical standards once granted at the time of initial appointment in Delhi Police, will hold good till the individual concerned remains in Delhi Police in all ranks/cadre.

*Added in sub-rule (c) vide Notification No. F.5/67/83-H(P)/Estt. dated 15.11.85.

- (c) Appointments to the force shall be subject to the orders, issued by the Govt. of India from time to time regarding special representation in the service for Scheduled Castes, Scheduled Tribes, Ex-servicemen, *Outstanding sportsmen*, departmental candidates, etc.

Substituted vide Notification No. 5/67/83-Home(P)/Estt. dated 15.11.85 for the existing such rule (d) the following shall be substituted:-

- “(d) Notwithstanding the above rules, the Commissioner of Police shall be the competent authority to appoint in relaxation of the procedure of recruitment through the Employment Exchange and without subjecting to competitive test, the sons/daughters of Delhi police personnel who die in harness leaving their families in immediate need of assistance, in terms of the instructions issued by the Govt. of India, MHA regarding such compassionate appointments.”

Substituted vide Notification No. F.5/15/82-H(P)/Estt. dated 2.5.83.

- (i) All direct appointments of employees shall be made initially on purely temporary basis. All employees appointed to the Delhi Police shall be on probation for a period of two years:

Provided that the competent authority may extend the period of probation but in no case shall the period of probation extend beyond three years in all.

- (ii) The services of an employee appointed on probation are liable to be terminated without assigning any reason.
- (iii) After successful completion of period of probation, the employee shall be confirmed in the Delhi Police by the competent authority, subject to the availability of permanent post.

- (f) ‘All direct recruits (Non-gazetted officers) in Delhi Police shall, before appointment, be required to execute a bond for the refund of capitation charges for the training imparted to them, in full, in lumpsum, if they leave without competing 5 years service from the date of appointment in the Delhi Police:

Provided that the said charges may not be recovered from those who leave the service of the Delhi Police to secure employment under a State Government/Central Government or a public sector undertaking.

Standing instructions for working out such charges for various course shall be determined by the Commissioner of Police.’

- (g) All enrolled police officers shall have to take an oath of allegiance to the Union of India & the Constitution.

Added vide Notification No. F.5/46/84-H(P)/Estt. dated 23.11.84.

- (h) Notwithstanding anything contained in these Rules, where the Administrator/Commissioner of Police is of opinion that it is necessary or expedient in the interest of work so to do, he may make appointments to all non-gazetted categories of both executive and ministerial cadres of Delhi Police on deputation basis by drawing suitable persons from any other State(s) or Union territory or Central Police Organization or any other force. Where such appointments are made by the Commissioner of Police, the same shall be reported to the Administrator forthwith. Such appointments on deputation basis shall also be subject to orders issued by the Govt. of India/Delhi Administration from time to time governing the deputation of Government servants.

Inserted new clause (i) vide Notification No. F.10/45/83-H(P)/Estt. dated 5.9.85.

- (i) In all cases of direct recruitment where names are sponsored by Employment Exchange, the crucial date for determining the age limit will be in each case the last date upto which the Employment exchange requisitioned to submit the names.

6. Ineligibility.- (i) No person who is not a citizen of India shall except with the consent of the Central Government to be obtained in writing in advance, be appointed, enrolled or employed in Delhi Police.

- (ii) No person, who has more than one wife living or who having a spouse living marries in any case in which such marriage is void by reason of its taking place during the life time of such spouse shall be eligible for appointment, enrolment or employment in Delhi Police.

- (iii) Every candidate shall make a declaration in form No. B about his marital status before he is enlisted.

- (iv) No person shall be appointed to any post in Delhi Police unless he has been certified on as physically fit for Police service by form D & F by a medical authority to be appointed for the purpose by the Commissioner of Police.

(Substituted in Rule 7 vide Notification No. F.13/11/2012/HP-I/Estt./7966 to 7971, dated 13.03.2013).

7. Recruitment of Sub-Inspectors (Executive)-Male:- 50% of vacancies in the rank of Sub-Inspector (Exe.)- Male shall be filled by direct recruitment and 50% by promotion. Out of 50% direct quota, 10% of the post shall be filled from amongst serving Constables, Head constables, and Asstt. Sub-Inspectors enlisted in Delhi Police with a minimum of 3 years continuous service, who shall not be more than 30 years (33 years for OBC and 35 years for SC/ST candidates) of age on the first day of January of the year, if the examination is held in the first half of the year and on the first day of August of that year, if the examination is held in the later half of the year. The educational qualifications, physical standards and other requirements for

the post shall be the same as prescribed in the rules for direct recruitments to such posts.

Educational, physical and other standards/requirements for the post of Sub-Inspector (direct recruitment) shall be as under:

(1) Age	20 to 25 years	relaxable by 3 years for OBCs and 5 years for SCs/STs candidates.
(2) Height	170 cms	relaxable by 7.5 cms (162.5 cms) for ST candidates and 5 cms (165 cms) for residents of hill areas.
(3) Chest	80 cms to 85 cms	relaxable by 3 cms (77 cms to 82 cms) for ST candidates.
(4) Weight	Corresponding to height	

Note:- The relaxation in physical standards (height/chest) once granted at the time of initial appointment in Delhi Police will hold good till the individual concerned remains in Delhi Police.

(5) Educational Qualification.	Bachelor's degree from a recognized University or equivalent.
(6) Driving Licence	Candidates must possess a valid driving license for LMV (Motor Cycle and Car) on the date fixed for Physical Endurance & Measurement Tests.
(Substituted in Rule 7 (Column 7) vide Notification No. F.16/01/2018/HP-I//Estt./5475-5477, dated 22.10.2018).	
(7) Medical Standard	<p>(i) Eye Sight : The minimum near vision should be N/6 (better eye) and N9 (worse eye). The minimum distance vision should be 6/6 (better eye) and 6/9 (worse eye) of both eyes without any correction like wearing glasses or surgery of any kind to improve visual acuity. In right handed person, the right eye is better eye and vice versa.</p> <p>(ii) The candidates must not have knock knee, flat foot, varicose vein or squint in eyes and they should possess high colour vision.</p> <p>(iii) They must be in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of the duties.</p> <p>(iv) Tattoos on various parts of body :-</p> <p>(a) Content – Tattoos depicting religious symbol or figure and the name, as followed in Indian Army, shall be permitted.</p> <p>(b) Location – Tattoos marked on traditional sites of the body like inner aspect of forearm, but only left forearm, being non saluting limb or dorsum of the hands shall be allowed.</p> <p>(c) Size – Size must be less than ¼ of the particular part (Elbow or Hand) of the body.”</p>
(8) Reservation	(i) For OBCs/SCs/STs categories, as per orders issued by Government from time to time.

	<p>(ii) 10% for departmental candidates of Delhi Police. (iii) 10% for Ex-servicemen as per rules. Out of 10% quota meant for Ex-servicemen, 50% of such quota will be reserved for following categories of Ex-servicemen :- (a) Having served in Special forces/NSG (Special Action Group) or; (b) Having received a QI 'Qualified Instructors' grading in the Commando Course or; (c) Officers from the Navy/Air Force who have worked in specialized commando type units.</p> <p>(Inserted in Rule 7, in sub-rule 8, after clause (iii) vide Notification No. F.16/4/2015/HP-I/Estt./8365 to 8367, dated 29.02.2016).</p> <p>(iv) For women, reservation as per orders issued by Government from time to time.</p> <p>Note :- In case sufficient number of Ex-servicemen candidates under categories at (a), (b) and (c) are not available, the unfilled vacancies will be filled amongst other available Ex-Servicemen candidates.</p>
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8. Constitution of selection boards of appointments/recruitments to posts other than Sub-Inspectors (Executive).-Selection of candidates for categories other than Sub-Inspectors (Executive) shall be made by Departmental Selection Boards to be constituted by the Commissioner of Police as under:

(i) For Upper Subordinates	One Additional Commissioner of Police & two Deputy Commissioners of Police.
(ii) For Lower Subordinates	Deputy Commissioner of Police and two Asstt. Commissioner of Police.
(iii) For Class IV staff	Deputy Commissioner of Police and two Asstt. Commissioners of Police.

9. Recruitment of Constables.-(i) Delhi being a cosmopolitan city, it is imperative to attract candidates from all parts of the country.

(Substituted in rule 9 for clause (ii) vide Notification No. F.13/23/2009/HP(1)/Estt./6711-16 dated 8.1.2013.)

- (ii) Recruitment of Constable shall be done in the month of January each year by the Board to be nominated by the Commissioner of Police, Delhi, as per rule-8, subject to the availability of vacancies.
- (iii) The Commissioner of Police may also order special recruitment at any time if there are sufficient number of vacancies and the panels prepared earlier have exhausted.

- (iv) A panel shall be drawn up of selected candidates on the basis of existing and anticipated vacancies. This panel shall be valid till the next recruitment is held.
- (v) Physical, educational, age and other standards for recruitment to the rank of constables shall be as under:

Substituted in Rule 9 sub-rule (v) for clause (a) in vide Notification No. F.16/01/2018/HP-I/Estt./5475-5477, dated 22.10.2018.		
(a) Age limit	“18 to 25 years	1. Relaxable by five years for- (i) Scheduled castes/Scheduled Tribes Candidates. (ii) Sportsmen of distinction 2. Relaxable by three years for OBC candidates. Note - The relaxation under OBC category is admissible for those castes notified in the Central list and the list issued by the Government of National Capital Territory of Delhi. 3. Ex-Servicemen as per rule 28 of these rules.”
In rule 9 of the Principal Rules, in Sub-rule (v) (b) under the heading “Height” for the figure “4 cm” the figure ‘5cm’ and in sub-rule (v) (c) under the heading ‘chest’ for the figure ‘2 cm’ the figure ‘5 cm’ substituted vide Notification No. F.5/67/83-Home(P)/Estt. dated 15.11.85.		
(b) Height	170 Centimeters	Relaxable by 5 centimeters for residents of Hill areas e.g. Gorkhas, Gardhwalis. (*Added vide Notification No. F.5/36/89-Home (P)/Estt. dated 22.8.1989): *Relaxable by 5 centimeters for Scheduled Tribes*.
(c) Chest	81 Centimeters to 85 centimeters.	Relaxable by 5 centimeters for residents of hill areas. (*Added vide Notification No. F.5/36/89-Home (P)/Estt., dated 22.8.1989): *Relaxable by 5 centimeters for Scheduled Tribes*.
Substituted in clause (v) (d) of rule 9 vide Notification No. F.13/25/2003/HP-I/Estt. /1376-1380 dated 13.4.2005.		
(d) Educational Qualification	10+2 (Senior Secondary) pass from a recognized Board.	Relaxable upto 11 th pass only for:- (i) Bandsmen, buglers, mounted Constable, drivers, dispatch riders etc. (ii) sons/daughters of deceased /retired police personnel including category ‘D’ employees of Delhi Police.

Substituted in Rule 9 sub-rule (v) for clause (e) vide Notification No. F.16/01/2018/HP-I/Estt./5475-5477, dated 22.10.2018.

(e) Physical Standard		<p>(i) Sound state of health, free from defect/deformity/disease, vision 6/12 without glasses both eyes, free from colour blindness and without any correction like wearing glasses or surgery of any kind to improve visual acuity. Free from defect from defect, deformity or disease likely to interfere with the efficient performance of the duties. No relaxation is allowed/ permissible to any category of candidates on this count.</p> <p>(ii) Tattoos on various parts of body :-</p> <p>(a) Content – Tattoos depicting religious symbol or figure and the name, as followed in Indian Army, shall be permitted.</p> <p>(b) Location – Tattoos marked on traditional sites of the body like inner aspect of forearm, but only left forearm, being non saluting limb or dorsum of the hands shall be allowed.</p> <p>(c) Size – Size must be less than ¼ of the particular part (Elbow or Hand) of the body.”</p>
(f) Reservation of vacancies		<p>For Scheduled Castes, Scheduled Tribes, Ex-servicemen etc. as per orders issued by Government from time to time.</p> <p>(Added in sub-rule 5 (f)(i) of rule 9 vide Notification No. 13/44/2009/HP-I/Estt./4413 to 4416, dated 8.2.2011)</p> <p>Out of the 10% quota meant for Ex-servicemen, half, i.e. 50% of such quota, will be reserved for the following categories:-</p> <p>a. Having served in the Special forces/NSG (Spl. Action Group).</p> <p>b. Having received a QI ‘Qualified Instructors’ grading in the commando course.</p> <p>c. Officers from the Navy/Air Force who have worked in the specialized commando type units.</p>

Substituted in sub-rule (v) (f) (ii) vide Notification No. F/5/67/83-Home(P)/Estt. dated 15.11.85.		
		<p>(ii) For sons/daughters of serving/retired/deceased police personnel, not more than 5% of vacancies in that recruitment year.</p> <p>(Inserted in Rule 9, in sub-rule (v), in clause (f) after sub-clause (ii) vide Notification No. F.16/4/2015/HP-I/Estt./8365 to 8367, dated 29.02.2016).</p> <p>(iii) For women, reservation as per orders issued by Government from time to time.</p>
Inserted in rule 9 (v) (g) vide Notification No. F. 16/6/2010/-Home(P)/Estt. dated 21.1.11.		
(g) Driving License		A candidate must possess a valid driving license for LMV (Motor Cycle/Car). This requirement is essential for Constables (Executive) Male in Delhi Police and not for candidates for post of constables Bandsmen/Buglars/ dog handlers etc.”

Deletion of word “viva-voce” in rule 9 (vi) vide Notification No. F.13/23/2009/HP(I)/Estt./ 2787-2790 dated 25.9.2009.

- (vi) The Commissioner of Police shall frame standing orders prescribing application forms and detailed procedure to be followed for conducting physical efficiency, physical measurement and written tests for regulating the above mentioned recruitment.

Substituted in Rule 9 sub-rule (vii) vide Notification No. F.16/01/2018/HP-I/Estt./5475-5477, dated 22.10.2018.

- (vii) **“Relaxation.** “The sons/daughters of either serving, retired or deceased police personnel/Multi Tasking Staff of Delhi Police who do not fulfill the general conditions of physical standard, age and education qualifications, the following relaxations shall be given :-

Relaxation of maximum of 5 centimeters in Height and Chest measurements, one standard in educational qualification and four years in upper age limit, subject to maximum upper age limit of 29 years for all categories.”

10. **Appointments to Ministerial Cadre.**- (i) Direct recruitment to Ministerial Cadre shall be made only in the rank of Head Constable (Ministerial) and of Stenographers in the rank of Assistant Sub-Inspector. Competitive examinations for the purpose shall be held once or more frequently every year as the Commissioner of Police may decide depending upon the number of vacancies. Candidates from open market as well as from the department shall be eligible. Detailed standing orders prescribing subjects of tests, marks assigned for each, for shorthand/typewriting (English/Hindi) separately & procedure for conducting tests shall be issued by the Commissioner of Police. Physical, education, age and other standards for appointment to the rank of Head Constable (Ministerial) and Assistant Sub-Inspector (Stenographer) shall be as under:

Head Constables (Ministerial)

1.	Per Cent of direct recruitment		100%
2.	Age	18-25 years	Relaxable by 5 years in the case of.- (a) Scheduled Castes/Scheduled Tribes & departmental candidates. (b) Ex-servicemen as per rules prescribed by the Government of India.
3.	Academic qualification		Higher secondary or equivalent
4.	Professional attainments For Head Constables		Speed in Typing- English-30 words per minute. Hindi-25 words per minute.
5.	[Preference ...	Working knowledge of (i) Head Constable Ministerial	(A) Accounts and Office Procedure
Substituted in Rule 10 sub-rule (6) vide Notification No. F.16/01/2018/HP-I//Estt./5475-5477, dated 22.10.2018.			
6.	Physical standard		Sound state of health, free from defect, deformity or disease. Vision 6/12 with or without glasses both eyes. For Persons with Disabilities :- Sound state of health, vision 6/12 with or without glasses both eyes. Locomotor disabilities 40% and above (Either one or both leg affected) shall be allowed.”

Substituted in Rule 10 sub-rule (7) vide Notification No. F.16/01/2018/HP- /I//Estt./5475-5477, dated 22.10.2018.		
7.	Reservation of vacancies & other requirements.	<p>(i) For Scheduled Castes, Scheduled Tribes, other backward Classes, Ex-Servicemen and Women etc. as per orders issued by Government of India from time to time.</p> <p>(ii) For Persons with Disabilities (Locomotor), 3% of vacancies will be reserved. Their post will be civilian in nature and they will not wear uniform.”</p>

(Substituted for ASI (Stenographer) vide notification No. F.5/44/91-Home (P)/Estt. dated 21.10.94).

Assistant Sub-Inspector (Stenographer)

1.	Percentage of direct recruitment.	100%
2.	Age 18-25 years	Relaxable by 5 years in the case of- (a) SCs/STs & Departmental candidates. (b) Ex-servicemen as per rules prescribed by the G.O.I.
3.	Academic qualification	Graduate from a recognized University or equivalent.
4.	Professional attainments	Speed in shorthand and typing: (a) 80/40 words per minute (English) (b) 80/30 words per minutes (Hindi)
5.	Preference	Working knowledge of : (a) Accounts & Office Procedure. (b) Knowledge of drafting and office procedure.

**Substituted in Rule 10 sub-rule (6) vide Notification No. F.16/01/2018/HP-
/I//Estt./5475-5477, dated 22.10.2018. (For ASI/Stenographer)**

6.	Physical standard	Sound state of health, free from defect, deformity or disease. Vision 6/12 with or without glasses both eyes. For Persons with Disabilities :- Sound state of health, vision 6/12 with or without glasses both eyes. Locomotor disabilities 40% and above (Either one or both leg affected) shall be allowed.”
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**Substituted in Rule 10 sub-rule (7) vide Notification No. F.16/01/2018/HP-
/I//Estt./5475-5477, dated 22.10.2018.**

7.	Reservation vacancies & other requirement	<p>i For Scheduled Castes, Scheduled Tribes, other backward Classes, Ex-Servicemen and Women etc. as per orders issued by Government of India from time to time.</p> <p>ii For Persons with Disabilities (Locomotor), 3% of vacancies will be reserved. Their post will be civilian in nature and they will not wear uniform.”</p>
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(Inserted for ASI (Stenographer) vide Notification No. F.16/4/2010/HP-1/Estt./1384-1387 dated 29.6.2012).

Assistant Sub-Inspector (Stenographer):

After completion of two years probation period successfully, the ASI (Steno) will be elevated and designated as SI (Steno) in the same Pay Band and Grade Pay.

11. **Appointment of shorthand reporters.**- (1) Shorthand reporters shall be in two ranks Sub-Inspectors and Assistant Sub-Inspectors. All the vacancies of Assistant Sub-Inspectors (Shorthand reporters) shall be filled by direct recruitment whereas 50% of the vacancies of shorthand reporters (Sub-Inspectors) shall be filled by direct recruitment. The remaining 50% shall be filled by promotion as per rules.

(2) Age, educational & other standards for direct appointment in respect of the two categories shall be as under:

(a) Age . 18-25 years on date of appointment Relaxable by 5 years for:-

(i) Scheduled Castes/ Scheduled Tribes & departmental candidates.

(ii) for ex-servicemen as per rules of Government of India.

No height/chest standard is prescribed for this category, this being a technical post. The candidates should be sound in health.

(b) Educational qualification :

(a) For Sub-Inspectors shorthand reporters :
Graduate from a recognized university.

(b) For Assistant Sub-Inspectors shorthand reporters :
Higher Secondary or equivalent.

- (c) Professional attainments :
- (a) For Sub-Inspectors Shorthand reporters :
- Hindi Shorthand ... 100 words per minute.
- Hindi typing ... 30 words per minute.
- (b) For Assistant Sub-Inspectors shorthand reporters :
- Hindi Shorthand ... 80 words per minute.
- Hindi typing 25 words per minute.

Deleted vide Notification No. F.10/45/83-Home (P)/Estt. dated 5.9.85. In rule 11, 13, 14 and 18 of the Principal Rules, the following words wherever occurs, shall be deleted.

“on the date of appointment”.

(Inserted the following note in the end of Rule 11, vide Notification No. F.16/4/2015/HP-I/Estt./8365 to 8367, dated 29.02.2016).

Note :- Nothing in these rules shall affect reservation and other concessions required to be provided for Scheduled Castes/Scheduled Tribes, women and other special categories of persons in accordance with the order issued by the Government from time to time.

12. Appointment of E.D.P. Programme Assistant/Console operator (Inspector).-

(1) E.D.P. Programme Assistant/Console operator is a technical selection post and shall be filled firstly by promotion, failing which by direct recruitment and lastly by transfer/deputation. The promotion shall be made on the recommendations of a Departmental Promotion Committee, consisting of Additional Commissioner of Police, Deputy Commissioner of Police/Communication and Transport and one more member to be nominated by the Commissioner of Police.

2. For Promotion and deputation, there shall be no age limit as prescribed for direct appointment in these Rules but the candidates must possess other qualifications as prescribed for direct recruits for the rank/category.

3. For Promotion from the post of Machine Room Programmer, the officer should have at least six years service in that grade and for deputation the officer should have at least 3 years service in programming/console operation in any State/Central Government E.D.P. organization, in a post carrying pay scale not below the scale of Sub-Inspector.

4. Direct appointments in this category shall be made on temporary basis and no applicant shall be accepted as a candidate for direct appointment unless he has been certified as physically fit by the Police Surgeon or a medical officer to be detailed by the Commissioner of Police and of good character. The candidates must further possess age and other qualification as under :

(a) Age	18-30 years	Relaxable upto 40 years for candidates with special merit and experience.
(b) Academic & other qualifications.		(i) Bachelors' degree in Art/Science/Commerce with one paper in mathematics or statistics or both from a recognized university. (ii) Must possess three months training in computer programming/console operations.
(c) Desirable		(i) Three years experience in data processing work in any E.D.P. organization. (ii) Candidates working on Crime/Criminal information system in police organizations will be preferred.
(d) Medical fitness		Of sound health, free from defect/deformity/disease better eye 6/6 without glasses, worse eye 6/36 corrected with glasses upto 6/9 or 6/12 without glasses both eyes. Free from colour blindness.

In the Delhi Police (Appointment & Recruitment) Rules, 1980 hereinafter referred to as "Principal Rules" the following new Rule 12-A shall be substituted vide Notification No. F.13/12/94/HP-I/Estt./6759-64, dated 09.01.2013 after Rule 12.

12-A. Recruitment to the Post of Sub-Inspector (Computer)

1.	Name of the post	Sub-Inspector (Computer)
2.	Number of Posts	18* Subject to variation dependent on workload. Input-Output Assistant (Sub-Inspector) -16 Sub-Inspector (Machine Room Programmer) -01 Sub-Inspector/CKPO -01
3.	Classification	Group 'C' Non – Gazetted/Non-Ministerial.
4.	Scale of Pay	Rs.9300-34800 + Grade Pay Rs. 4200/- (Revised)
5.	Whether selection post or non-selection post.	(i) Non-selection, if the post is filled by promotion. (ii) "Not applicable", when it is filled through direct recruitment.

6.	Age limit for direct recruit	<p>Not exceeding 32 years (Relaxation as per orders/instructions issued by the Govt. of India from time to time.</p> <p>Note 1: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates except for the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of J&K State, Lahaul & Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman & Nicobar Islands of Lakshadweep.</p>
8.	Educational and other qualifications required for direct recruits.	<p>Essential : (A) (i) Degree in Computer Applications/Computer Science or Degree in Electronics and Communications Engineering from a recognized university or equivalent. (ii) 01 year experience in Electronic Data Processing Work including experience of actual programming.</p> <p style="text-align: center;">OR</p> <p>(B) (i) "A" level Diploma under DOEACC Programme or Post Graduate Diploma in Computer Application offered under University Programme/Post Polytechnic Diploma in Computer Application awarded by State Council of Technical Education or equivalent.</p> <p>(ii) 01 year experience of Electronic Data Processing work including experience of actual programming.</p> <p>Note 1:- Qualification are relaxable at the discretion of the in case of candidate (s) otherwise well-qualified.</p> <p>Note 2:- The qualifications regarding experience is/are relaxable at the discretion of the competent authority in the case of candidates belonging to SCs/STs, if at the stage of selection, the competent authority is of the opinion that sufficient number of candidates from these communities possessing requisite experience are not likely to be available to fill up the vacancies reserved for them.</p> <p>Health : (in case of Direct Recruitment or Deputation) Candidates should be of sound</p>

		<p>health, free from defect/deformity/disease.</p> <p>Training : (In case of Direct Recruitment or deputation) : The candidates will have to undergo short training at Police Training School for discipline, wearing of uniform, knowledge of Police Orgns, Rules and Regulations of Delhi Police Department.</p> <p>Desirable :- (i)The candidates having knowledge of Fundamentals and at least one of the following Front-end, Back-end and Operating Systems :- Fundamentals, Visual Basic, MS-Access, D2K, ASP, SQL Server, Oracle Windows based Desktop and Network based Operating System, UNIX, LINUX, Data Structures. (ii) Candidates working in Crime/Criminal/PIS Information System, in Police Organizations will be preferred.</p>
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees.	<p>For all incumbents in the feeder grade as on the date of notification of revised recruitment rules.</p> <p>Age : No E.Q. : No</p> <p>This provision will cease to be operated when all the existing incumbents in the feeder line on the date of notification of the revised recruitment rules have been promoted.</p>
11.	Method of recruitment whether by direct recruitment or by Promotion or by deputation/transfer and percentage of the vacancies to be filled by various methods.	<p>100% by direct recruitment.</p> <p>For those who are still in the feeder line for promotion as on notification of revised recruitment rules, the post is filled up by following manner :</p> <p>(i) 50% by promotion, failing which by deputation. (ii) 50% by direct recruitment.</p> <p>This system will continue till all the incumbents as on the date of notification of revised recruitment rules in the feeder line are promoted to the rank of SI/Computer. If number of post are more than what it is required for promotion for the eligible candidates, then it will be filled up by direct recruitment.</p>
12.	In case of recruitment by promotion/deputation/transfer, grades from which promotion/deputation/transfer to be made.	<p>Promotion from amongst confirmed ASI (D.E.O.)/Key Punch Operators (Data Entry Operator) Grade 'B' with 10 years regular service in the grade rendered after appointment thereto on a regular basis.</p>

		<p>Deputation :- Officers under the Centre/State Government/ Universities/Recognized Research Institutes/ Public Sector Undertakings/Semi-Govt. statutory or Autonomous Organizations.</p> <p>(a)(i) Holding analogous posts on regular basis OR</p> <p>(ii) With 3 years regular service in posts in the scale of Rs.9300-34800 + Grade Pay Rs. 4200/- (Revised) or equivalent. OR</p> <p>(b) Possessing the educational qualification and experience prescribed for direct recruits under column 8.</p> <p>The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion. (Period of deputation/contract including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization/ department of the Central Govt. shall not ordinarily exceed three years). The maximum age limit for appointment by deputation including short term contract shall not be exceeding 56 years as on the closing date of receipt of application.</p>
13.	If a DPC exists what is its composition.	<p>(a) Group 'C' DPC (for promotion/confirmation):- 1. Addl. Commissioner of Police- Chairman 2. Deputy Commissioner of Police (To be nominated by CP, Delhi) - Member 3. An officer belonging to SC/ST category not below the rank of Additional Deputy Commissioner of Police – Member 4. One expert as Technical Member (to be nominated by the Additional Commissioner of Police) – Member</p>

(Inserted the following note in the end of Rule 12-A, vide Notification No. F.16/4/2015/HP-I/Estt./8365 to 8367, dated 29.02.2016).

Note :- Nothing in these rules shall affect reservation and other concessions required to be provided for Scheduled Castes/Scheduled Tribes, women and other special categories of persons in accordance with the order issued by the Government from time to time.

Insertion of new rule 12-B and 12-C vide N.No. F.5/47/87-Home (P)/Estt. dated 5.1.89.

Insertions of new Rules 12-B and 12-C.- In the Delhi Police (Appointment and Recruitment) Rules, 1980 in rule 12, after sub-rule 12-A, the following new rules shall be inserted, as per Schedules hereto annexed, for appointment to the following Group 'C' (non-Gazetted) posts in Computer Centre of Delhi Police:

(Omission of Rule 12-B vide notification No. F.13/12/94/HP-I/Estt./6759-64, dated 09.01.2013.)

Rule 12-C.- Method of recruitment and qualifications necessary for appointment to the post of Data Entry Operator (Assistant Sub-Inspector) shall be in Schedule (B).

SCHEDULE 'A'
RECRUITMENT RULES FOR THE POST OF INPUT-OUTPUT ASSISTANT (SUB-INSPECTOR) IN DELHI POLICE

Name of the post	No. of post	Classification	Scale of pay	Whether Selection post or non-Selection post	Age limit for direct recruits	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension Rules, 1972.
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Input-Output Assistant (Sub-Inspector)	*8 (eight) (1988) *Subject to variation dependent on Work-load.	Group 'C' (Technical) (non-gazetted)	Rs. 5500-175-9000	(i) Non-Selection if the post is filled by promotion & (ii) N.A., when it is filled through direct recruitment	Not exceeding 30 years, (relaxable for Govt. servants & SCs/STs & candidates with special merits & experience upto 5 years. For Ex-servicemen as per orders issued by the Central Govt. Note: No age limit for departmental candidates.	Yes.

Educational and other qualifications required for direct recruits	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Period of probation if any	Method of recruitment, whether by direct recruitment, whether by direct recruitment or by promotion, or by deputation/transfer & percentage of the vacancies to be filled by various methods
(8)	(9)	(10)	(11)
<p>Essential</p> <p>(i) Bachelor's Degree in Arts/Science/Commerce (with one paper of Mathematics or Statistics or both) from a recognized University or equivalent</p> <p>(ii) Must have passed 3 months Trg. In Computer Programming/Console Operations.</p> <p>(iii) 2 years experience in handling input, output on Electronic data Processing equipment, Computer Operator or Programming work.</p> <p>Note 1: Qualifications are relaxable at the discretion of the Commissioner of Police in case of candidate(s) otherwise well qualified.</p> <p>Note 2: The qualification(s) regarding experience is/are relaxable at the discretion of the competent authority in case of candidates belonging to SCs/STs, if at any stage of selection, the competent authority is of the opinion that sufficient number of candidates from these communities</p>	<p>Age : No</p> <p>Educational Qualification : No</p>	<p>2 years</p>	<p>(i) 50% by promotion, failing which by transfer on deputation.</p> <p>(ii) 50% through direct recruitment, failing which by transfer on deputation.</p>

<p>possessing requisite experience are not likely to be available to fill up the vacancies reserved from them.</p> <p>Desirable :</p> <p>(i) Master's Degree in Statistics or Mathematics or Physics or Operational Research or Economics/Commerce with one paper of Statistics from a recognized University and having knowledge of any two latest application languages like COBOL, FORTRON, BASIC, C. PASCAL, ASSEMBLER.</p> <p>(ii) Candidates working on Crime/Criminal/PTS information system, in Police Organizations will be preferred.</p> <p>Health :</p> <p>Candidates should be of sound health, free from defect/deformity/disease.</p> <p>Training :</p> <p>The candidate(s) will have to undergo short training at Police Training School for discipline, wearing of uniform knowledge of Police Orgns., Rules and Regulations of Delhi Police Deptt.</p>		
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In case of recruitment by promotion/ deputation/transfer, grades from which promotion/deputation/transfer to be made	If a D.P.C. exists, what is its composition?	Circumstances in which U.P.S.C. is to be consulted in making recruitment
(12)	(13)	(14)
<p>PORMOTION</p> <p>From amongst confirmed Date Entry Operators (ASIs) with 6 years regular service in the grade.</p> <p>Amended vide notification No. F.13/2/94-H(P)/Estt. dated 24.5.96.</p> <p>TRANSFER ON DEPUTATION :</p> <p>(Including Short term contract) Officers under the Central/State Govts./UTs/Universities/Recognised Institutions / Public Undertakings, Autonomous bodies.</p> <p>(a)(i) holding analogous posts of Input-Output Assistants/Jr. Programmer/Jr. Computer Operator/Jr. Scientific Asstt./Console Operator/Sr. Statistical Asstt.</p> <p style="text-align: center;">OR</p> <p>(ii) Auditors/Jr. Statistical/Research Asstts./Input-Output Asstt. In the scale of Rs. 4500-125-7000 or 5000-150-8000 with 3 years regular service in the grade.</p> <p style="text-align: center;">OR</p>	<p>Selection Board :</p> <ol style="list-style-type: none"> 1. Addl. Commissioner of Police – Chairman 2. Two Deputy Commissioner of Police – Members (to be nominated by the Commissioner of Police, Delhi). <p>Departmental Promotion Committee Group ‘C’ D.P.C. (List ‘E’ Technical) provided in rule 8 of the Delhi Police (Promotion and Confirmation) Rules, 1980 in case of Promotion.</p>	<p>N.A.</p>

<p>(iii) Data Entry Operator in the scale of Rs. 4000-100-6000 or equivalent with 8 years regular service in the grade.</p> <p>(b) Possessing the educational qualification prescribed for direct recruits under Col. 8. (The Deptt. candidates in the feeder category who are in the direct line of promotion will not be eligible for consideration for appointment on deputation. Similarly, deputationists, shall not be eligible for consideration for appointment by promotion. Period of deputation/contract, including period of deputation in another ex-cadre post held immediately preceding this appointment, in the same of some other Organization/Deptt. of Central Govt. shall ordinarily not exceed 3 years).</p>		
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SCHEDULE 'B'
RECRUITMENT RULES FOR THE POST OF DATA ENTRY OPERATOR (ASI) IN DELHI POLICE

Name of the post	No. of posts	Classification	Scale of pay	Whether Selection post or non-Selection post	Age limit for direct recruits	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension Rules, 1972).
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Data Entry Operator (ASI)	*8 (eight) (1988) *Subject to variation dependent on Work-load.	Group 'C' (Technical) (non-Gazetted)	Rs. 4000-100-6000	(i) Non-Selection if the post is filled by promotion. (ii) N.A., when the post is filled through direct recruitment.	Below 30 years (relaxable for SC/ST and Govt. servants upto 5 years) in accordance with the instructions or orders issued by the Central Government.	N.A.

Educational and other qualifications required for direct recruits	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Period of probation if any	Method of recruitment, whether by direct recruitment, whether by direct recruitment or by promotion, or by deputation/transfer and percentage of the vacancies to be filled by various methods
(8)	(9)	(10)	(11)
<p>Essential:</p> <p>(i) Degree from a recognized University.</p> <p>(ii) Training/Experience in handling direct data entry machine of ICL/UPTRON/FCIL/DCL/CMC make and should be able to key in correctly 10,000 depression per hour.</p> <p>Desirable :</p> <p>(i) Mathematics/Statistics/Economics/Commerce as the subject of Study.</p> <p>(ii) Knowledge of English typing.</p>	<p>Age : No</p> <p>Educational Qualification : No</p>	<p>Two Years</p>	<p>(i) 40% by promotion failing which by transfer on deputation.</p> <p>(ii) 60% through direct recruitment.</p>

Educational and other qualifications required for direct recruits	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Period of probation if any	Method of recruitment, whether by direct recruitment, whether by direct recruitment or by promotion, or by deputation/transfer and percentage of the vacancies to be filled by various methods
(8)	(9)	(10)	(11)
<p>(iii) Knowledge of terminal operation Personal Computer/Accounting Machine//Photostat Machine/Data Handling and Security.</p> <p>Health : Candidate should be of sound health, free from disease/defect/deformity</p> <p>Training “ The candidate will have to undergo short training at PTS for discipline, wearing uniform, knowledge of police orgns. Rules and Regulations of Delhi Police Deptt.</p>			

In case of rectt. by promotion/deputation/transfer, grades from which promotion/deputation/transfer to be made	If a DPC exists, what is its composition	Circumstances in which UPSC is to be consulted in making rectt.
(12)	(13)	(14)
<p>Promotion : From amongst confirmed KPOs with 5 years regular service in the grade</p> <p>Transfer on deputation : From amongst service Data Entry Operators in the equivalent scale of pay</p> <p style="text-align: center;">OR</p> <p>The Card Punching Operators having served for 5 years in a Govt./Semi Govt./Autonomous Organizations in the scale of Rs. 3050-75-3950-80-4590 or equivalent.</p>	<p>(i) Group 'C' DPC as provided in rule 8 of Delhi Police (Promotion and Confirmation) Rules, 1980, in case of promotion.</p> <p>(ii) Selection Board : Addl. CP - Chairman</p> <p style="text-align: center;">OR</p> <p>System Manager DCP-2 – Members (One DCP/Analyst)(To be nominated by C.P., Delhi</p>	<p>N.A.</p>

(Substituted Rule 12-D vide Notification No. F.13/12/94/HP-I/Estt./6759-64, dated 09.01.2013)

Rule 12-D.

1.	Name of the post	Inspector (Computer)
2.	Number of Posts	10 (Ten) (Subject to variation dependent on workload). Assistant Programmer (Inspector) -5 Computer Operator (Inspector) -4 Inspector EDP/Programmer Assistant/ -1 Console Operator
3.	Classification	Group 'C' Non – Gazetted/Non-Ministerial.
4.	Scale of Pay	Rs.9300-34800 + Grade Pay Rs. 4600/- (Revised)
5.	Whether selection post or non-selection post.	(i) Non–selection, if the post is filled by promotion. (ii) “Not applicable” when it is filled through direct recruitment.
6.	Age limit for direct recruit	Not exceeding 32 years (Relaxable for Govt. Servant and SC/ST & candidates of Special merits/Experience upto five years. For Ex-servicemen as per orders/instructions issued by Central Govt. from time to time.
8.	Educational and other qualifications required for direct recruits.	Essential :- (A) (i) Masters Degree in Computer Application/(Computer Science or M. Tech.(with specialization in Computer Application) OR B.E./B.Tech in Computer Engineering/Computer Science/Computer Technology from a recognized University or equivalent) OR (B) (i) Degree in Computer Applications/Computer Science or Degree in electronics/Electronics and Communication Engineering from a recognized University or equivalent. (ii) 02 years experience of Electronic Data Processing work including experience of actual programming. OR (c)(i) Masters Degree of a recognized University or its equivalent or Degree in Engineering from a recognized University or its equivalent. (ii) 03 years experience in Electronic Data Processing Work including experience of actual programming.

		<p style="text-align: center;">OR</p> <p>(D)(i) “A” level Diploma under DOEACC Programme or Post Graduate Diploma in Computer Application offered under university Programme/Post Polytechnic Diploma in Computer Application awarded by State Council of Technical Education or equivalent.</p> <p>(ii) 03 years experience of Electronic Data Processing work including experience of actual programming.</p> <p>Note: (i) Qualification are relaxable at the discretion of the Commissioner of Police in case of candidate (s) otherwise well-qualified.</p> <p>(ii) The qualifications regarding experience is/are relaxable the discretion of the competent authority in the case of candidates belonging to SCs/STs, if at the stage of selection, the competent authority is of the opinion that sufficient number of candidates from these communities possessing requisite experience are not likely to be available to fill up the vacancies reserved for them.</p> <p>Health : (in case of Direct Recruitment or Deputation) Candidates should be of sound health, free from defect/deformity/disease.</p> <p>Training : (in case of Direct Recruitment or deputation) : The candidates will have to undergo short training at Police Training School for discipline, wearing of uniform, knowledge of Police Organizations, Rules and Regulations of Delhi Police Department.</p> <p>Desirable :-</p> <p>(i) The candidates having knowledge of Fundamentals and at least one of the following Front-end, backend and Operating Systems :- Visual Basic, D2K, ASP, SQL Server, Oracle Windows based Desktop and Network based Operating System, UNIX, LINUX, Data Structures.</p> <p>(ii) Candidates working in Crime/Criminal Information System and Personnel Information System in Police Orgns.</p>
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9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees.	For all incumbents in the feeder grade as on the date of notification of revised recruitment rules. Age : No E.Q. : No This provision will cease to be operative when all the existing incumbents in the feeder line on the date of notification of revised recruitment rules have been promoted.
11.	Method of recruitment whether by direct recruitment or by Promotion or by deputation/transfer and percentage of the vacancies to be filled by various methods.	i)70% by promotion- failing which - by deputation. ii) 30% by direct recruitment.
12.	In case of recruitment by promotion/deputation/transfer, grades from which promotion/deputation/transfer to be made.	<p>Promotion: From amongst Sub-Inspectors/Computer (Sub Inspector/Input-Output, Asstt. Sub Inspector/Machine Room Programmer, Sub Inspector/Chief Key Punch Operator) with three years regular service in the grade. Note : Where juniors who have completed their qualifying/eligibility service are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying/eligibility service by more than half of such qualifying/eligibility service of two years, whichever is less and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying/eligibility service.</p> <p>Deputation : Officers under the Central/State Government/Universities/Recognized Research Institutes/Public Sector Undertakings/Semi-Govt. statutory or Autonomous Organizations;</p> <p>(a)(i) Holding analogous posts on regular basis OR (ii) With 5 years regular service in posts in the scale of PB-2 Rs.9300-34800 + Grade Pay Rs. 4200/- or equivalent. OR (b)Possessing the educational qualification and experience prescribed for direct recruits under column 8.</p> <p>The Departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on</p>

		deputation. Similarly, deputationist shall not be eligible for consideration for appointment by promotion. (Period of deputation/contract including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization/department of the Central Government shall not ordinarily exceed three years). The maximum age limit for appointment by deputation including short term contract shall not be exceeding 56 years as on the closing date of receipt of application.
13.	If a DPC exists what is its composition.	(a) Group 'B' DPC (for promotion/confirmation) :- 1. Commissioner of Police- Chairman 2. Additional Commissioner of Police - Member 3. An officer of SC/ST category not below the rank of Additional Deputy Commissioner of Police - Member 4. One expert as Technical Member (to be nominated by the C.P.) - Member

(Omission of Rule 12-E vide Notification No. F.13/12/94/HP-I/Estt./6759-6764, dated 09.01.2013).

Deleted vide Notification No. F.10/45/83-Home (P)/Estt. dated 5.9.85. In rule 11, 13, 14 and 18 of the Principal Rules, the following words wherever occurs, shall be deleted.

“on the date of appointment”.

13. Appointment of Librarian Statistician (Sub Inspector) – (1) Selection for direct appointment to the posts of Librarian and Statistician shall be made by the Board of officers to be nominated by Commissioner of Police under rule 8 of these Rules. No candidate shall be accepted for appointment unless he has been certified as physically fit and of good character for police service. The candidates must further possess qualifications for their respective categories as under :

(a) Age	18-25 years on the date of appointment Relaxable by 5 years for : (i) Schedule Castes/Scheduled Tribes and departmental candidates. (ii) Ex-servicemen as per rules and orders of Government issued from time to time.
(b) Health	Sound state of health free from defect/deformity/disease. Vision better eye 6/6 without glasses worse eye 6/36 correct with glasses upto 6/9. Free from colour blindness.
(c) Qualification (A) Librarian	(i) Bachelor's degree from a recognized University. (ii) Diploma in Library Science from a recognized University of at least 9 months duration.
(B) For Statistician	(i) Bachelor's degree in Mathematics, Science or Economics with one paper in Statistics.

	(ii) Working knowledge of Hindi.
(d) Physical Standard	A strong flawless physique free from deformity and colour blindness 6/12 without or with glasses (both eyes).

The Commissioner of Police shall prescribe the details of tests etc., if any, required to be conducted for selecting men for appointment to these posts by means of a standing order.

Deleted vide Notification No. F.10/45/83-Home (P)/Estt. dated 5.9.85. In rule 11, 13, 14 and 18 of the Principal Rules, the following words wherever occurs, shall be deleted.

“on the date of appointment”.

14. **Women Police** - (1) Direct recruitment of Women Police shall be made in the rank of sub-Inspector, Assistant Sub Inspector & Constables only. Wives and daughters of subordinate ranks, who die in service and whose families are left in indigent circumstances may, however, be considered by the Commissioner of Police for appointment as lady constables against vacancies of male constables subject to their possessing the requisite age and educational standards as prescribed for male constables and medical fitness, in exceptional circumstances.

(2) 50% of the total sanctioned posts for women police in the ranks of Sub-Inspector and 75% in the ranks of Assistant sub-Inspector (till Constables/Head Constables continue to exits on the cadre of lady police – after that the percentage of direct recruitment in the rank of lady Assistant Sub Inspector shall be cent percent) shall be filled by direct appointment.

(3) Qualification, physical standard, age etc. for recruitment to women police shall be as under :-

(Substituted Rule 14(a) vide Notification No. F.16/5/2013/HP-I/Estt./54-58, dated 03.04.2013.)

(a) Sub Inspector (Women)

1.	Age	20 to 25 years, relaxable upto :- (i) 28 years for OBCs and 30 years for SCs/STs candidates. (ii) Upto 35 years (38 years for OBCs and 40 years for SCs/STs) for widows/divorced women/women judicially separated and who are not remarried. (iii) Upto 30 years (33 years for OBCs and 35 years for SCs/STs) for departmental candidates of Delhi Police.
2.	Height	157 cms, relaxable by :- (i) 3 cms (154 cms) for ST candidates. (ii) 2 cms (155 cms) for residents of hill areas. (iii) 5 cms (152 cms) for compassionate appointments.
3.	Weight	Corresponding to height. Note :- “The relaxation in physical standards (height) once granted at the time of initial appointment in Delhi Police will hold good till the individual concerned remains in Delhi Police”.
4.	Educational Qualification	Bachelor’s degree from a recognized University or equivalent.
(Substituted in Rule 14 (sub-rule-3) (clause a) (sub-clause 5) vide Notification No. F.16/01/2018/HP-I/Estt./5475-5477, dated 22.10.2018).		
5.	Medical standard	(i) Eye Sight : The minimum near vision should be N/6 (better eye) and N9 (worse eye). The minimum distance vision should be 6/6 (better eye) and 6/9 (worse eye) of both eyes without any correction like wearing

		<p>glasses or surgery of any kind to improve visual acuity. In right handed person, the right eye is better eye and vice versa. (ii) The candidates must not have knock knee, flat foot, varicose vein or squint in eyes and they should possess high colour vision.</p> <p>(iii) They must be in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of the duties.</p> <p>(v) Tattoos on various parts of body :-</p> <p>(d) Content – Tattoos depicting religious symbol or figure and the name, as followed in Indian Army, shall be permitted.</p> <p>(e) Location – Tattoos marked on traditional sites of the body like inner aspect of forearm, but only left forearm, being non saluting limb or dorsum of the hands shall be allowed.</p> <p>Size – Size must be less than ¼ of the particular part (Elbow or Hand) of the body.</p>
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(b) Assistant Sub Inspector (Women)

1.	Age	20 years to 25 years relaxation as for Sub Inspectors (Women)
2.	Qualifications	Degree from a recognized University. (Amended N. No. F.10/41/83-H(P)/Estt., dated 20.01.1984)
3.	Height	157 centimeters, Relaxation as for Sub Inspectors (Women).
4.	General Physical Standards	Sound state of health, free from disease/defect/deformity and vision 6/12 without glasses (both eyes) should be free from colour blindness.

Substituted vide Notification No. F. 10/41/83-H(P)/Estt., dated 20.01.1984.

(c) Lady Constable

1.	Age	18-25 years, relaxable for:-
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Substituted in rule 14 (c) sub-rule (1) vide Notification No.5/67/83-H(P)/Estt. dated 30.1.87.

		<p>(i) Scheduled Castes/Scheduled Tribes widows, divorced and Judicial separated women, upto 30 years and</p> <p>(ii) Compassionate appointment upto 45 years.</p>
2.	Height	<p>157 centimeters relaxable by 2 cms. for</p> <p>(i) Scheduled Castes/Scheduled Tribes candidates;</p> <p>(ii) Candidates from hill areas; and</p>

Substituted in item (iii) of sub clause (2) of clause (c) of sub-rule (3) of Rule 14 vide Notification No. F. No. 16/1/2014/HP-I/Estt./2146 to 2148, dated 04.08.2014.		
		(iii) 5 cms. for compassionate appointment.
Substituted in sub-rule (3), in clause (c), for the entry at serial No. 3 of Rule 14 vide Notification No. F.No.13/5/2005/HP-I/Estt./2650, dated 14.07.2005.		
3.	Educational Qualification	“10+2 (Senior Secondary) pass from a recognized Board. Relaxable up to 11 th pass only for compassionate appointment.”
(Substituted in Rule 14 (sub-rule-3) (clause c) (sub-clause 4) vide Notification No. F.16/01/2018/HP-I/Estt./5475-5477, dated 22.10.2018).		
4.	Physical Standard	<p>“Sound state of health, free from defect/deformity/disease, vision 6/12 without glasses both eyes, free from colour blindness and without any correction like wearing glasses or surgery of any kind to improve visual acuity.</p> <p>Free from defect from defect, deformity or disease likely to interfere with the efficient performance of the duties. No relaxation is allowed/ permissible to any category of candidates on this count.</p> <p>(i) Tattoos on various parts of body :-</p> <p>(a) Content – Tattoos depicting religious symbol or figure and the name, as followed in Indian Army, shall be permitted.</p> <p>(b) Location – Tattoos marked on traditional sites of the body like inner aspect of forearm, but only left forearm, being non saluting limb or dorsum of the hands shall be allowed.</p> <p>(c) Size – Size must be less than ¼ of the particular part (Elbow or Hand) of the body.”</p>

Added clause 5 vide Notification No. F.5/67/83-H(P)/Estt. dated 15.11.85.

5.	Other conditions	Subject to the above provisions all the conditions of rule 9 regarding male constables including power to relax standard and reservation of post of certain categories will be applicable in case of lady constable also.
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15. Recruitment of Armourers- There shall be no direct recruitment to the rank of Head Constables or Sub-Inspectors (Armourers) and all vacancies shall be filled by promotion in accordance with the rules.

(1) A select list of matriculate/equivalent Constables with not less than three years of service, having an aptitude to work as armourers shall be prepared by the Board of officers consisting of Deputy Commissioner of Police/Ist Battalion, Deputy Commissioner of Police/Lines and Inspector (Arms) for training as armourers. Their names shall be placed on the approved list in order of seniority based on date of appointment and date of bringing name on the list. The approved candidates will work as helpers and remain under training with qualified armourers for familiarizing themselves with various components of arms sanctioned for Delhi Police.

(*Added in existing rule 15 (2) vide Notification No. F.5/15/82-Home(P)/Estt., dated 10.3.1987).

(2) After the training of 6 months, they shall be tested by a board of officers to be nominated by Additional Commissioner of Police (Armed Police and Training) for training in 48 weeks basic Armourers course of Armoury School of instructions, according to the number of seats allotted by the Army authorities. On successfully completing the Armourers Basic Training Course, they shall be appointed as Armourers against sanctioned posts according to their seniority, reckoned from the date of passing the course. Those qualifying on the same date shall have inter-seniority on the basis of their original seniority in the rank of constable. *However in case of ex-servicemen, their seniority will be reckoned from the date of joining Delhi Police if they had already passed the prescribed Armourers Course before joining the Delhi Police. In case they passed the Armourers Course after joining Delhi Police, the seniority will be fixed in the same manner as in the case of persons other than those belonging to ex-servicemen category*.

16. Recruitment to the Mounted Police.- (1) Direct recruitment to the Mounted police shall be made only in the rank of Constables. Vacancies in other ranks shall be filled by promotion from the lower ranks in the Mounted Police according to the rules governing promotion.

(2) Vacancies in the rank of Constables (Mounted) may also be filled in by transfer of men from the executive, for which volunteers may be called for from all the Districts/Units from amongst constables with at least 3 years of service, physically fit and with aptitude for riding and maintenance of mounts. The volunteers shall be tested in riding by a Board of Officers to be appointed by Additional Commissioner of Police (Armed Police and training) in order to judge their suitability. The Board shall select suitable candidates after considering their service record, experience and general suitability for Mounted Police. An approved list shall be maintained in the office of Deputy Commissioner of Police/Lines, in order of seniority reckoned from the date of their enlistment in the Police Department and date of bringing of their names on the approved list. Vacancies shall be filled in from the list as and when the same occur. Transfer of Constables from Mounted Police to general duty in case of general unsuitability or on administrative grounds shall be

ordered by the Deputy Commissioner of Police/Old Police Lines only with the prior approval of Additional Commissioner of Police (Armed Police and Training).

(3) For candidates registered with the Employment Ex-change or from open market physical educational and other standards for appointment to the rank of Constable (Mounted Police) shall be as under:

1.	Age	18-21 years relaxable by 5 years for Scheduled Castes/Scheduled Tribes candidates and for ex-servicemen as per rule 27.
2.	Height	170 centimeters relaxable by 5 centimeters for residents of hill areas.
3.	Chest	81 to 85 Cm. relaxable by 5 centimetres for residence of hill areas.
4.	Educational Standard	Metric/Higher Sceondary/10 th or 10+2
5.	Physical Standard	Sound health, free from defect/deformity disease, vision 6/6 without glasses both eyed free from colour blindness.

Added in sub-rule (3) of rule 16 vide Notification No. F.5/67/83-Home(P)/Estt., dated 15.11.85:

“Other Conditions/relaxation. The provisions regarding relaxation to various categories and reservation of posts of various categories as given in rule 9 regarding Constables will also be applicable in the case of Const. (Mounted Police)”.

Added vide N. No. F.5/46/84-Home(P)/Estt. dated 31st July 1986.

1. Amendment of rule 17:

In the Delhi Police (Aptt. & Rectt.) Rules, 1980 hereinafter/referred as “Principal Rules” in rule No. 17 (Annexure) the following new rule shall be inserted vide N. No. F.5/46/84-(H)(P)/Estt. dated 31.7.86. i.e. 17(a)(1) to (20). The existing rules 17(i) to (xxv) shall be deleted and substituted by the Recruitment Rules, for the post of M.T. Cadre i.e. as rule 17(A)(i) to (xx) in Annexure ‘A’ and for the post in the Communication Cadre as Rule 17(B)(i) to (xix) in Annexure ‘B’. By order and in the name of the Administrator of the Union territory of Delhi.

APENDIX 'A'

17-A. Recruitment Rules for the Post of M.T. Cadre of Delhi Police.

17-A(I)

1.	Name of the post	M.T. Inspector
2.	Number of posts	One
3.	Classification	Group 'C' (Non-Gazetted Technical)
4.	Scale of Pay	Rs. 6,500-200-10,500
5.	Whether selection post or non-selection post	Non-selection
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Not applicable
7.	Age limit for direct recruits	Not applicable
8.	Educational and other qualifications required for direct recruits.	Not applicable
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable
10.	Period of probation if any	Not applicable
11.	Method of recruitment whether by direct recruitment or by promotion or by deputation, transfer and percentage of the vacancies to be filled by various methods.	By promotion, failing which by transfer on deputation
12.	In case of recruitment by promotion/transfer/deputation grades from which promotion/deputation/transfer to be made	<p>Promotion from amongst confirmed M.T. Sub-Inspectors. (Operational) with 6 years service in the grade having current driving licence for heavy vehicles.</p> <p>Transfer on deputation from amongst serving Govt. servants in any Central/State/U.T. Police Organisation/Deptt. or Armed Forces:</p> <p>(i) holding analogous post.</p> <p style="text-align: center;">OR</p> <p>(ii) with 6 yrs. service in the M.T. Cadre in the pay scales of Rs. 5500-175-9000 having current driving licence for heavy vehicles.</p>
13.	If a DPC exists what is its composition?	<p>Group 'C' DPC (List 'F' Technical) provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980. The composition of DPC is as under:-</p> <p>Chairman- Commissioner of Police</p>

		Members- 2 Addl. Commissioners of Police. (To be nominated by the C.P. Delhi.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

17-A(II)

1.	Name of the post	M.T. Chargeman (Inspector)
2.	Number of posts	One
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 6500-200-10500
5.	Whether selection post or non-selection post	(i) "Non-Selection" if the post is filled by promotion, and (ii) "Not applicable" when the post is filled through direct recruitment.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
7.	Age limit for direct recruits	25-35 years, relaxable upto 40 years for SC/ST and Govt. Servants. For Ex-serviceman as per GOI's instructions issued from time to time.
8.	Educational and other qualifications required for direct recruits.	(a) Degree in Automobiles Engineering with two years experience or diploma in Automobile Engineering from a recognized institution of Engineering with 5 years practical experience in any Automobile Workshop of repute. (b) Experience of work connected with Workshop records, preparation of parts, local purchase of parts material and general correspondence. (c) Should be of sound health free from disease/defect and deformity. (d) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No
10.	Period of probation, if any	2 (Two) years.
11.	Method of recruitment whether by direct recruitment or by promotion or by deputation, transfer and percentage of the vacancies to be filled by various methods.	By promotion, failing which by transfer deputation failing which by direct recruitment.

12.	In case of recruitment by promotion/transfer on deputation grades from which promotion/deputation/transfer to be made	<p>Promotion : From amongst confirmed S.Is. (M.T.) (Technical) with 6 years service in the rank, having current driving licence for heavy vehicles.</p> <p>Transfer on deputation : From amongst serving Govt. servant in any Central/State/U.T. Police Organisation/Depts. of Armed Forces: (i) Holding analogous post. OR (ii) with 6 yrs. service in the M.T. Cadre in the pay scales of Rs. 5500-175-9000 having current driving licence for heavy vehicles.</p>
13.	If a DPC exists what is its compositions?	<p>Group 'C' DPC List 'F' Technical provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980 in case of promotion.</p> <p>(ii) Selection Board:- As under 1. Chairman- C.P., Delhi 2. Members- 2 Addl. Cs.P. (To be nominated by the C.P./Delhi. 3. One Technical Officer of MT Workshop of the Status of Addl. C.P. from out-side deptt. i.e. DTC, Civil Aviation, Vehicle Depot and Armed forces will be co-opted as Ex-Officio-member.</p>
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

17-A(III)

1.	Name of the post	M.T. Sub-Inspector (Operational)
2.	Number of posts	Five
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 5500-175-9000
5.	Whether selection post or non-selection post	<p>(i) "Non-Selection" if the post is filled by promotion, and</p> <p>(ii) "Not applicable" when the post is filled through direct recruitment.</p>
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes

7.	Age limit for direct recruits	18-30 years, relaxable upto 35 years for SC/ST and departmental candidates. For Ex-serviceman according to GOI's orders issued from time to time.
8.	Educational and other qualifications required for direct recruits.	(a) Matriculation or equivalent. (b) M.T. Supervisory course of M.T. Class-I, Course from BSF/Army or I.T.I. or equivalent Institution. (c) Current driving licence for heavy vehicle. (d) The candidate should be of sound health, free from disease, defect or deformity. (e) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No
10.	Period of probation, if any	2 (Two) years.
11.	Method of recruitment whether by direct recruitment or by promotion or by deputation/transfer and percentage of the vacancies to be filled by various methods.	By promotion, failing which by direct recruitment.
12.	In case of recruitment by:- Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made	Promotion from amongst confirmed M.T. ASI (Operational) with 5 years service in the grade, having current driving licence for heavy vehicles.
13.	If a DPC exists what is its compositions.	Group 'C' DPC (List 'E' Technical) provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980 in case of promotion. (ii) Selection Board as provided in rule 8 of these rules in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

17-A(IV)

1.	Name of the post	M.T. Sub-Inspector (Technical)
2.	Number of posts	Two
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 5500-175-9000
5.	Whether selection post or non-selection post	(i) "Non-Selection" if the post is filled by promotion, and (ii) "Not applicable" when it is filled by direct recruitment.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
7.	Age limit for direct recruits	18-30 years, relaxable upto 35 years for SC/ST and departmental candidates. For Ex-serviceman as per GOI's orders issued from time to time.
8.	Educational and other qualifications required for direct recruits.	(a) Matriculation or equivalent. (b) M.T. Supervisory course of M.T. Class-I, Course from BSF/Army or I.T.I. or equivalent Institution. OR Trained Motor Mechanic with 5 years experience. (c) Current driving licence for heavy vehicle. (d) The candidate should be of sound health, free from disease, defect or deformity. (e) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No
10.	Period of probation, if any	(Two) 2 years.
11.	Method of recruitment whether by direct recruitment or by promotion or by deputation/transfer and percentage of the vacancies to be filled by various methods.	By promotion, failing which by direct recruitment.

12.	In case of recruitment by:- Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made	Promotion : (a) From amongst confirmed M.T. Fitter Grade-I (ASI) with 6 years service in the grade. (b) should be capable of organizing routine maintenance of vehicles. (c) Current driving licence for heavy vehicle.
13.	If a DPC exists what is its compositions.	Group 'C' DPC (List 'E' Technical) provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980 in case of promotion. (ii) Selection Board, as provided in rule 8 of these rules in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

17-A (V)

1.	Name of the post	M.T. Store Supervisor (Sub-Inspector)
2.	Number of posts	One
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 5500-175-9000
5.	Whether selection post or non-selection post	(i) "Non-Selection" if the post is filled by promotion, and (ii) "Not applicable" when the post is filled through direct recruitment.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
7.	Age limit for direct recruits	18-35 years, relaxable upto 40 years for SC/ST and departmental candidates. For Ex-serviceman as per GOI's orders issued from time to time.
8.	Educational and other qualifications required for direct recruits.	(a) Matriculation or equivalent. (b) 6 years practical experience of procurement storage, issue and accounting of M.T. Store, in a reputed firm or Government Organization/department. (c) should understand inventory control and be acquainted with fire fighting. (d) The candidate should be of sound health, free from disease, defect or deformity. (e) Better eye 6/6 without glasses. Worse

		eye 6/36 correctly with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No
10.	Period of probation, if any	(Two) 2 years.
11.	Method of recruitment whether by direct recruitment or by promotion or by deputation/transfer and percentage of the vacancies to be filled by various methods.	By promotion, failing which by direct recruitment.
12.	In case of recruitment by promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Store Keeper (ASI's) with 6 years service in the grade.
13.	If a DPC exists what is its compositions.	(i) Group 'C' DPC (List 'E' Technical) provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980 in case of promotion. (ii) Selection Board, as provided in rule 8 of these rules in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

17-A (VI)

1.	Name of the post	M.T. Fitter Grade-I (ASI) Vehicle Mechanic added vide Notification No. F.5/46/84-H(P)/Estt. dated 13.5.88
2.	Number of posts	21
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 4000-100-6000
5.	Whether selection post or non-selection post	(i) "Non-Selection" if the post is filled by promotion, and (ii) "Not applicable" when the post filled through direct recruitment.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
7.	Age limit for direct recruits	Between 18-35 years, relaxable upto 40 years for SC/ST and departmental candidates. For Ex-serviceman as per GOI's orders issued from time to time.

8.	Educational and other qualifications required for direct recruits.	<p>(a) Matriculation or equivalent.</p> <p>(b) ITI diploma/certificate holder for Motor Mechanic for different type of vehicle with experience as fitter in automobile workshop of repute for 3 years.</p> <p>(c) Current driving licence for heavy vehicle.</p> <p>(d) The candidate should be of sound health, free from disease, defect or deformity.</p> <p>(e) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).</p>
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No
10.	Period of probation, if any	Two (2) years.
11.	Method of recruitment whether by direct recruitment or by promotion or by deputation/transfer and percentage of the vacancies to be filled by various methods.	By promotion, failing which by direct recruitment.
12.	In case of recruitment by promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Fitter Grade-II (Head constable) Vehicle Mechanic with 5 years service in the grade.
13.	If a DPC exists what is its compositions.	<p>Group 'C' DPC (List 'D' Technical) provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980 in case of promotion.</p> <p>(ii) Selection Board, as provided in rule 8 of these rules in case of direct recruitment.</p>
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

Substituted in rule 17-A (VII) and 17-A (XII) vide Notification No. F. No. 16/10/2013/HP-I/Estt./4093 to 4095, dated 29.09.2014.

HOME-1(POLICE)/ESTABLISHMENT DEPARTMENT
NOTIFICATION
Delhi, the 29th September-2014

F.No. 16/10/2013/HP-I/Estt./4093 to 4095.—In exercise of the powers conferred by sub-sections(1) and (2) of Section 147 of the Delhi Police Act, 1978 (34 of 1978), and in supersession of Recruitment Rules relating to the post of M.T. Storekeeper (ASI), and M.T. Fitter Grade-II(Head Constable) (Welder), published vide Notification No. F.5/46/84-H(P)/Estt. dated 31st July, 1986 and partially amended vide Notification No. F.5/46/84/Home(P)/Estt. Dated 13th May, 1988 for the post of M.T. Fitter Grade-II(Head Constables)(Welder), except as respects things done or omitted to be done before such supersession, the Lieutenant Governor of the National Capital Territory of Delhi, hereby makes following rules, further to amend the Delhi Police(Appointment and Recruitment) Rules, 1980, namely :-

1. Short title and commencement : (1) These rules may be called the Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2014.
(2) They shall come into force on the date of their publication in the Delhi Gazette.
2. Amendment of Rule 17-A : In the Delhi Police (Appointment and Recruitment) Rules, 1980, In rule 17-A in Appendix 'A'—

(a)Table for items No. (VII) for the post of M.T. Storekeeper(ASI) and entries relating thereto, the following schedule and entries relating thereto shall be substituted, namely;

SCHEDULE

Name of Post	Number of Post	Classification	Pay Band and Grade Pay/Pay
1	2	3	4
M.T.Store Keeper(ASI)	04*(2014)* Subject to variation dependent on work load	Group 'C' (Non-Gazetted) (Technical)	PB-1, Rs.5200-20200/- plus Grade Pay- Rs.2800/-
Whether selection post or non-selection post	Age limit for direct recruits	Educational and other qualifications required for direct recruits	Whether age and educational qualifications prescribed for direct recruitment will apply in the case of promotees.
5	6	7	8
Non-selection post	Between 18 to 35 years, relaxable upto 40 years for Scheduled Caste/ Scheduled Tribes and departmental candidates. For ex-servicemen as per Government order issued	(a) 10+2 Pass or equivalent; (b) five years practical experience in handling of M.T. Store documentation connected with M.T. Store in a reputed firm, Organization or Government department/Computer operating,	Not applicable

	<p>from time to time in this regard.</p> <p>Note: The crucial date for determining the age-limit shall be the closing date for receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh division of J&K State, Lahul & Spiti Distt. and Pangi Sub-Division of Chamba Distt. of Himachal Pradesh, Andaman & Nicobar and Island of Lakshadweep)</p>	<p>closing of P.C., Printing, MS Office uses, saving and modification in typed text, paragraph, setting, numbering and inventory system management;</p> <p>(c) The candidate should be of sound health, free from disease/defect and deformity;</p> <p>(d) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). The candidate should be free from colour blindness.</p>	
Period of probation, if any	Method of recruitment: whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be filled by various methods.	In case of recruitment by promotion/deputation/absorption grades from which promotions/deputation/absorption to be made.	
9	10	11	
Two years	By promotion, failing which by direct recruitment	<p>(i)Promotion : From amongst confirmed M.T.(Store Clerk) Head Constables, (MT Workshop clerk) Head Constables and MT Head Constables (Operational) having completed five years regular service in the Pay Band-1, Rs.5200-20200/-plus Grade Pay Rs.2400/-. Having the good knowledge of Computer operating.</p> <p>(ii) Should possess current valid vehicles driving licence.</p> <p>Failing which :-</p> <p>(i)Promotion : From amongst confirmed MT Fitter Grade-II Head Constables (Matriculate), Electrician, Battery Chargeman, Carpenter, Vehicle mechanic, Welder, Painter, Denter, Upholster, Tyreman, Black smith, Tin smith, Turner and Door Lock smith having completed five years regular service in the Pay Band-1, Rs. 5200-20200/- plus Grade Pay Rs.2400/-.</p> <p>(ii) Should possess current valid vehicles driving licence.</p>	

If a Departmental Promotion Committee exists, what is its composition.	Circumstances in which Union Public Service Commission to be consulted in making recruitment.
12	13
(i) Group 'C' Departmental Promotion Committee List 'D' (Technical) as provided in rule 8 of Delhi Police (Promotion and Confirmation) Rules, 1980, in case of promotion. (ii) Selection Board as provided in rule 8 of the said rules, in case of direct recruits.	Not applicable

Rule No. 17-A (XII)

(b) Tables for items No.(XII) for the post of M.T. Fitter Grade-II (Head Constable) (Welder) and entries relating thereto, the following schedule and entries relating thereto shall be substituted namely:-

SCHEDULE

Name of Post	Number of Post	Classification	Pay Band and Grade Pay/Pay Scale
1	2	3	4
M.T. Fitter Grade-II (Head Constable) (Welder)	04* (2014)*Subject to variation dependent on work load	Group 'C' (Non-Gazetted) (Technical)	PB-1, Rs.5200-20200/- plus Grade Pay – Rs.2400/-

Whether selection post or non-selection post	Age limit for direct recruits.	Educational and other qualifications required for direct recruits.	Whether age and educational qualifications prescribed for direct recruitment will apply in the case of promotees.
5	6	7	8
Non-selection post	Between 18 to 35 years, relaxable upto 40 years for Scheduled Caste/Scheduled Tribes and departmental candidates. For ex-servicemen as per Government order issued from time to time in this regard. Note: The crucial date for determining the age-limit shall be the closing date for receipt of applications from candidates in India (and not the closing date	(a) 10+2 Pass or equivalent; (b) ITI/Apprenticeship certificate in the trade of welding with one year experience; (c) The candidate should be of sound health, free from disease/defect and deformity; (d) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses	Not applicable

	prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh division of J&K State, Lahul & Spiti Distt. and Pangi Sub-Division of Chamba Distt. of Himachal Pradesh, Andaman & Nicobar and Island of Lakshadweep)	to 6/9 or 6/12 without glasses (both eyes). The candidate should be free from colour blindness.	
Period of probation, if any	Method of recruitment: whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be filled by various methods.	In case of recruitment by promotion/deputation/absorption grades from which promotions/deputation/absorption to be made.	
9	10	11	
Two years	By promotion, failing which by direct recruitment	Promotion : From amongst confirmed M.T. Helper Constables, Welder/ Blacksmith with five years service failing which promotion from amongst confirmed MT Helper Electrician, Carpenter, Vehicle Mechanic, Painter, Denter, Battery Chargeman, Tyreman, Upholster, Tin Smith and Door Smith (Constables) with five years service in the grade. These MT Helper Constables has to under go and pass three months Basic Workshop alloy trades training to be conducted in CMT workshop.	
If a Departmental Promotion Committee exists, what is its composition.		Circumstances in which Union Public Service Commission to be consulted in making recruitment.	
	12	13	
(i) Group 'C' Departmental Promotion Committee List 'B' (Technical) as provided in rule 8 of Delhi Police (Promotion and Confirmation) Rules, 1980, in case of promotion. (ii) Selection Board as provided in rule 8 of the said rules, in case of direct recruits.		Not applicable	

By Order and in the Name of the Lieutenant Governor
Of the National Capital Territory of Delhi,
G.P. SINGH, Addl. Secy. (HOME)

(Substituted in Serial numbers 2, 4 and 12 in rule 17-A(VIII) vide Notification No. 13/4/2001/HP-I/Estt./3009-3012, dated 08.07.2004)

17-A (VIII)

1.	Name of the post	M.T. Assistant Sub-Inspector (operational)
2.	Number of posts	04
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 4000-100-6000
5.	Whether selection post or non-selection post	Non-selection
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Not applicable
7.	Age limit for direct recruits	Not applicable.
8.	Educational and other qualifications required for direct recruits.	Not applicable.
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
10.	Period of probation, if any	Not applicable.
11.	Method of recruitment whether by direct recruitment or by promotion/deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion.
12.	In case of recruitment by promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion. Confirmed HC/MT (Ops.) with five years service in the grade having current driving license for HMTV and MC.
13.	If a DPC exists what is its composition.	(i) Group 'C' DPC List 'D' (Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

17-A (IX)

1.	Name of the post	M.T. Fitter Grade II (Head Constable) (Carpenter) substituted vide Notification No. F.5/46/84-H(P)/Estt. dated 13.5.88.
2.	Number of posts	
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	(Rs. 3200-85-4900)

5.	Whether selection post or non-selection post	(i) Non-selection if the post is filled by promotion, and (ii) Not applicable when the post is filled through direct recruitment.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
7.	Age limit for direct recruits	18-30 years, relaxable upto 35 years for SC/STs and departmental candidates. For ex-servicemen as per GOIs Orders issued from time to time
8.	Educational and other qualifications required for direct recruits.	(a) Middle pass. (b) Three years experience in the trade or ITI certificate holder with one year experience. (c) The candidate should be sound health, free from disease, defect or deformity. (d) Better eye 6/6 without glasses, worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
10.	Period of probation, if any	Two (2) years.
11.	Method of recruitment whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion, failing which by direct recruitment.
12.	In case of recruitment by promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Helper (Constable) (Carpenter) with 5 years service in the Grade.
13.	If a DPC exists what is its composition.	(i) Group 'C' DPC, List 'B' (Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980 in case of promotion. (ii) Selection Board as provided in rule 8 of these rules, in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

17-A (X)

1.	Name of the post	M.T. Fitter Grade II (Head Constable) Vehicle Mechanic (Added vide Notification No. F.5/46/84-H(P)/Estt. dated 13.5.88.
2.	Number of posts	29
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 3200-100-4900
5.	Whether selection post or non-selection post	(i) Non-selection if the post is filled by promotion, and (ii) 'Not applicable' when the post is filled through direct recruitment.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
7.	Age limit for direct recruits	Between 18-30 years, relaxable upto 35 years for SC/STs and departmental candidates. For ex-servicemen as per GOIs Order issued from time to time
8.	Educational and other qualifications required for direct recruits.	(a) Middle passed. (b) Trade certificate from ITI for Motor Mechanic with 3 years experience as Fitter in a reputed automobile workshop. (c) Current driving licence for heavy vehicle. (d) Should be of sound health, free from disease, defect or deformity. (e) Better eye 6/6 without glasses, worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No.
10.	Period of probation, if any	Two (2) years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion, failing which by direct recruitment.
12.	In case of recruitment by promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Helper/Constable with 5 years service in the rank, working as helpers to M.T. Fitters.

13.	If a DPC exists what is its composition?	(i) Group 'C' DPC, (List 'B' Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980 in case of promotion. (ii) Selection Board, as provided in rule 8 of these rules. In case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

17-A (XI)

1.	Name of the post	M.T. Store Clerk (Head Constable).
2.	Number of posts	6
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 3200-100-4900
5.	Whether selection post or non-selection post	(i) 'Non-selection' if the post is filled by promotion, and (ii) 'Not applicable' when the post is filled through direct recruitment.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
7.	Age limit for direct recruits	Between 18-30 years, relaxable upto 35 years for SC/ST and departmental candidates for ex-servicemen as per GOIs Orders issued from time to time
8.	Educational and other qualifications required for direct recruits.	(a) Matriculation or equivalent. (b) Minimum 2 years practical experience of M.T. stores work procedure including indenting accounting, payment of bills and important returns should have knowledge of M.T. spare parts, oil and lubricants. (c) The candidate should be of sound health, free from disease, defect or deformity. (d) Better eye 6/6 without glasses, worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No.
10.	Period of probation, if any	Two (2) years.

11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion, failing which by direct recruitment.
12.	In case of recruitment by promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Storemen (Constable) with 5 years service in the rank.
13.	If a DPC exists what is its composition	(i) Group 'C' DPC, List 'B' (Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980 in case of promotion. (ii) Selection Board, as provided in rule 8 of these rules in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

NOTE :- Rule 17-A (XII) may please be seen jointly with Rule No. 17-A (VII) issued vide Notification No. F. No. 16/10/2013/HP-I/Estt./4093 to 4095, dated 29.09.2014.

17-A (XIII)

1.	Name of the post	M.T. Fitter Grade-II (Head Constable) (Electrician). Added vide N. No. F-5/46/84-H(P)/Estt. dated 13.5.88.
2.	Number of posts	One
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 3200-100-4900
5.	Whether selection post or non-selection post	(i) 'Non-selection' if the post is filled by promotion, and (ii) Not applicable, when the post is filled through direct recruitment.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
7.	Age limit for direct recruits	Between 18-30 years, relaxable upto 35 years for SC/ST and departmental candidates. For Ex-servicemen, as per GOIs orders issued from time to time
8.	Educational and other qualifications required for direct recruits.	(a) Middle pass. (b) I.T.I. or Apprenticeship Certificate in the trade of Auto-Electrician with one year experience in a Automobile Garage or workshop of repute. OR 3 years experience of repairing electric system of automobile including Armature re-

		winding in a Automobile Garrage or workshop or repute. (c) The candidate should be of sound health, free from disease, defect or deformity. (d) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No.
10.	Period of probation, if any	(2) Years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion, failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Helper/Constable with 5 years service in the particular trade/craft.
13.	If a DPC exists what is its composition.	(i) Group 'C' DPC, List-B (Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules 1980 in case of promotion. (ii) Selection Board as provided in rule 8 of these rules, in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

17-A (XIV)

1.	Name of the post	M.T. Workshop Clerk (Head Constable)
2.	Number of posts	Two
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 3200-100-4900
5.	Whether selection post or non-selection post	10 'Non-selection' if the post is filled by promotion, and (ii) Not applicable, when the post is filled through direct recruitment.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes

7.	Age limit for direct recruits	Between 18-30 years, relaxable upto 35 years for SC/ST and departmental candidates. For Ex-servicemen, as per GOIs orders issued from time to time.
8.	Educational and other qualifications required for direct recruits.	(a) Matriculation or equivalent. (b) 2 years experience of maintaining automobile workshop documents (Job cards, MT parts/Materials requisition form etc.) (c) The candidate should be of sound health, free from disease, defect or deformity. (d) Better eye 6/6 without glasses, worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
10.	Period of probation, if any	Two (2) years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion, failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst Matriculate confirmed M.T. Constable (Drivers) with 5 years service as driver.
13.	If a DPC exists what is its composition.	(i) Group 'C' DPC, List-B (Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules 1980 in case of promotion. (ii) Selection Board as provided in rule 8 of these rules, in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

(Corrigendum at column 12 of Rule 17-A(XV), the word “Constable” be read as “Head Constable” vide No. F.5/46/84-Home(Police-I)/Estt./1996-1999, dated 27.03.2002.)

17-A (XV)

1.	Name of the post	M.T. Head Constable (Operational)
2.	Number of posts	One
3.	Classification	Group ‘C’ (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 3200-100-4900
5.	Whether selection post or non-selection post	Non-selection
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Not applicable
7.	Age limit for direct recruits	Not applicable
8.	Educational and other qualifications required for direct recruits.	Not applicable
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
10.	Period of probation, if any	Not applicable.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By transfer
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Transfer from amongst Matriculate confirmed Head Constables with 5 years service in the grade.
13.	If a DPC exists what is its composition.	(i) Group ‘C’ DPC, List-B (Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules 1980.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

17-A (XVI)

1.	Name of the post	M.T. Driver (Head Constable)
2.	Number of posts	265
3.	Classification	Group ‘C’ (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 3200-85-4900
5.	Whether selection post or non-selection post	Non-selection

6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Not applicable
7.	Age limit for direct recruits	Not applicable
8.	Educational and other qualifications required for direct recruits.	Not applicable
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
10.	Period of probation, if any	Not applicable.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Constable (Driver) with 5 years service as driver in the Grade.
13.	If a DPC exists what is its composition.	(i) Group 'C' DPC, List-B Technical as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules 1980. (Note: Promotion list shall be framed on the recommendation of the DPC keeping in view the vacancies in the rank of Hd. Const.) Likely to occur in the following one year.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

17-A (XVII)

1.	Name of the post	M.T. Fitter-Grade-II (Head Constable) (Painter)
2.	Number of posts	One
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 3200-85-4900
5.	Whether selection post or non-selection post	(i) Non-selection, if the post is filled by promotion, and (ii) Not applicable, when the post is filled through direct recruitment.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes

7.	Age limit for direct recruits	Between 18 & 30 years, relaxable upto 35 years for SC/ST and departmental candidates. For Ex-servicemen, as per GOIs orders issued from time to time.
8.	Educational and other qualifications required for direct recruits.	(a) Middle pass. (b) 3 years experience in the trade. OR ITI certificate holder with one year experience. (c) The candidate should be of sound health, free from disease, defect or deformity. (d) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No.
10.	Period of probation, if any	Two (2) years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion, failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed Cts. with 3 experience as painter. OR ITI certificate in the trade with one year experience.
13.	If a DPC exists what is its composition.	(i) Group 'C' DPC, List-B Technical as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules 1980 in case of promotion. (ii) Selection Board as provided in rule 8 of these rules, in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

Substituted in Rule No. 17-A(XVIII) & (XIX) vide Notification No. F.16/6/2014/HP(I)/Estt./251 to 253, dt. 16.04.2015

17-A (XVIII)

1.	Name of the post	M.T. Helper (Constable) (Mechanical)
2.	Number of posts	94*(2015) *Subject to variation dependent on workload.
3.	Classification	Group 'C' (Non Gazetted) (Technical).
4.	Pay Band and Grade Pay/Pay Scale	PB-1, Rs.5200-20200/-plus Grade Pay Rs.2000/-
5.	Whether selection post or non selection post	Not applicable
6.	Age limit for direct recruits	<p>Between 18 to 25 years, relaxation as per order/instructions issued by Government from time to time.</p> <p>Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Island or Lakshadweep)</p>
7.	Educational and other qualifications required for direct recruits.	<p>a) Matriculation passed or equivalent from recognized institution;</p> <p>b) ITI certificate and Apprenticeship Certificate in the traded of Motor Mechanic with one year experience as Motor Mechanic in an Automobile Garage/Workshop of repute; or Having National Trade Certificate(NTC) in the trade of Motor Mechanic with one year experience;</p> <p>c) Candidate should be of sound health, free from disease, defect or deformity;</p> <p>d) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). Candidate should be free from colour blindness.</p> <p>e) Height: Male candidate minimum 165 cms, relaxable by 5 cms for candidate</p>

		<p>belonging to hill area i.e. Gorkha and Garhwalis and;</p> <p>f) Chest: Male candidate 81 to 85 cms, relaxable by 5 cms for candidates belonging to hill area i.e. Gorkha and Garhwalis.</p> <p>Note: The candidate selected through direct recruitment shall have to undergo six months technical and physical training to be conducted by the Deputy Commissioner of Police/Provisioning and Logistics Unit and basic police training side by side to be conducted at the Police Training School.</p>
8.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
9.	Period of probation, if any	Two years.
10.	Method of recruitment, whether by direct recruitment or by promotion/ or by deputation and percentage of the vacancies to be filled by various methods.	By direct recruitment.
11.	In case of recruitment by Promotion/deputation/absorption, grades from which promotion/deputation/absorption to be made.	Not applicable.
12.	If a Departmental Promotion Committee exists, what is its composition.	Selection Board as provided in rule 8 of the Delhi Police (Promotion and Confirmation) Rules,1980.
13.	Circumstances in which Union Public Service Commission is to be consulted in making recruitment	Not applicable

17-A (XIX)

1.	Name of the post	M.T. Storeman (Constable)
2.	Number of posts	02*(2015) *Subject to variation dependent on workload.
3.	Classification	Group 'C' (Non Gazetted) (Technical)
4.	Pay Band and Grade Pay/Pay Scale	PB-1, Rs.5200-20200/-plus Grade Pay Rs.2000/-
5.	Whether selection post or non selection post	Not applicable

6.	Age limit for direct recruits	<p>Between 18 to 25 years, relaxation as per order/instructions issued by Government from time to time.</p> <p>Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Island or Lakshadweep).</p>
7.	Educational and other qualifications required for direct recruits.	<p>a) 10+2 passed or equivalent from recognized institution;</p> <p>b) i) Should have worked as a Storeman of M.T. stores for at least one year in any private workshop of repute/govt. Automobile Workshop;</p> <p>ii) Should have the basic diploma in computer;</p> <p>c) Candidate should be of sound health, free from disease, defect and deformity;</p> <p>d) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). Candidate should be free from colour blindness.</p> <p>e) Height: Male candidate minimum 165 cms, relaxable by 5 cms for candidate belonging to hill area i.e. Gorkha and Garhwalis and;</p> <p>f) Chest: Male candidate 81 to 85 cms, relaxable by 5 cms for candidates belonging to hill area i.e. Gorkha and Garhwalis.</p> <p>Note: The candidate selected through direct recruitment shall have to undergo six months technical and physical training to be conducted by the Deputy Commissioner of Police/Provisioning and Logistics Unit and basic police training side by side to be</p>

		conducted at the Police Training School.
8.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
9.	Period of probation, if any	Two years.
10.	Method of recruitment, whether by direct recruitment or by promotion/ or by deputation/absorption and percentage of the vacancies to be filled by various methods.	By direct recruitment.
11.	In case of recruitment by Promotion/deputation/absorption, grades from which promotion/deputation/ absorption to be made.	Not applicable.
12.	If a Departmental Promotion Committee exists, what is its composition.	Selection Board as provided in rule 8 of the Delhi Police (Promotion and Confirmation) Rules, 1980.
13.	Circumstances in which Union Public Service Commission is to be consulted in making recruitment	Not applicable

(Substituted in Serial numbers 2, 4, 7 and 8(a) in rule 17-A(XX) vide Notification No. 13/10/2005/HP-I/Estt./6687-92, dated 08.01.2013)

17-A (XX)

1.	Name of the post	M.T. Driver/Dispatch Rider (Constable)
2.	Number of posts	2711* "Subject to variation depending on work-load".
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	(Pay Band-1), Rs. 5200-20200/- Grade Pay Rs. 2000/-
5.	Whether selection post or non-selection post	Not applicable
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
7.	Age limit for direct recruits	Between 21 to 30 years, Relaxable upto 33 years for OBC and 35 years for SC/ST and departmental candidates. For ex-servicemen as per GOI instructions issued from time to time.
8.	Educational and other qualifications required for direct recruits.	(a) 10+2 or equivalent from a recognized board. (b) Should be able to drive heavy vehicle with confidence. (c) Current driving licence for Heavy/Light vehicles.

		(d) Possesses knowledge of maintenance of vehicles. (e) The candidate should be of sound health, free from disease, defect/deformity. (f) Better eye 6/6 without glasses. Worse eye 6/12 without glasses. Free from colour blindness. No relaxation permissible.
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
10.	Period of probation, if any	Two (2) years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By transfer and by direct recruitment. Note:- Volunteers shall be invited from amongst serving constables alongwith candidates from the open market and tested in driving maintenance of vehicles etc.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Transfer: From amongst Constable of Delhi Police possessing current driving licence for light and heavy vehicle.
13.	If a DPC exists what is its composition.	Selection Board as provided in rule 8 of these rules.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

In the principal rule of Delhi Police (Aptt. & Rectt.) Rules, 1980 after rule 17-A(1) to 17-A(20) the following new rule 17(A)(21) to 17-A(46) shall be inserted vide Notification No. F.5/46/84-(H)(P)/Estt. dated 16.5.88.

Rule No.17-A (XXI)

1.	Name of the post	Inspector, MT (Stores)
2.	Number of posts	1* (One)* Subject to variation dependent on the sanction of new posts by GOI.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 6500-200-10500
5.	Whether selection post or non-selection post	Non-Selection.
6.	Age limit for direct recruits	Not applicable.
7.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Not applicable.
8.	Educational and other qualifications	Not applicable.

	required for direct recruits.	
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Age: No Qualification: No
10.	Period of probation, if any	Not applicable.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion failing which by transfer on deputation.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion: From amongst confirmed M.T. Store Supervisor (SI) with 6 years in the rank. Transfer on Deputation. From amongst serving Government servants in Central/State/UT/Police Organisations/ Departments or Armed Forces- (i) Holding analogous post, or (ii) with 6 years service in the rank of SI or equivalent. (Having suitable background & experience of dealing with MT Stores).
13.	If a DPC exists what is its composition.	Group 'C' DPC (List 'F') (Technical) provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980. The composition of DPC is as under:- Chairman- Commissioner of Police. Members- Two Addl. CsP. (To be nominated by C.P./Delhi).
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

Rule No.17-A (XXII)

1.	Name of the post	M.T. Fitter Grade I (ASI) (Electrician)
2.	Number of posts	10* (Ten)* Subject to variation dependent on the sanction of new posts by GOI.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 4000-100-6000
5.	Whether selection post or non-selection post	(1) 'Non-selection' if the post is filled by promotion, and (2) 'Not applicable' when the post is filled through direct recruitment.

6.	Age limit for direct recruits	Between 18-35 years, relaxable upto 40 years for SC/ST and departmental candidates. For Ex-servicemen, as per GOIs orders issued from time to time.
7.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
8.	Educational and other qualifications required for direct recruits.	(a) Matriculation or equivalent. (b) ITI certificate or Apprenticeship certificate holder in the trade of Auto Electrician with 3 years experience as Electrician in Auto-mobile workshop or repute. OR Five years experience as Electrician in an Automobile workshop of repute. (c) Valid driving licence for heavy vehicles. (d) The candidate should be of sound health, free from disease, defect & deformity. (d) Better eye, 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Age: No Qualification: No
10.	Period of probation, if any	2 (Two years).
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Fitter Gr-II (Hd. Const.), (Electrician) with 5 years service in the grade.
13.	If a DPC exists what is its composition.	(1) Group 'C' DPC (List 'D') (Technical) provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980 in case of promotion. (2) Selection Board as provided in Rule 8 of these Rules in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

Rule No.17-A (XXIII)

1.	Name of the post	M.T. Fitter Grade I (ASI) (Battery Chargeman)
2.	Number of posts	1* (one)* Subject to variation dependent on the sanction of new posts by GOI.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 4000-100-6000
5.	Whether selection post or non-selection post	(1) 'Non-selection' if the post is filled by promotion, and (2) 'Not applicable' when the post is filled through direct recruitment.
6.	Age limit for direct recruits	Between 18-35 years, relaxable upto 40 years for SC/ST and departmental candidates. For Ex-servicemen, as per GOIs orders issued from time to time.
7.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
8.	Educational and other qualifications required for direct recruits.	(a) Matriculation or equivalent. (b) Five years experience of work relating to Battery charging in a Automobile Garage or Workshop of repute. (c) Valid driving licence for heavy vehicles. (d) Candidate should be of sound health, free from disease, defect & deformity. (d) Better eye, 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Age: No Qualification: No
10.	Period of probation, if any	2 (Two years).
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Fitter Grade-II (Hd. Const.), (Battery chargemen) with 5 years service in the grade.

13.	If a DPC exists what is its composition?	(1) Group 'C' DPC (List 'D') (Technical) provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980. (2) Selection Board as provided in Rule 8 of these Rules in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

Rule No.17-A (XXIV)

1.	Name of the post	M.T. Fitter Grade-I (ASI) (Turner)
2.	Number of posts	1* (one)* Subject to variation dependent on the sanction of new posts of GOI.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 4000-100-6000
5.	Whether selection post or non-selection post	(1) 'Non-selection' if the post is filled by promotion, and (2) 'Not applicable' when the post is filled through direct recruitment.
6.	Age limit for direct recruits	Between 18-35 years, relaxable upto 40 years for SC/ST and departmental candidates. For Ex-servicemen, as per GOIs orders issued from time to time.
7.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
8.	Educational and other qualifications required for direct recruits.	(a) Matriculation or equivalent. (b) ITI or Apprenticeship Certificate in the trade of turner with 3 years experience in a workshop of repute. OR 5 years experience as Turner in a workshop of repute. (c) Valid driving licence for heavy vehicles. (d) Candidate should have sound health, free from disease, defect & deformity. (d) Better eye, 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).

9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Age: No Qualification: No
10.	Period of probation, if any	2 (Two years).
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Fitter Grade-II (Hd. Const.). Constable (Turner) with 5 years service in the grade.
13.	If a DPC exists what is its composition?	(1) Group 'C' DPC (List 'D' Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980. (2) Selection Board as provided in Rule 8 of these Rules in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

Rule No.17-A (XXV)

1.	Name of the post	M.T. Fitter Grade-I (ASI) (Welder)
2.	Number of post	1 (one)* (1987)* Subject to variation dependent on the sanction of new posts by GOI.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 4000-100-6000
5.	Whether selection post or non-selection post	(1) 'Non-selection' if the post is filled by promotion, and (2) 'Not applicable' when the post is filled through direct recruitment.
6.	Age limit for direct recruits	Between 18-35 years, relaxable upto 40 years for SC/ST and departmental candidates. For Ex-servicemen, as per GOIs orders issued from time to time.
7.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	"Yes"
8.	Educational and other qualifications required for direct recruits.	(a) Matriculate or equivalent. (b) ITI or Apprenticeship Certificate in the trade of Welder with 3 years experience as Welder in a workshop of repute.

		<p style="text-align: center;">OR</p> <p>5 years experience, in the trade of welder in a workshop of repute.</p> <p>(c) The candidate should be of sound health, free from disease, defect & deformity.</p> <p>(d) Better eye, 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).</p>
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Age: No Qualification: No
10.	Period of probation, if any	Two (2) Years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Fitter Grade-II Hd. Const. Constable (Welder) with 5 years service in the grade.
13.	If a DPC exists what is its composition?	<p>(1) Group 'C' DPC (List 'D' Technical) provided in rule 8 of Delhi Police (Promotion & Confirmation) Rules, 1980.</p> <p>(2) Selection Board as provided in Rule 8 of these Rules in case of direct recruitment.</p>
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

Rule No.17-A (XXVI)

1.	Name of the post	M.T. Fitter Grade-I, (ASI) (Painter)
2.	Number of posts	1 (one)* Subject to variation dependent on the sanction of new posts by GOI.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 4000-100-6000
5.	Whether selection post or non-selection post	<p>(1) 'Non-selection' if the post is filled by promotion, and</p> <p>(2) 'Not applicable' when the post is filled through direct recruitment.</p>

6.	Age limit for direct recruits	Between 18-35 years, relaxable upto 40 years for SC/ST and departmental candidates. For Ex-servicemen, as per GOIs orders issued from time to time.
7.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
8.	Educational and other qualifications required for direct recruits.	(a) Matriculate or equivalent. (b) ITI or Apprenticeship certificate in the trade of Dent Beating and Spray painting with 3 years experience as painter in a workshop of repute. OR 5 years experience as Painter in a workshop of repute. (c) Candidate should be of sound health, free from disease, defect & deformity. (d) Better eye, 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Age: No Qualification: No
10.	Period of probation, if any	(Two) 2 Years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Fitter, Grade-II (Hd. Constable) (Painter) with 5 years service in the grade.
13.	If a DPC exists what is its composition.	(1) Group 'C' DPC (List 'D' Technical) provided in rule 8 of Delhi Police (Promotion & Confirmation) Rules, 1980. (2) Selection Board as provided in rule 8 of these rules in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

Rule No.17-A (XXVII)

1.	Name of the post	M.T. Fitter Grade-I, (ASI) (Upholster)
2.	Number of posts	1 (one)* Subject to variation dependent on the sanction of new posts by the GOI.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 4000-100-6000
5.	Whether selection post or non-selection post	(1) 'Non-selection' if the post is filled by promotion, and (2) 'Not applicable' when the post filled through direct recruitment.
6.	Age limit for direct recruits	Between 18-25 years, relaxable upto 40 years for SC/ST and departmental candidates. For Ex-servicemen, as per GOIs orders issued from time to time.
7.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
8.	Educational and other qualifications required for direct recruits.	(a) Matriculate or equivalent. (b) 5 years experience as Upholster in a workshop of repute. (c) Candidate should be of sound health, free from disease, defect & deformity. (d) Better eye, 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Age: No Qualification: No
10.	Period of probation, if any	(Two) 2 Years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Fitter, Grade-II (Head Constable) Upholster with 5 years service in the grade.
13.	If a DPC exists what is its composition.	(1) Group 'C' DPC (List 'D') (Technical) provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980 in case of promotion. (2) Selection Board as provided in rule 8 of these rules in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

Rule No.17-A (XXVIII)

1.	Name of the post	M.T. Fitter Grade-II, (Head Constable) (Battery chargemen).
2.	Number of posts	5 (Five) Subject to variation dependent on the sanction of new posts by the GOI.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 3200-85-4900
5.	Whether selection post or non-selection post	(1) Non-selection, if the post is filled by promotion, and (2) Not applicable, when the post is filled through direct recruitment.
6.	Age limit for direct recruits	Between 18-30 years, relaxable upto 35 years for SC/ST and departmental candidates. For Ex-servicemen, as per GOIs orders issued from time to time.
7.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
8.	Educational and other qualifications required for direct recruits.	(a) Middle pass. (b) 3 years experience of work relating to Battery charging in a Automobile Garage or workshop of a repute. (c) The candidate should be of sound health, free from disease, defect & deformity. (d) Better eye, 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Age: No Qualification: No
10.	Period of probation, if any	(Two) 2 Years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Helper Constable (Battery Chargemen) with 5 years service in the grade.
13.	If a DPC exists what is its composition.	(1) Group 'C' DPC (List 'B') (Technical) provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980 in case of promotion. (2) Selection Board as provided in Second rule 8 of these rules in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

Rule No.17-A (XXIX)

1.	Name of the post	M.T. Fitter Grade-II, (Head Constable) (Turner)
2.	Number of posts	1 (One)* Subject to variation dependent on the sanction of new posts by GOI.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 3200-85-4900
5.	Whether selection post or non-selection post	(1) Non-selection, if the post is filled by promotion. (2) Not applicable, when the post is filled by direct recruitment.
6.	Age limit for direct recruits	Between 18-30 years, relaxable upto 35 years for SC/ST and departmental candidates. For Ex-servicemen, as per GOIs orders issued from time to time.
7.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
8.	Educational and other qualifications required for direct recruits.	(a) Middle pass. (b) ITI or Apprenticeship Certificate in the Trade of Turner with one year experience. OR 3 years experience as a Turner in a Workshop of repute. (c) Should be of sound health, free from disease, defect & deformity. (d) Better eye, 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Age: No Qualification: No
10.	Period of probation, if any	(Two) 2 Years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Helper Constable (Turner) with 5 years service in the grade.
13.	If a DPC exists what is its composition.	(1) Group 'C' DPC (List 'B' Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980. (2) Selection Board as provided in rule 8 of these rules in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

Rule No.17-A (XXX)

1.	Name of the post	M.T. Fitter Grade-II, (Head Constable) (Denter)
2.	Number of posts	5 (Five)* Subject to variation dependent on the sanction of new posts by GOI.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 3200-85-4900
5.	Whether selection post or non-selection post	(1) 'Non-selection' if the post is filled by promotion, and (2) 'Not applicable' when the post is filled by direct recruitment.
6.	Age limit for direct recruits	Between 18-30 years, relaxable upto 35 years for SC/ST and departmental candidates. For Ex-servicemen, as per GOIs orders issued from time to time.
7.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
8.	Educational and other qualifications required for direct recruits.	(a) Middle pass. (b) ITI Certificate in the trade of Dent Beating and Spray painting with one year experience. OR 3 years experience in the trade in a workshop of repute. (c) Candidate should be of sound health, free from disease, defect & deformity. (d) Better eye, 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Age: No Qualification: No
10.	Period of probation, if any	2 (Two) Years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion, failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Helper Constable (Denter) with 5 years service in the grade.

13.	If a DPC exists what is its composition.	(1) Group 'C' DPC (List 'B') (Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980, in case of promotion. (2) Selection Board as provided in rule 8 of these rules in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

Rule No.17-A (XXXI)

1.	Name of the post	M.T. Fitter Grade-II, (Head Constable) (Upholster)
2.	Number of posts	4 (Four)* Subject to variation dependent on the sanction of new posts by the GOI.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 3200-85-4900
5.	Whether selection post or non-selection post	(1) 'Non-selection' if the post is filled by promotion, and (2) 'Not applicable' when the post is filled through direct recruitment.
6.	Age limit for direct recruits	Between 18-30 years, relaxable upto 35 years for SC/ST and departmental candidates. For Ex-servicemen, as per GOIs orders issued from time to time.
7.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
8.	Educational and other qualifications required for direct recruits.	(a) Middle pass. (b) 3 years experience in the trade of Upholster in a workshop of repute. (c) Candidate should be of sound health, free from disease, defect & deformity. (d) Better eye, 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Age: No Qualification: No
10.	Period of probation, if any	2 (Two) Years.

11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion, failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Helper Constable (Upholster) with 5 years service in the grade.
13.	If a DPC exists what is its composition.	(1) Group 'C' DPC (List 'B' Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980, in case of promotion. (2) Selection Board as provided in rule 8 of these rules in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

Rule No.17-A (XXXII)

1.	Name of the post	M.T. Fitter Grade-II, Head Constable (Valcum/Tyremen)
2.	Number of posts	*5 (Five)* Subject to variation dependent on the sanction of new posts by GOI.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 3200-85-4900
5.	Whether selection post or non-selection post	(1) 'Non-selection' if the post is filled by promotion, and (2) 'Not applicable' when the post is filled through direct recruitment.
6.	Age limit for direct recruits	Between 18-30 years, relaxable upto 35 years for SC/ST and departmental candidates. For Ex-servicemen, as per GOIs orders issued from time to time.
7.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	"Yes"
8.	Educational and other qualifications required for direct recruits.	(a) Middle pass. (b) ITI Certificate or Apprenticeship Certificate holder in the trade of Motor Mechanic having experience of valcum tyreman. OR 3 years experience in the trade of Valcum/Tyreman in a workshop of repute. (c) The candidate should have sound health,

		free from disease, defect & deformity. (d) Better eye, 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Age: No Qualification: No
10.	Period of probation, if any	Two (2) Years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion, failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Helper Constable (Valcum/Tyreman) with 5 years service in the grade.
13.	If a DPC exists what is its composition.	(1) Group 'C' DPC (List 'B' Technical) as provided in rule 8 of Delhi Police (Promotion & Confirmation) Rules, 1980, in case of promotion. (2) Selection Board as provided in rule 8 of these rules, in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

Rule No.17-A (XXXIII)

1.	Name of the post	M.T. Fitter Grade-II, Head Constable (Blacksmith)
2.	Number of posts	*Two (2)* Subject to variation dependent on the sanction of new posts by the GOI.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 3200-100-4900
5.	Whether selection post or non-selection post	(1) 'Non-selection' if the post is filled by promotion, and (2) 'Not applicable' when the post is filled through direct recruitment.
6.	Age limit for direct recruits	Between 18-30 years, relaxable upto 35 years for SC/ST and departmental candidates. For Ex-servicemen, as per GOIs orders issued from time to time.
7.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	"Yes"

8.	Educational and other qualifications required for direct recruits.	(a) Middle pass. (b) ITI Certificate of Apprenticeship Certificate in the trade of Blacksmith with one year experience. OR 3 years experience in the trade of Blacksmith, in a workshop of repute. (c) Candidate should be of sound health, free from disease, defect & deformity. (d) Better eye, 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Age: No Qualification: No
10.	Period of probation, if any	Two (2) Years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion, failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Helper, Constable (Blacksmith) with 5 years service in the grade.
13.	If a DPC exists what is its composition.	(1) Group 'C' DPC (List 'B') (Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980, in case of promotion. (2) Selection Board as provided in rule 8 of these rules in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

Rule No.17-A (XXXIV)

1.	Name of the post	M.T. Fitter Grade-II, Head Constable (T.C. Smith)
2.	Number of posts	*1 (One)* Subject to variation dependent on the sanction of new posts by the GOI.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 3200-100-4900
5.	Whether selection post or non-selection post	(1) 'Non-selection' if the post is filled by promotion, and (2) 'Not applicable' when the post is filled through direct recruitment.

6.	Age limit for direct recruits	Between 18-30 years, relaxable upto 35 years for SC/ST and departmental candidates. For Ex-servicemen, as per GOIs orders issued from time to time.
7.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	“Yes”
8.	Educational and other qualifications required for direct recruits.	(a) Middle pass. (b) ITI or Apprenticeship Certificate in the trade of Sheet Metal Worker having knowledge of T.C. Smith. OR 3 years experience in the trade of T.C. Smith in a workshop of repute. (c) Candidate should be of sound health, free from disease, defect & deformity. (d) Better eye, 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Age: No Qualification: No
10.	Period of probation, if any	Two (2) Years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion, failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Helper, Constable (T.C. Helper) constable (T.C. Smith) with 5 years service in the grade.
13.	If a DPC exists what is its composition.	(1) Group ‘C’ DPC (List ‘B’) (Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980, in case of promotion. (2) Selection Board as provided in rule 8 of these rules in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

Rule No.17-A (XXXV)

1.	Name of the post	M.T. Fitter Grade-II, (Head Constable) (Door Locksmith)
2.	Number of posts	*2 (Two)* Subject to variation dependent on the sanction of new posts by the GOI.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 3200-85-4900
5.	Whether selection post or non-selection post	(1) 'Non-selection' if the post is filled by promotion, and (2) 'Not applicable' when the post is filled through direct recruitment.
6.	Age limit for direct recruits	Between 18-30 years, relaxable upto 35 years for SC/ST and departmental candidates. For Ex-servicemen, as per GOIs orders issued from time to time.
7.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	"Yes"
8.	Educational and other qualifications required for direct recruits.	(a) Middle pass. (b) ITI or Apprenticeship Certificate in the trade of Fitter having knowledge of Door Locksmith. OR 3 years experience in the trade of Door Locksmith in a workshop of repute. (c) The candidate should be of sound health, free from disease, defect & deformity. (d) Better eye, 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Age: No Qualification: No
10.	Period of probation, if any	Two (2) Years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion, failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed M.T. Helper, Constable (Door-Lock-Smith) with 5 years service in the grade.

13.	If a DPC exists what is its composition.	(1) Group 'C' DPC (List 'B' Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980, in case of promotion. (2) Selection Board as provided in rule 8 of these rules in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

Substituted in Rule 17-A(XXXVI), (XXXVII),(XXXVIII),(XXXIX),(XL),(XLI),(XLII),(XLIII), (XLIV),(XLV),(XLVI) & (XLVI) vide Notification No. F.16/6/2014/HP(I)/Estt./251 to 253, dt. 16.04.2015

Rule No.17-A (XXXVI)

1.	Name of the post	M.T. Helper Constable (Electrician)
2.	Number of posts	*7 (2015)* Subject to variation dependent on workload.
3.	Classification	Group 'C' (Non Gazetted) (Technical)
4.	Pay Band and Grade Pay/Pay Scale	PB-1, Rs.5200-20200/-plus Grade Pay Rs.2000/-
5.	Whether selection post or non selection post	Not applicable
6.	Age limit for direct recruits	Between 18 to 25 years, relaxation as per order/instructions issued by Government from time to time. Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Island or Lakshadweep)
7.	Educational and other qualifications required for direct recruits.	a) Matriculation passed or equivalent from recognized institution; b) ITI and Apprenticeship Certificate in the trade of Auto Electrician with one year experience of Auto Electrician in Automobile Garage/Workshop of repute; or National Trade Certificate in the trade of Auto Electrician with one year experience;

		<p>c) Candidate should be of sound health, free from disease, defect or deformity;</p> <p>d) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). Candidate should be free from colour blindness.</p> <p>e) Height: Male candidate minimum 165 cms, relaxable by 5 cms for candidate belonging to hill area i.e. Gorkha and Garhwalis and;</p> <p>f) Chest: Male candidate 81 to 85 cms, relaxable by 5 cms for candidates belonging to hill area i.e. Gorkha and Garhwalis.</p> <p>Note: The candidate selected through direct recruitment shall have to undergo six months technical and physical training to be conducted by the Deputy Commissioner of Police/Provisioning and Logistics Unit and basic police training side by side to be conducted at the Police Training School.</p>
8.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
9.	Period of probation, if any	Two Years.
10.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be filled by various methods.	By direct recruitment.
11.	In case of recruitment by promotion / deputation/absorption grades from which promotion/deputation/absorption to be made.	Not applicable.
12.	If a Departmental Promotion Committee exists, what is its composition.	Selection Board as provided in rule 8 of the Delhi Police (Promotion and Confirmation) Rules,1980.
13.	Circumstances in which Union Public Service Commission is to be consulted in making recruitment	Not applicable

Rule No.17-A (XXXVII)

1.	Name of the post	M.T. Helper Constable (Battery Chargeman)
2.	Number of posts	03* (2015) *Subject to variation dependent on workload.
3.	Classification	Group 'C' (Non Gazetted) (Technical)
4.	Pay Band and Grade Pay/Pay Scale	PB-1, Rs.5200-20200/-plus Grade Pay Rs.2000/-
5.	Whether selection post or non selection post	Not applicable
6.	Age limit for direct recruits	<p>Between 18 to 25 years, relaxation as per order/instructions issued by Government from time to time.</p> <p>Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Island or Lakshadweep)</p>
7.	Educational and other qualifications required for direct recruits.	<p>a) Matriculation passed or equivalent from recognized institution;</p> <p>b) ITI Certificate and Apprenticeship Certificate in the trade of Auto Electrician or Battery Chargeman with one year experience as Auto Electrician or Battery Chargeman in an Automobile Garage/Workshop of repute; or</p> <p>Having National Trade Certificate (NTC) in the trade of Auto Electrician with one year experience;</p> <p>c) Candidate should be of sound health, free from disease, defect or deformity;</p> <p>d) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). Candidate should be free from colour blindness.</p> <p>e) Height: Male candidate minimum 165 cms, relaxable by 5 cms for candidate belonging to hill area i.e. Gorkha and Garhwalis and;</p>

		<p>f) Chest: Male candidate 81 to 85 cms, relaxable by 5 cms for candidates belonging to hill area i.e. Gorkha and Garhwalis.</p> <p>Note: The candidate selected through direct recruitment shall have to undergo six months technical and physical training to be conducted by the Deputy Commissioner of Police/Provisioning and Logistics Unit and basic police training side by side to be conducted at the Police Training School.</p>
8.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
9.	Period of probation, if any	Two years.
10.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be filled by various methods.	By direct recruitment.
11.	In case of recruitment by promotion / deputation/absorption grades from which promotion/deputation/absorption to be made.	Not applicable.
12.	If a Departmental Promotion Committee exists, what is its composition.	Selection Board as provided in rule 8 of the Delhi Police (Promotion and Confirmation) Rules,1980.
13.	Circumstances in which Union Public Service Commission is to be consulted in making recruitment	Not applicable

Rule No.17-A (XXXVIII)

1.	Name of the post	M.T. Helper Constable (Welder)
2.	Number of posts	04* (2015) *Subject to variation dependent on workload.
3.	Classification	Group 'C' (Non Gazetted) (Technical)
4.	Pay Band and Grade Pay/Pay Scale	PB-1, Rs.5200-20200/-plus Grade Pay Rs.2000/-
5.	Whether selection post or non selection post	Not applicable
6.	Age limit for direct recruits	<p>Between 18 to 25 years, relaxation as per order/instructions issued by Government from time to time.</p> <p>Note: The crucial date for determining the age limit shall be the closing date for receipt</p>

		of applications from candidates in India (and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Island or Lakshadweep)
7.	Educational and other qualifications required for direct recruits.	<p>a) Matriculation passed or equivalent from recognized institution;</p> <p>b) ITI and Apprenticeship Certificate in the trade of Welder with one year experience as Welder in an Automobile Garage/Workshop of repute. Should have through knowledge of Arc & gas welding; or Having National Trade Certificate (NTC) in the trade of Welder with one year experience;</p> <p>c) The Candidate should be of sound health, free from disease, defect or deformity;</p> <p>d) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). Candidate should be free from colour blindness.</p> <p>e) Height: Male candidate minimum 165 cms, relaxable by 5 cms for candidate belonging to hill area i.e. Gorkha and Garhwalis and;</p> <p>f) Chest: Male candidate 81 to 85 cms, relaxable by 5 cms for candidates belonging to hill area i.e. Gorkha and Garhwalis.</p> <p>Note: The candidate selected through direct recruitment shall have to undergo six months technical and physical training to be conducted by the Deputy Commissioner of Police/Provisioning and Logistics Unit and basic police training side by side to be conducted at the Police Training School.</p>

8.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
9.	Period of probation, if any	Two years.
10.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be filled by various methods.	By direct recruitment.
11.	In case of recruitment by promotion / deputation/absorption grades from which promotion/deputation/absorption to be made.	Not applicable.
12.	If a Departmental Promotion Committee exists, what is its composition.	Selection Board as provided in rule 8 of the Delhi Police (Promotion and Confirmation) Rules,1980.
13.	Circumstances in which Union Public Service Commission is to be consulted in making recruitment	Not applicable

Rule 17-A(XXXIX)

1.	Name of the post	M.T. Helper Constable (Painter)
2.	Number of posts	2* (Two)* Subject to variation dependent on workload
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Pay Band and Grade Pay/Pay Scale	PB-1, Rs.5200-20200/-plus Grade Pay Rs.2000/-
5.	Whether selection post or non selection post	Not applicable
6.	Age limit for direct recruits	Between 18 to 25 years, relaxation as per order/instructions issued by Government from time to time. Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Island or Lakshadweep)

7.	Educational and other qualifications required for direct recruits.	<p>a) Matriculation passed or equivalent from recognized institution;</p> <p>b) ITI and Apprenticeship Certificate in the trade of Dent Beating and Spray painting with one year experience as Denter/Spray Painter in an Automobile Garage/Workshop of repute; or Having National Trade Certificate (NTC) in the trade of Denter/Painter with one year experience;</p> <p>c) Candidate should be of sound health, free from disease, defect and deformity;</p> <p>d) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). Candidate should be free from colour blindness.</p> <p>e) Height: Male candidate minimum 165 cms, relaxable by 5 cms for candidate belonging to hill area i.e. Gorkha and Garhwalis and;</p> <p>f) Chest: Male candidate 81 to 85 cms, relaxable by 5 cms for candidates belonging to hill areas i.e. Gorkha and Garhwalis.</p> <p>Note: The candidate selected through direct recruitment shall have to undergo six months technical and physical training to be conducted by the Deputy Commissioner of Police/Provisioning and Logistics Unit and basic police training side by side to be conducted at the Police Training School.</p>
8.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
9.	Period of probation, if any	Two years.
10.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be filled by various methods.	By direct recruitment.

11.	In case of recruitment by promotion / deputation/absorption grades from which promotion/deputation/absorption to be made.	Not applicable.
12.	If a Departmental Promotion Committee exists, what is its composition.	Selection Board as provided in rule 8 of the Delhi Police (Promotion and Confirmation) Rules,1980.
13.	Circumstances in which Union Public Service Commission is to be consulted in making recruitment	Not applicable

Rule No.17-A (XL)

1.	Name of the post	M.T. Helper Constable (Valcum/Tyreman)
2.	Number of posts	02* (2015) *Subject to variation dependent on workload.
3.	Classification	Group 'C' (Non Gazetted) (Technical)
4.	Pay Band and Grade Pay/Pay Scale	PB-1, Rs.5200-20200/-plus Grade Pay Rs.2000/-
5.	Whether selection post or non selection post	Not applicable
6.	Age limit for direct recruits	Between 18 to 25 years, relaxation as per order/instructions issued by Government from time to time. Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Island or Lakshadweep)
7.	Educational and other qualifications required for direct recruits.	a) Matriculation passed or equivalent from recognized institution; b) ITI and Apprenticeship Certificate in the trade of Motor Mechanic and knowledge of Tyreman work with one year experience as Helper to Valcum/Tyerman in an Automobile Garage/Workshop of repute; or Having National Trade Certificate (NTC) in

		<p>the trade of Motor Mechanic and having knowledge of Tyreman work with one year experience;</p> <p>c) The Candidate should be of sound health, free from disease, defect and deformity;</p> <p>d) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). Candidate should be free from colour blindness.</p> <p>e) Height: Male candidate minimum 165 cms, relaxable by 5 cms for candidate belonging to hill area i.e. Gorkha and Garhwalis and;</p> <p>f) Chest: Male candidate 81 to 85 cms, relaxable by 5 cms for candidates belonging to hill areas i.e. Gorkha and Garhwalis.</p> <p>Note: The candidate selected through direct recruitment shall have to undergo six months technical and physical training to be conducted by the Deputy Commissioner of Police/Provisioning and Logistics Unit and basic police training side by side to be conducted at the Police Training School.</p>
8.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
9.	Period of probation, if any	Two years.
10.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be filled by various methods.	By direct recruitment.
11.	In case of recruitment by promotion / deputation/absorption grades from which promotion/deputation/absorption to be made.	Not applicable.
12.	If a Departmental Promotion Committee exists, what is its composition.	Selection Board as provided in rule 8 of the Delhi Police (Promotion and Confirmation) Rules,1980.
13.	Circumstances in which Union Public Service Commission is to be consulted in making recruitment	Not applicable

Rule No.17-A (XLI)

1.	Name of the post	M.T. Helper Constable (Denter)
2.	Number of posts	02* (2015) *Subject to variation dependent on workload.
3.	Classification	Group 'C' (Non Gazetted) (Technical)
4.	Pay Band and Grade Pay/Pay Scale	PB-1, Rs.5200-20200/-plus Grade Pay Rs.2000/-
5.	Whether selection post or non-selection post	Not applicable
6.	Age limit for direct recruits	Between 18 to 25 years, relaxation as per order/instructions issued by Government from time to time.
7.	Educational and other qualifications required for direct recruits.	<p>a) Matriculation passed or equivalent from recognized institution;</p> <p>b) ITI and Apprenticeship Certificate in the trade of Dent beating and spray painting with one year experience as Denter in a Workshop of repute; or Having National Trade Certificate (NTC) in the trade of Denter with one year experience;</p> <p>c) The Candidate should be of sound health, free from disease, defect and deformity;</p> <p>d) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). Candidate should be free from colour blindness.</p> <p>e) Height: Male candidate minimum 165 cms, relaxable by 5 cms for candidate belonging to hill area i.e. Gorkha and Garhwalis and;</p> <p>f) Chest: Male candidate 81 to 85 cms, relaxable by 5 cms for candidates belonging to hill areas i.e. Gorkha and Garhwalis.</p> <p>Note: The candidate selected through direct recruitment shall have to undergo six months technical and physical training to be conducted by the Deputy Commissioner of Police/Provisioning and Logistics Unit and basic police training side by side to be conducted at the Police Training School.</p>
8.	Whether age and educational qualifications prescribed for direct	Not applicable.

	recruits will apply in the case of promotees	
9.	Period of probation, if any	Two years.
10.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be filled by various methods.	By direct recruitment.
11.	In case of recruitment by promotion / deputation/absorption grades from which promotion/deputation/absorption to be made.	Not applicable.
12.	If a Departmental Promotion Committee exists, what is its composition.	Selection Board as provided in rule 8 of the Delhi Police (Promotion and Confirmation) Rules,1980.
13.	Circumstances in which Union Public Service Commission is to be consulted in making recruitment	Not applicable

Rule No.17-A (XLII)

1.	Name of the post	M.T. Helper Constable (Upholster)
2.	Number of posts	02*(2015) *Subject to variation dependent on workload.
3.	Classification	Group 'C' (Non Gazetted) (Technical)
4.	Pay Band and Grade Pay/Pay Scale	PB-1, Rs.5200-20200/-plus Grade Pay Rs.2000/-
5.	Whether selection post or non selection post	Not applicable
6.	Age limit for direct recruits	Between 18 to 25 years, relaxation as per order/instructions issued by Government from time to time. Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Island or Lakshadweep)

7.	Educational and other qualifications required for direct recruits.	<p>a) Matriculation passed or equivalent from recognized institution;</p> <p>b) ITI in the trade of Upholster with one year experience or three years experience as Upholster in an Automobile Garage/Workshop of repute; or Having National Trade Certificate (NTC) in the trade of Upholster with one year experience;</p> <p>c) Candidate should be of sound health, free from disease, defect and deformity;</p> <p>d) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). Candidate should be free from colour blindness.</p> <p>e) Height: Male candidate minimum 165 cms, relaxable by 5 cms for candidate belonging to hill area i.e. Gorkha and Garhwalis and;</p> <p>f) Chest: Male candidate 81 to 85 cms, relaxable by 5 cms for candidates belonging to hill areas i.e. Gorkha and Garhwalis.</p> <p>Note: The candidate selected through direct recruitment shall have to undergo six months technical and physical training to be conducted by the Deputy Commissioner of Police/Provisioning and Logistics Unit and basic police training side by side to be conducted at the Police Training School.</p>
8.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
9.	Period of probation, if any	Two Years.
10.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be filled by various methods.	By direct recruitment.

11.	In case of recruitment by promotion / deputation/absorption grades from which promotion/deputation/absorption to be made.	Not applicable.
12.	If a Departmental Promotion Committee exists, what is its composition.	Selection Board as provided in rule 8 of the Delhi Police (Promotion and Confirmation) Rules,1980.
13.	Circumstances in which Union Public Service Commission is to be consulted in making recruitment	Not applicable

Rule No.17-A (XLIII)

1.	Name of the post	M.T. Helper, Constable (Blacksmith)
2.	Number of posts	02*(2015) *Subject to variation dependent on workload.
3.	Classification	Group 'C' (Non Gazetted) (Technical)
4.	Pay Band and Grade Pay/Pay Scale	PB-1, Rs.5200-20200/-plus Grade Pay Rs.2000/-
5.	Whether selection post or non selection post	Not applicable
6.	Age limit for direct recruits	Between 18 to 25 years, relaxation as per order/instructions issued by Government from time to time. Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Island or Lakshadweep)
7.	Educational and other qualifications required for direct recruits.	a) Matriculation passed or equivalent from recognized institution; b) ITI Certificate and Apprenticeship Certificate in the trade of Welder/Blacksmith with one year experience as Blacksmith/Welder in a Workshop of repute; or Having National Trade Certificate (NTC) in the trade of Blacksmith/Welder with one year experience;

		<p>c) Candidate should be of sound health, free from disease, defect and deformity;</p> <p>d) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). Candidate should be free from colour blindness.</p> <p>e) Height: Male candidate minimum 165 cms, relaxable by 5 cms for candidate belonging to hill area i.e. Gorkha and Garhwalis and;</p> <p>f) Chest: Male candidate 81 to 85 cms, relaxable by 5 cms for candidates belonging to hill areas i.e. Gorkha and Garhwalis.</p> <p>Note: The candidate selected through direct recruitment shall have to undergo six months technical and physical training to be conducted by the Deputy Commissioner of Police/Provisioning and Logistics Unit and basic police training side by side to be conducted at the Police Training School.</p>
8.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
9.	Period of probation, if any	Two years
10.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be filled by various methods.	By direct recruitment.
11.	In case of recruitment by promotion / deputation/absorption grades from which promotion/deputation/absorption to be made.	Not applicable.
12.	If a Departmental Promotion Committee exists, what is its composition.	Selection Board as provided in rule 8 of the Delhi Police (Promotion and Confirmation) Rules,1980.
13.	Circumstances in which Union Public Service Commission is to be consulted in making recruitment	Not applicable

Rule No.17-A (XLIV)

1.	Name of the post	M.T. Helper, Constable (Carpenter)
2.	Number of posts	02*(2015) *Subject to variation dependent on workload.
3.	Classification	Group 'C' (Non Gazetted) (Technical)
4.	Pay Band and Grade Pay/Pay Scale	PB-1, Rs.5200-20200/-plus Grade Pay Rs.2000/-
5.	Whether selection post or non selection post	Not applicable
6.	Age limit for direct recruits	Between 18 to 25 years, relaxation as per order/instructions issued by Government from time to time.
7.	Educational and other qualifications required for direct recruits.	<p>a) Matriculation passed or equivalent from recognized institution;</p> <p>b) ITI and Apprenticeship Certificate in the trade of Carpenter with one year experience as Carpenter in an Automobile Garage/workshop of repute; or Having National Trade Certificate (NTC) in the trade of Carpenter with one year experience;</p> <p>c) Candidate should be of sound health, free from disease, defect and deformity;</p> <p>d) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). Candidate should be free from colour blindness.</p> <p>e) Height: Male candidate minimum 165 cms, relaxable by 5 cms for candidate belonging to hill area i.e. Gorkha and Garhwalis and;</p> <p>f) Chest: Male candidate 81 to 85 cms, relaxable by 5 cms for candidates belonging to hill areas i.e. Gorkha and Garhwalis.</p> <p>Note: The candidate selected through direct recruitment shall have to undergo six months technical and physical training to be conducted by the Deputy Commissioner of Police/Provisioning and Logistics Unit and basic police training side by side to be conducted at the Police Training School.</p>

8.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
9.	Period of probation, if any	Two Years.
10.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be filled by various methods.	By direct recruitment.
11.	In case of recruitment by promotion / deputation/absorption grades from which promotion/deputation/absorption to be made.	Not applicable.
12.	If a Departmental Promotion Committee exists, what is its composition.	Selection Board as provided in rule 8 of the Delhi Police (Promotion and Confirmation) Rules,1980.
13.	Circumstances in which Union Public Service Commission is to be consulted in making recruitment	Not applicable

Rule No.17-A (XLV)

1.	Name of the post	M.T. Helper, Constable (T.C. Smith)
2.	Number of posts	02*(2015) * Subject to variation dependent on workload.
3.	Classification	Group 'C' (Non Gazetted) (Technical)
4.	Pay Band and Grade Pay/Pay Scale	PB-1, Rs.5200-20200/-plus Grade Pay Rs.2000/-
5.	Whether selection post or non-selection post	Not applicable
6.	Age limit for direct recruits	Between 18 to 25 years, relaxation as per order/instructions issued by Government from time to time. Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Island or Lakshadweep)

7.	Educational and other qualifications required for direct recruits.	<p>a) Matriculation passed or equivalent from recognized institution;</p> <p>b) ITI and Apprenticeship Certificate in the trade of Sheet Metal work/Fabricator/Denter with one year experience as T.C. Smith/Denter in an Automobile Garage/workshop of repute; or</p> <p>Having National Trade Certificate (NTC) in the trade of Sheet Metal work/Fabricator/Denter with one year experience;</p> <p>c) Candidate should be of sound health, free from disease, defect and deformity;</p> <p>d) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). Candidate should be free from colour blindness.</p> <p>e) Height: Male candidate minimum 165 cms, relaxable by 5 cms for candidate belonging to hill area i.e. Gorkha and Garhwalis and;</p> <p>f) Chest: Male candidate 81 to 85 cms, relaxable by 5 cms for candidates belonging to hill areas i.e. Gorkha and Garhwalis.</p> <p>Note: The candidate selected through direct recruitment shall have to undergo six months technical and physical training to be conducted by the Deputy Commissioner of Police/Provisioning and Logistics Unit and basic police training side by side to be conducted at the Police Training School.</p>
8.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
9.	Period of probation, if any	Two Years.
10.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be fill	By direct recruitment
11.	In case of recruitment by promotion /	Not applicable.

	deputation/absorption grades from which promotion/deputation/absorption to be made.	
12.	If a Departmental Promotion Committee exists, what is its composition.	Selection Board as provided in rule 8 of the Delhi Police (Promotion and Confirmation) Rules,1980.
13.	Circumstances in which Union Public Service Commission is to be consulted in making recruitment	Not applicable

Rule No.17-A (XLVI)

1.	Name of the post	M.T. Helper, Constable (Door Lock Smith)
2.	Number of posts	02* (2015)* Subject to variation dependent on workload.
3.	Classification	Group 'C' (Non Gazetted) (Technical)
4.	Pay Band and Grade Pay/Pay Scale	PB-1, Rs.5200-20200/-plus Grade Pay Rs.2000/-
5.	Whether selection post or non selection post	Not applicable
6.	Age limit for direct recruits	Between 18 to 25 years, relaxation as per order/instructions issued by Government from time to time. Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Island or Lakshadweep)
7.	Educational and other qualifications required for direct recruits.	a) Matriculation passed or equivalent from recognized institution; b) ITI Certificate and Apprenticeship Certificate in the trade of Denter/Fitter with one year experience as Denter/Fitter in an Automobile Garage/workshop of repute; or Having National Trade Certificate (NTC) in the trade of Denter/Fitter with one year experience; c) Candidate should be of sound health, free from disease, defect and deformity;

		<p>d) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). Candidate should be free from colour blindness.</p> <p>e) Height: Male candidate minimum 165 cms, relaxable by 5 cms for candidate belonging to hill area i.e. Gorkha and Garhwalis and;</p> <p>f) Chest: Male candidate 81 to 85 cms, relaxable by 5 cms for candidates belonging to hill areas i.e. Gorkha and Garhwalis.</p> <p>Note: The candidate selected through direct recruitment shall have to undergo six months technical and physical training to be conducted by the Deputy Commissioner of Police/Provisioning and Logistics Unit and basic police training side by side to be conducted at the Police Training School.</p>
8.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
9.	Period of probation, if any	Two Years.
10.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be filled by various methods.	By direct recruitment
11.	In case of recruitment by promotion / deputation/absorption grades from which promotion/deputation/absorption to be made.	Not applicable
12.	If a Departmental Promotion Committee exists, what is its composition.	Selection Board as provided in rule 8 of the Delhi Police (Promotion and Confirmation) Rules,1980..
13.	Circumstances in which Union Public Service Commission is to be consulted in making recruitment	Not applicable

By order and in the name of the
Lieutenant Governor of the National
Capital Territory of Delhi.
(Pankaj Kumar)
Additional Secretary (Home)

Added vide No. F.5/46/84(H)(P)/Estt., dated 31.07.1986 in the Principal Rule of Delhi Police (Appointment & Recruitment) (Rules, 1980) in Rule No. 17 sub-rule 17-A (46) the following new rule 17-B(1) to (19) shall be substituted.

ANNEXURE 'B'

17-B Recruitment Rules for the posts of Communication Cadre of Delhi Police

(Substituted in Serial numbers 2, 4 and 12 in rule 17-B(I) vide Notification No. 13/28/2009/HP-I/Estt./6657-6662, dated 08.01.2013.)

17-B (I)

1.	Name of the post	Inspector (Communication) Operational
2.	Number of posts	24* (Twenty Four) "Subject to variation dependent on work-load"
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	(Pay Band-2) Rs. 9300-34800/- Grade Pay Rs. 4600/-
5.	Whether selection post or non-selection post	Non-Selection
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	No
7.	Age limit for direct recruits	Not applicable
8.	Educational and other qualifications required for direct recruits.	Not applicable
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
10.	Period of probation, if any	Not applicable
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By Promotion.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion : From amongst confirmed Sub-Inspectors (Supervisor/Operational) having completed five years regular service in the grade.
13.	If a DPC exists what is its composition.	Group 'C' D.P.C. (List 'F')(Technical) provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980. the composition of D.P.C. is as under :- Chairman - C.P., Delhi. Members - 02 Addl. C.P.s. (to be nominated by C.P., Delhi)
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

(Substituted in Serial numbers 2, 4 and 12 in rule 17-B(II) vide Notification No. 13/29/2009/HP-I/Estt./6699-6704, dated 08.01.2013.)

17-B (II)

1.	Name of the post	Sub-Inspector (Supervisor) (Operational) (Communication)
2.	Number of posts	92 (Ninety Two) *Subject to variation depending on workload.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	(Pay Band-2) Rs. 9300-34800/- Grade Pay Rs. 4200/-
5.	Whether selection post or non-selection post	Non-Selection
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	No
7.	Age limit for direct recruits.	Not applicable
8.	Educational and other qualifications required for direct recruits.	Not applicable
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
10.	Period of probation, if any	Not applicable
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By Promotion.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion: From amongst confirmed Wireless Operator (ASI/SI) who have passed Police Wireless Operator-I (PWO-I/Grade-I) course conducted/approved by the Directorate of Coordination Police Wireless, Ministry of Home Affairs, Govt. of India and having completed six years regular service in the grade.
13.	If a DPC exists what is its composition.	Group 'C' D.P.C. (List'E')(Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980. the composition of D.P.C. is as under :- Chairman - One Addl. C.P. Members - 02 DCsP. (to be nominated by C.P., Delhi)
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

(Substituted in Serial numbers 2, 4, 7, 8 and 12 in rule 17-B(III) vide Notification No. 13/12/2003/HP-I/Estt./6705-10, dated 08.01.2013.)

17-B (III)

1.	Name of the post	Wireless Operator (ASI/SI)
2.	Number of posts	403 (2012)* Subject to variation depending on workload.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	(Pay Band-2) Rs. 9300-34800 Grade Pay Rs. 4200/-
5.	Whether selection post or non-selection post	(i) 'Non-Selection' if the post is filled by promotion. and (ii) 'Not applicable', when the post is filled up through direct recruitment.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
7.	Age limit for direct recruits	Between 20 to 27 years (Relaxation as per orders/instructions issued by GOI of India from time to time).
8.	Educational and other qualifications required for direct recruits.	(i) 10+2 (Senior Secondary) pass from a recognized board with Science and three year practical experience in the operation of Electronics & Telecommunication equipments in the Govt. Department/any other Public Sector unit. OR Bachelor of Science or equivalent. (ii) The candidate should be of sound health, free from diseases, defect or deformity. (iii) Better eye 6/6 without glasses, worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). The candidate should be free from colour blindness. (iv) Height: Male Candidates:- 170 Cms. Relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha & Garhwalis. Female Candidates:- 157 Cms. Relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha & Garhwalis. Chest: Male Candidates: 81-85 Cms. Relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha & Garhwalis. Female Candidates:- Not applicable. (v) The candidates selected through direct recruitment shall have to undergo 09 months

		training programme at the Police Training College besides Wireless Operator Course having Radio theory, Radio procedure, practical and typing. They will also be given training in knowledge of criminal law and procedure, practical police work, human rights etc. besides parade drill, firing unarmed combat and physical training as prescribed from time to time by C.P., Delhi. They will be required to pass the final examination conducted by PTC. The training of those who do not pass would be extended by four months and during this period they would be given a maximum of two chances to clear the subjects in which they have failed, failing which their services shall be liable to be terminated under CCS (Temporary Services) Rules, 1965.
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No.
10.	Period of probation, if any	2 years
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By Promotion, failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion: From amongst confirmed Head Constable (Assistant Wireless Operator/Tele Printer Operator) and Head Constable (Telephone Exchange Operator) who have passed PWO-II (Police Wireless Operator) Course conducted/approved by the Directorate of Coordination Police Wireless, Ministry of Home Affairs, Govt. of India and having completed ten years regular service in the grade.
13.	If a DPC exists what is its composition.	Group 'C' D.P.C. (List'D')(Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980 in case of promotion. The composition of D.P.C. is as under :- Chairman - One Addl. C.P. Members - Two DCsP. (to be nominated by C.P., Delhi) (ii) Selection Board, as provided in rule 8 of these rules, in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

(Substituted in rule 17-B (IV) vide Notification No. 13/13/2003/HP-I/Estt./1975, dated 21.08.2008 and further amended in Col. No. 11 vide Notification No. F.13/13/2003/HP-I/Estt./813-816, dt. 25.05.2012 and in sub-rule 4, 8(b) and 11 vide Notification No. F.13/13/2003/HP-I/Estt./228-230, dated 22.04.2014).

17-B (IV)

1.	Name of the post	Assistant Wireless Operator/Tele-Printer Operator (H.C.)
2.	Number of posts	1444(2008)* Subject to variation dependent on work-load.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Pay Band-1, Rs. 5200-20200/-, Grade Pay Rs. 2400/-
5.	Whether selection post or non-selection post	(i) 'Non-Selection' if the post is filled by promotion, and (ii) 'Not applicable' when the post is filled through direct recruitment.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
7.	Age limit for direct recruits	Between 18-27 years, (relaxation as per orders/instructions issued by the Govt. of India from time to time.
8.	Educational and other qualifications required for direct recruits.	(a) Passed 10+2 (Senior Secondary) from a recognized Board with Science & Mathematics as subjects. OR National Trade Certificate (NTC) in the trade of Mechanic-cum-operator Electronic Communication System. (b) Proficiency in Computer Operation Qualifying in Nature. <ul style="list-style-type: none"> • Test English word processing speed -1000 key depressions in 15 minutes. • Test basic computer functions:- Opening/Closing of PC, Printing, MS office usage, saving & modification in typed text, paragraph setting & Numbering etc. (c) The candidates selected through direct recruitment/absorption shall have to undergo 09 (Nine) months training programme at the Police Training College of wireless AWO Grade-III course having Radio Theory, Radio procedure, practical and typing. They will also be given training in knowledge of criminal practical and typing. They will also be given training in knowledge of criminal

		<p>law and procedure, practical police work, human rights etc. besides parade drill, firing unarmed combat and physical training as prescribed from time to time by the Commissioner of Police, Delhi. They will be required to pass the final examination conducted by the PTC. The training of those who do not pass would be extended by four months and during this period they would be given a maximum of two chances to clear the subjects in which they have failed, failing which their services shall be liable to be terminated under CCS (Temporary Services) Rules, 1965.</p> <p>(d) The candidate should be of sound health, free from disease, defect or deformity.</p> <p>(e) Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (Both eyes). Candidate should be free from colour blindness.</p> <p>(f) Height :- Male candidates: 170 Cms. Relaxable by 5 cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis. Female Candidates: 157 Cms. Relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis.</p> <p>(g) Chest :- Male Candidates: 81-85 Cms. Relaxable by 5 cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis. Female Candidates: Not applicable.</p>
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No
10.	Period of probation, if any	Two years
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	<p>100% by direct recruitment.</p> <p>(i) 90% vacancies shall be filled from the open competition and;</p> <p>(ii) 10% vacancies shall be filled from the Delhi Police confirmed Constables by giving them age relaxation as per GOIs instructions.</p> <p>Note:- Entrance Test for outside candidates and departmental candidates shall be same.</p>

12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Absorption from confirmed constable of Delhi Police having completed 03 (three) years regular service in the grade and having passed 10+2 (Senior Secondary) from a recognized Board but below thirty years of age, to be selected by a Selection Board.
13.	If a DPC exists what is its composition.	Selection Board as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

(Inserted the following note in the end of Rule 17-B(IV), vide Notification No. F.16/4/2015/HP-I/Estt./8365 to 8367, dated 29.02.2016).

Note :- Nothing in these rules shall affect reservation and other concessions required to be provided for Scheduled Castes/Scheduled Tribes, women and other special categories of persons in accordance with the order issued by the Central Government.

(Substituted in Serial numbers 2, 4, and 12 in rule 17-B (V) vide Notification No. 13/32/2009/HP-I/Estt./6681-86, dated 08.01.2013.)

17-B (V)

1.	Name of the post	Inspector (Comn.) (Technical).
2.	Number of posts	11* (Eleven) Subject to variation dependent on work-load.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	(Pay Band-2), Rs. 9300-34800/- Grade Pay Rs. 4600/-
5.	Whether selection post or non-selection post	Non-selection.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	No
7.	Age limit for direct recruits	Not applicable.
8.	Educational and other qualifications required for direct recruits.	Not applicable.
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees.	Not applicable.
10.	Period of probation, if any	Not applicable.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By Promotion.

12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion: From amongst confirmed Sub-Inspectors (Supervisor) (Technical/Stores) having completed five years regular service in the grade.
13.	If a DPC exists what is its composition.	Group 'C' D.P.C. (List'F') (Technical) provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980. The composition of DPC is as under:- Chairman - C.P., Delhi. Members - Two Addl. C.P. (To be nominated by C.P., Delhi)
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

(Substituted in Serial numbers 2, 4, and 12 in rule 17-B (VI) vide Notification No. 13/30/2009/HP-I/Estt./6693-98, dated 08.01.2013.)

17-B (VI)

1.	Name of the post	Sub-Inspector (Supervisor) (Technical).
2.	Number of posts	42 (Forty Two)* Subject to variation depending on workload.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	(Pay Band-2) Rs. 9300-34800/- Grade Pay Rs. 4200/-
5.	Whether selection post or non-selection post	Non-selection.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	No
7.	Age limit for direct recruits	Not applicable.
8.	Educational and other qualifications required for direct recruits.	Not applicable.
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
10.	Period of probation, if any	Not applicable.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By Promotion.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion : From amongst confirmed Radio Technician (SI/ASI) who have passed Police Wireless Technical-I (PWT-1/Grade-1) course conducted/approved by the Directorate of Coordination Police Wireless, Ministry of

		Home Affairs, Govt. of India and having completed six years regular service in the grade.
13.	If a DPC exists what is its composition.	Group 'C' D.P.C. (List'E') (Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980. The composition of DPC is as under:- Chairman - One Addl. C.P. Members - 2 DCsP. (To be nominated by C.P., Delhi)
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

(Amended in rule 17-B (VII) vide Notification No. 13/14/2003/HP-I/Estt./4878, dated 22.12.2005, further substituted in clause 1, 2, 4, 8(d), 11 and 12 vide notification No. F. 13/14/2003/HP-I/Estt./6747-52, dated 09.01.2013 and further substituted in clause 12 vide notification No. F. 13/14/2003/HP-I/Estt./2109-11, dated 10.07.2013.)

17-B (VII)

1.	Name of the post	Radio Technician (ASI/SI).
2.	Number of posts	185*(2012) Subject to variation dependent on work-load.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	(Pay Band-2) Rs. 9300-34800/- Grade Pay Rs. 4200/- (ASI till they draw their pay less than Rs. 10,130/- and SI when their pay reaches the stage of Rs. 10,130/-)
5.	Whether selection post or non-selection post	(i) 'Non-selection' if the post is filled by promotion, and (ii) Not applicable, when the post is filled through direct recruitment.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
7.	Age limit for direct recruits	Between 20 to 27 years (Relaxation as per orders/instructions issued by the Govt. of India from time to time.
8.	Educational and other qualifications required for direct recruits.	(a) Matriculation with Science and Mathematics from a recognized Board or its equivalent. (b) Three years diploma in Electronics/Communication from a recognized Institute Desirable: Experience of one year in the repair and maintenance of wireless, telephone and other telecommunication equipments from a Government

		<p>Department/Public Sector undertaking/reputed communication organization.</p> <p>OR</p> <p>Having passed Grade-II proficiency test of Radio Technician conducted/approved by the directorate of Coordination Police Wireless, Ministry of Home Affairs, Government of India with three years practical experience in the Armed-Forces/Govt. Department/any other recognized commercial communication training organization.</p> <p>OR</p> <p>Degree in Electronics/Communication from a recognized University/Institute or its equivalent.</p> <p>(c) The candidate should be of sound health, free from any disease, defect or deformity.</p> <p>(d) Better eye 6/6 without glasses, worse eye 6/36 corrected with glasses to 6/9 OR 6/12 without glasses (both eyes). Candidate should be free from colour blindness.</p> <p>(e) The candidates selected through direct recruitment shall have to undergo six months technical training to be conducted by the Deputy Commissioner of Police (Communication) and basic police training side by side to be conducted by the Police Training College, Jharoda Kalan, new Delhi.</p> <p>(f) Height :- Male Candidates: 165 Cms, Relaxable by 5 Cms, for candidates belonging to Hill areas i.e. Gorkha and Garhwalies. Female Candidates: 157 Cms. Relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalies. Chest :- Male candidates : 81-85 cms. Relaxable by 5 cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalies. Female Candidates : Not applicable.</p>
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No
10.	Period of probation, if any	Two years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	(i) 50% by direct recruitment and, (ii) 50% by promotion, failing which by direct recruitment.

12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	<p>Promotion: From amongst confirmed Workshop Assistant (ASI/SI) who have passed Police Wireless Tech.-III (PWT-III/Grade-III) course conducted/approved by the Directorate of Coordination Police Wireless, Ministry of Home Affairs, Government of India and having completed six years regular service in the grade.</p> <p style="text-align: center;">OR</p> <p>Promotion: From amongst confirmed (Head Constables) Fitter Battery, Fitter Engine, Fitter Electrician, Mast Lasker, Draftsman, and Carpenter who have passed Police Wireless Tech.-III (PWT-III/Grade-III) course conducted/approved by the Directorate of Coordination Police Wireless, Ministry of Home Affairs, Government of India and having completed ten years regular service in the grade.</p>
13.	If a DPC exists what is its composition.	<p>(i) Group 'C' D.P.C. (List 'D') (Technical) provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980, in case of promotion. The composition of DPC is as under:- Chairman - One Addl. C.P. Members - Two DCsP. (To be nominated by C.P., Delhi)</p> <p>(ii) Selection Board as provided in rule 8 of these rules, in case of direct recruitment.</p>
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

(Substituted in Serial numbers 4, 7, 8 and 12 in rule 17-B (VIII) vide Notification No. 13/15/2003/HP-I/Estt./6663-68, dated 08.01.2013.)
17-B (VIII)

1.	Name of the post	Workshop Assistant (ASI/SI)
2.	Number of posts	26
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	(Pay Band-1) Rs. 5200-20200/- Grade Pay Rs. 2800/-
5.	Whether selection post or non-selection post	(i) 'Non-selection' if the post is filled by promotion, and (ii) 'Not applicable' when the post is filled through direct recruitment.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes

7.	Age limit for direct recruits	Between 20 to 27 years (Relaxation as per orders/instructions issued by the Govt. of India from time to time).
8.	Educational and other qualifications required for direct recruits.	<p>(i) Matriculation (10th Class) passed with Science and Mathematics from a recognized Board.</p> <p>(ii) I.T.I. certificate of two years duration in Electronics Mechanic/Electrician/Instrument Mechanic trade from a Government recognized ITI/ITC with experience of three years in the repair and maintenance of wireless, telephone and other telecommunication equipments from a Government Department/Public Sector Undertaking/reputed communication organization.</p> <p style="text-align: center;">OR</p> <p>National Trade Certificate (N.T.C.) of two years duration in Instrument Mechanic/ Electronics Mechanic/ Electrician /Mechanic Industrial Electronics trade under the Craftmen Training Scheme from a Government recognized ITI/ITC with experience of three years in the repair and maintenance of wireless, telephone and other telecommunication equipments from a Government Department/Public Sector Undertaking/reputed communication organization.</p> <p style="text-align: center;">OR</p> <p>Three years diploma in Electrical/Electronics/Telecommunication Engg. or equivalent from a recognized Institute.</p> <p>(iii) The candidate should be of sound health, free from disease, defect or deformity.</p> <p>(iv) Better eye 6/6 without glasses, worse eye to 6/36 corrected with glasses to 6/9 OR 6/12 without glasses (both eyes). Candidate should be free from colour blindness.</p> <p>(v) Height :- Male Candidates: 165 cms. Relaxable by 5 cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis. Female Candidates: 157 cms. Relaxable by 5 cms. for candidates belonging to hill areas i.e. Gorkha and Garhwalis. Chest :- Male Candidates: 81-85 cms. Relaxable by 5 cms. for candidates belonging to Hill areas</p>

		<p>i.e. Gorkha and Garhwalis. Female Candidates: Not applicable. (vi) The candidates selected through direct recruitment shall have to undergo six months technical training to be conducted by the Deputy Commissioner of Police (Communication) and basic police training side by side to be conducted by the Police Training College, Jharoda Kalan, New Delhi. They will also be given training in knowledge of criminal law and procedure, practical police work, human rights etc. besides parade drill, firing, unarmed combat and physical training as prescribed from time to time by the Commissioner of Police, Delhi. They will be required to pass the final examination conducted by the Police Training College. The training of those who do not pass would be extended by four months and during this period they would be given a maximum of two chances to clear the subjects in which they have failed, failing which their services shall be liable to be terminated under CCS (Temporary Services) Rules, 1965.</p>
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No
10.	Period of probation, if any	Two years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By Promotion, failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion: From amongst confirmed Fitter Electrician (HC), Fitter Battery (HC), Fitter Engine (HC), Draftsman (HC), Mast Lasker (HC) and Carpenter (HC) who have passed Police Wireless Technical (BRT-III/PWT-III) course conducted/approved by the Directorate of Coordination Police Wireless, Ministry of Home Affairs, Government of India and having completed five years regular service in the grade.
13.	If a DPC exists what is its composition.	(i) Group 'C' D.P.C. (List 'D') (Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980, in case of promotion. The composition of DPC is as under:- Chairman - One Addl. C.P.

		Members - DCsP. (To be nominated by C.P., Delhi) (ii) Selection Board as provided in rule 8 of these rules, in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

(Substituted in Serial numbers 4, 7 and 8 in rule 17-B (IX) vide Notification No. 13/15/2003/HP-I/Estt./6717-22, dated 08.01.2013.)

17-B (IX)

1.	Name of the post	Fitter (Battery) (Head Constable)
2.	Number of posts	17
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Pay Band-1, Rs. 5200-20200/- Grade Pay Rs. 2400/-
5.	Whether selection post or non-selection post	(i) 'Non-selection' if the post is filled by promotion, and (ii) 'Not applicable' when the post is filled through direct recruitment.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
7.	Age limit for direct recruits	Between 18 to 27 years (Relaxation as per orders/instruction issued by Govt. of India from time to time).
8.	Educational and other qualifications required for direct recruits.	(a) Matriculation or equivalent. (b) I.T.I. Certificate of 2 (two) years duration in Electronics/Mechanic/Electrician trade from a Government recognized ITI/ITC with 2 (two) years of work experience in the trade from Govt. Department/Public Sector Undertaking/reputed concern. OR National Trade Certificate (NTC) of 2 (two) years duration in Electronics/Mechanic/Electrician trade under the Craftsman Training Scheme from a Government recognized ITI/ITC with 2 (two) years of work experience in the trade from Govt. department/Public Sector undertaking/reputed concern. OR National Apprenticeship Certificate (NAC) of 3 (three) years duration in Electronics/Mechanic/Electrician trade under the Apprenticeship Training Scheme from a Government recognized ITI/ITC with 1 (one) year of work experience in the trade from

		<p>Govt. department/Public Sector Undertaking/reputed concern.</p> <p>(c) The candidate should be of sound health, free from any disease, defect or deformity.</p> <p>(d) Better eye 6/6 without glasses, worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). The candidate should be free from colour blindness.</p> <p>(e) Height : Male Candidates :- 165 Cms. Relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha & Garhwalis. Female Candidates:- 157 Cms. Relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha & Garhwalis.</p> <p>(f) Chest: Male Candidates: 81-85 Cms. Relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha & Garhwalis. Female Candidates:- Not applicable.</p> <p>(g) The candidates shall have to undergo 6 months technical training of Police Wireless Tech.-III (PWT-III/Grade-III) approved by Directorate of Coordination Police Wireless, Ministry of Home Affairs, Government of India and to be conducted by DCP/Comm. and basic Police Training side by side to be conducted by PTC, Jharoda Kalan, Delhi. They will be required to pass the final examination conducted by PTC/DCP/Comm. The training of those who do not pass would be extended by four months and during this period they would be given a maximum of two chances to clear the subjects in which they have failed, failing which their services shall be liable to be terminated under CCS (Temporary Services) Rules, 1965.</p>
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No
10.	Period of probation, if any	Two years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By Promotion, failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/	Promotion from amongst confirmed workshop Head const. with 5 years service in the grade.

	transfer to be made.	
13.	If a DPC exists what is its composition.	(i) Group 'C' D.P.C. (List 'B') (Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980, in case of promotion. The composition of DPC is as under:- Chairman - One Addl. C.P. Members - Two DCsP. (To be nominated by C.P., Delhi) (ii) Selection Board as provided in rule 8 of these rules, in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

(Substituted in Serial numbers 4, 7 and 8 in rule 17-B (X) vide Notification No. F.16/6/2013/HP-I/Estt./2112 to 2114, dated 10.07.2013.)

17-B (X)

1.	Name of the post	Fitter (Engine)(Head Constable)
2.	Number of posts	01
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Pay Band-I, Rs. 5200-20200 + Grade Pay Rs. 2400/-
5.	Whether selection post or non-selection post	(i) 'Non-selection', when the post is filled by promotion, and (ii) 'Not applicable' when the post is filled through direct recruitment.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
7.	Age limit for direct recruits	Between 18 to 27 years (Relaxation as per orders/instructions issued by the Government of India from time to time).
8.	Educational and other qualifications required for direct recruits.	(a) Matriculation or equivalent. (b) I.T.I. Certificate of 2 (two) years duration in Mechanic Motor Vehicle from a Government recognized ITI/ITC with 2 (two) years of work experience in the trade from Government department/public Sector Undertaking/reputed concern. OR National Trade Certificate (NTC) of 2 (two) years duration in Mechanic Motor Vehicle under the Craftsman Training Scheme from a Government recognized ITI/ITC with 2 (two) years of work experience in the trade from Government Department/Public Sector

		<p>Undertaking/reputed concern. OR National apprenticeship Certificate (NAC) of 3 (three) years duration in Mechanic Motor Vehicle under the Apprenticeship Training Scheme from a Government recognized ITI/ITC with 1 (one) year of work experience in the trade from Government Department/Public Sector Undertaking/reputed concern.</p> <p>(c) The candidate should be of sound health, free from disease, defect or deformity.</p> <p>(d) Better eye 6/6 without glasses, worse eye 6/36 corrected with glasses to 6/9 OR 6/12 without glasses (both eyes). The candidate should be free from colour blindness.</p> <p>(e) Height: Male Candidates:- 165 Cms relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis. Female Candidates:- 157 Cms. relaxable by 5 Cms. for candidates belonging to hill areas i.e. Gorkha and Garhwalis.</p> <p>(f) Chest: Male Candidates:- 81-85 Cms. relaxable by 5 Cms. for candidates belonging to hill areas i.e. Gorkha and Garhwalis.</p> <p>(g) The candidates shall have to undergo six months technical training of Police Wireless Tech.-III (PWT-III/Grade-III) approved by Directorate of Coordination Police Wireless, Ministry of Home Affairs, Government of India and to be conducted by DCP/Communication and basic Police Training side by side to be conducted by Police Training College, Jharoda Kalan, New Delhi. They will be required to pass the final examination conducted by Principal, Police Training College/Deputy Commissioner of Police/Communication. The training of those who do not pass would be extended by four months and during this period they would be given a maximum of two chances to clear the subjects in which they have failed, failing which their services shall be liable to be terminated under CCS (Temporary Services) Rules, 1965.</p>
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No

10.	Period of probation, if any	Two years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By Promotion, failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed workshop Head Constable with 5 years service in the grade.
13.	If a DPC exists what is its composition.	(i) Group 'C' D.P.C. (List 'B') (Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980, in case of promotion. (ii) Selection Board as provided in rule 8 of these rules, in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

(Substituted in Serial numbers 2, 4, 7 and 8 in rule 17-B (XI) vide Notification No. F.16/7/2013/HP-I/Estt./2106 to 2108, dated 10.07.2013)

17-B (XI)

1.	Name of the post	Fitter Electrician (Head Constable)
2.	Number of posts	51* Subject to variation dependent on work load.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Pay Band-I, Rs. 5200-20200+Grade Pay Rs.2400/-
5.	Whether selection post or non-selection post	(i) 'Non-selection', if the post is filled by promotion, and (ii) 'Not applicable' when the post is filled through direct recruitment.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
7.	Age limit for direct recruits	Between 18 to 27 years (Relaxation as per orders/instructions issued by the Government of India from time to time).
8.	Educational and other qualifications required for direct recruits.	(a) Matriculation or equivalent. (b) I.T.I. Certificate of 2 (two) years duration in Electronics Mechanic/Electrician trade from a Government recognized ITI/ITC with 2 (two) years of work experience in the trade from Government department/Public Sector Undertaking/reputed concern. OR National Trade Certificate (NTC) of 2 (two) years duration in Electronics

		<p>Mechanic/Electrician trade under the Craftsman Training Scheme from a Government recognized ITI/ITC with 2 (two) years of work experience in the trade from Government department/Public Sector Undertaking/reputed concern.</p> <p style="text-align: center;">OR</p> <p>National apprenticeship Certificate (NAC) of 3 (three) years duration in Electronics Mechanic/Electrician trade under the Apprenticeship Training Scheme from a Government recognized ITI/ITC with 1 (one) year of work experience in the trade from Government department/Public Sector Undertaking/reputed concern.</p> <p>(c) The candidate should be of sound health, free from disease, defect or deformity.</p> <p>(d) Better eye 6/6 without glasses, worse eye 6/36 corrected with glasses to 6/9 OR 6/12 without glasses (both eyes). The candidate should be free from colour blindness.</p> <p>(e) Height: Male Candidates:- 165 Cms relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis. Female Candidates:- 157 Cms. relaxable by 5 Cms. for candidates belonging to hill areas i.e. Gorkha and Garhwalis.</p> <p>(f) Chest: Male Candidates:- 81-85 Cms. relaxable by 5 Cms. for candidates belonging to hill areas i.e. Gorkha and Garhwalis.</p> <p>(g) The candidates shall have to undergo six months technical training of Police Wireless Tech.-III (PWT-III/Grade-III) approved by Directorate of Coordination Police Wireless, Ministry of Home Affairs, Government of India and to be conducted by DCP/Communication and basic Police Training side by side to be conducted by Police Training College, Jharoda Kalan, New Delhi. They will be required to pass the final examination conducted by Principal, Police Training College/Deputy Commissioner of Police/Communication. The training of those who do not pass would be extended by four months and during this period they would be given a maximum of two chances to clear the subjects in which they have failed, failing which their services shall be liable to be terminated under CCS</p>
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		(Temporary Services) Rules, 1965.
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No
10.	Period of probation, if any	Two years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By Promotion, failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed workshop Head Constable with 5 years service in the grade.
13.	If a DPC exists what is its composition.	(i) Group 'C' D.P.C. (List 'B') (Technical) as provided in rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980. The composition of DPC is as under :- Chairman – One Addl. C.P. Member – Two DCsP (To be nominated by C.P., Delhi) (ii) Selection Board as provided in rule 8 of these rules, in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

(Substituted in Serial numbers 4, 7 and 8 in rule 17-B (XII) vide Notification No. F.13/19/2003/HP-I/Estt./6675-80, dated 08.01.2013.)

17-B (XII)

1.	Name of the post	Draftsman (Head Constable) (Tracer)
2.	Number of posts	One
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	(Pay Band-1), Rs. 5200-20200/- Grade Pay Rs. 2400/-
5.	Whether selection post or non-selection post	Not applicable
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	No.
7.	Age limit for direct recruits	Between 18 to 27 years (Relaxation as per orders/instructions issued by GOI of India from time to time).
8.	Educational and other qualifications required for direct recruits.	(a) Matriculation from a recognized board or equivalent. (b) I.T.I. Certificate of 2 (two) year duration in Draftsman (Mechanical) trade from a Government recognized ITI/ITC with 2 (two) years of work experience in the trade from

		<p>Govt. Department/Public Sector undertaking/ reputed concern.</p> <p style="text-align: center;">OR</p> <p>National Trade Certificate (NTC) of 2 (two) year duration in Draftsman (Mechanical) trade under the Craftsman Training Scheme from a Government recognized ITI/ITC with 2 (two) years of work experience in the trade from Govt. Department/Public Sector Undertaking/reputed concern.</p> <p style="text-align: center;">OR</p> <p>National Apprenticeship Certificate (NAC) of 3 (three) years duration in Draftsman (Mechanical) trade under the Apprenticeship Training Scheme from a Government recognized ITI/ITC with 1 (one) year of work experience in the trade from Govt. department/Public Sector Undertaking/ reputed concern.</p> <p>(c) The candidate should be of sound health, free from disease, defect or deformity.</p> <p>(d) Better eye 6/6 without glasses, worse eye 6/36 corrected with glasses to 6/9 OR 6/12 without glasses (both eyes). The candidate should be free from colour blindness.</p> <p>(e) Height: Male Candidates:- 165 Cms. Relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis. Female Candidates:- 157 Cms. Relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis.</p> <p>(f) Chest: Male Candidates:- 81-85 Cms. Relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis. Female Candidates: Not applicable</p> <p>(g) The candidates shall have to undergo 06 months technical training of Police Wireless Tech.-III (PWT-III/Grade-III) approved by Directorate of Coordination Police Wireless, Ministry of Home Affairs, Government of India and to be conducted by DCP/Conn. and basic Police Training side by side to be conducted by PTC, Jharoda Kalan, Delhi. They will be required to pass the final examination conducted by PTC/DCP/Conn. The training of those who do not pass would be extended by four months and during this period they would be given a maximum of two chances to clear the subjects in which</p>
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		they have failed, failing which their services shall be liable to be terminated under CCS (Temporary Services) Rules, 1965.
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable
10.	Period of probation, if any	Two years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Not applicable
13.	If a DPC exists what is its composition.	Selection Board as provided in rule 8 of these rules.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

(Substituted in Serial numbers 2, 4, 7 and 8 in rule 17-B (XIII) vide Notification No. F.16/2/2010/HP-I/Estt./4365, dated 05.11.2012)

17-B (XIII)

1.	Name of the post	Mast Lasker (Head Constable)
2.	Number of posts	06* subject to variation dependent on workload.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Pay Band-1, Rs. 5200-20200/- Grade Pay Rs. 2400/-
5.	Whether selection post or non-selection post	Not applicable
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes
7.	Age limit for direct recruits	Between 18 to 27 years (Relaxation as per orders/instruction issued by Govt. of India from time to time).

8.	Educational and other qualifications required for direct recruits.	<p>I.T.I. Certificate of 2 (two) years duration in Electronics Mechanic/Electrician trade from a Government recognized ITI/ITC with 2 (two) years of work experience in the trade from Government department/Public Sector undertaking/reputed concern.</p> <p style="text-align: center;">OR</p> <p>National Trade Certificate (NTC) of 2 (two) years duration in Electronics Mechanic/Electrician trade under the Craftsman Training Scheme from a Government recognized ITI/ITC with 2 (two) years of work experience in the trade from a Government Department/Public Sector Undertaking/reputed concern.</p> <p style="text-align: center;">OR</p> <p>National Apprenticeship Certificate (NAC) of 3 (three) years duration in Electronics Mechanic/Electrician trade under the Apprenticeship Training Scheme from a Government recognized ITI/ITC with 1 (one) year of work experience in the trade from Govt. department/Public Sector Undertaking /reputed concern.</p> <p>(h) Better eye 6/6 without glasses, worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). The candidate should be free from colour blindness.</p> <p>(i) Height: Male Candidates:- 165 Cms. relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis. Female Candidates:- 157 Cms. relaxable by 5 Cms. for candidates belonging to hill areas i.e. Gorkha and Garhwalis.</p> <p>(j) Chest: Male Candidates:- 81-85 Cms. relaxable by 5 Cms. for candidates belonging to hill areas i.e. Gorkha and Garhwalis. Female Candidates: Not applicable</p> <p>(k) The candidates shall have to undergo 06 months technical training of Police Wireless Tech.-III (PWT-III/Grade-III) approved by Directorate of Coordination Police Wireless, Ministry of Home Affairs, Government of India and to be conducted by DCP/Conn. and basic Police Training side by side to be conducted by PTC, Jharoda Kalan, Delhi. They will be required to pass the final examination conducted by PTC/DCP/Conn.</p>
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		The training of those who do not pass would be extended by four months and during this period they would be given a maximum of two chances to clear the subjects in which they have failed, failing which their services shall be liable to be terminated under CCS (Temporary Services) Rules, 1965.
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable
10.	Period of probation, if any	Two years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Not applicable
13.	If a DPC exists what is its composition.	Selection Board as provided in rule 8 of these rules.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

(Inserted the following note in the end of Rule 17-B(XIII), vide Notification No. F.16/4/2015/HP-I/Estt./8365 to 8367, dated 29.02.2016).

Note :- Nothing in these rules shall affect reservation and other concessions required to be provided for Scheduled Castes/Scheduled Tribes, women and other special categories of persons in accordance with the order issued by the Government from time to time.

(Amended in Rule 17-B (XIV) vide Notification No. F.13/41/93/HP-I/Estt./1865, dated 21.04.2006 and further substituted in sub-clause 4, 8, 11, 12 and 13 vide Notification No. 13/34/2009/HP-I/Estt./6723-28, dated 09.01.2013)

17-B (XIV)

1.	Name of the post	Telephone Exchange Operator (Head Constable)
2.	Number of posts	17
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	(Pay Band-I), Rs. 5200-20200 + Grade Pay-2400/-
5.	Whether selection post or non-selection post	(i) Non-selection, if the post is filled by promotion, and (ii) Not applicable, when the post is filled through direct recruitment.
6.	Whether benefit of added years of service admissible under rule 30 of the	No

	C.C.S. (Pension) Rules, 1972.	
7.	Age limit for direct recruits	Between 20-27 years. (Relaxation as per orders/instructions issued by the Government of India from time to time.
8.	Educational and other qualifications required for direct recruits.	<p>(a) Passed 10+2 (Senior Secondary) from a recognized Board with Science and Mathematics as subjects.</p> <p>OR</p> <p>National Trade Certificate (NTC) in the trade of Information Technology and Electronic System maintenance.</p> <p>OR</p> <p>National Trade Certificate in the trade of Mechanic-cum-operator Electronic, Communication system.</p> <p>OR</p> <p>National Apprenticeship Certificate in the trade of call center assistant.</p> <p>(b) English typing speed on 30 W.P.M.</p> <p>I The candidate should be of sound health, free from any disease, defect or deformity.</p> <p>(d) Better eye 6/6 without glasses, worse eye 6/36 corrected with glasses 6/9 OR 6/12 without glasses (both eyes). The candidate should be free from colour blindness.</p> <p>(e) Height :- Male Candidates : 170 cms. Relaxable by 5 cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis. Female Candidates: 157 cms. Relaxable by 5 cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis. Chest : Male candidates: 81-85 cms. Relaxable by 5 cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis. Female candidates : Not applicable.</p> <p>(f) The selected candidates shall have to undergo Nine months training of Grade-III Police Wireless Operator approved by Directorate of Coordination Police Wireless, Ministry of Home Affairs, Government of India and having Radio Theory, Radio Procedure, Practical and Typing. They will also be given training in knowledge of criminal law, human right etc. besides parade drill, firing unarmed combat and physical training as prescribed from time to time by the Commissioner of Police, Delhi. They will be required to pass the final examination</p>

		conducted by the Police Training College, Jharoda Kalan, New Delhi. The training of those who do not pass would be extended by four months and during this period they would be given a maximum of two chances to clear the subjects in which they have failed, failing which their services shall be liable to be terminated under Central Civil Service (Temporary Services) Rules, 1965.
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No
10.	Period of probation, if any	Two years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	100% by direct recruitment: (i)90% vacancies shall be filled from the open competition and (ii)10% vacancies filled from the Delhi Police Constables by giving them age relaxation as per GOIs instructions. Note:- Entrance test for outside candidates and departmental candidates shall be same.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Not applicable
13.	If a DPC exists what is its composition.	(a) Selection Board has provided in Rule 8 of the Delhi Police (Promotion and Confirmation) Rules, 1980.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

(Inserted the following note in the end of Rule 17-B(XIV), vide Notification No. F.16/4/2015/HP-I/Estt./8365 to 8367, dated 29.02.2016).

Note :- Nothing in these rules shall affect reservation and other concessions required to be provided for Scheduled Castes/Scheduled Tribes, women and other special categories of persons in accordance with the order issued by the Government from time to time.

(Substituted in Serial numbers 2, 4, 7, 8, 11, 12 and 13 in rule 17-B (XV) vide Notification No. F.13/21/2003/HP-I/Estt./6753-58, dated 09.01.2013.)

17-B (XV)

1.	Name of the post	Workshop Hand (Constable)
2.	Number of posts	37* (2012) Subject to variation dependent on workload.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	(Pay Band-1) Rs. 5200-20200/-+Grade Pay 2000/-

5.	Whether selection post or non-selection post	Not applicable.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Not applicable.
7.	Age limit for direct recruits	Between 18-27 years (Relaxation as per orders/instructions issued by the Government of India from time to time).
8.	Educational and other qualifications required for direct recruits.	<p>(a) I.T.I. Certificate of 2 (two) years duration in Electronics Mechanic/ Electrician/ Instrument Mechanic trade from a Government recognized ITI/ITC.</p> <p style="text-align: center;">OR</p> <p>National Trade Certificate (NTC) of 2 (two) years duration in Electronics Mechanic/Electrician/Instrument Mechanic trade from a Government recognized ITI/ITC.</p> <p style="text-align: center;">OR</p> <p>National Apprenticeship Certificate (NAC) of 3 (three) years duration in Electronics Mechanic/Electrician/Instrument Mechanic trade from a Government recognized ITI/ITC.</p> <p>(b) The candidate should be of sound health, free from disease, defect or deformity. I Better eye 6/6 without glasses, worse eye to 6/36 corrected with glasses 6/9 OR 6/12 without glasses (both eyes). The candidate should be free from colour blindness.</p> <p>(d) Height :- Male Candidates : 165 cms. relaxable by 5 cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis. Female Candidates: 157 cms. relaxable by 5 cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis.</p> <p style="text-align: center;">10 Chest :</p> <p>Male Candidates: 81-85 cms. relaxable by 5 cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis. Female Candidates : Not applicable.</p> <p>(f) The directly recruited candidates shall have to undergo 03 months technical training to be conducted by DCP/Conn. and basic Police Training side by side to be conducted by PTC, Jharoda Kalan, Delhi. They will be required to pass the final examination conducted by PTC/DCP/Conn. The training of those who do not pass would be extended</p>

		by two months and during this period they would be given a maximum of two chances to clear the subjects in which they have failed, failing which their services shall be liable to be terminated under CCS (Temporary Services) Rules, 1965.
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
10.	Period of probation, if any	Not applicable.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	100% direct recruitment: (i)90% vacancies shall be filled from the open competition and (ii) 10% vacancies filled from the Delhi Police Constables by giving them age relaxation as per GOI instructions. Note :- Entrance test for outside candidates and departmental candidates shall be same.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Not applicable
13.	If a DPC exists what is its composition.	Selection Board as provided in Rule 8 of the Delhi Police (Promotion & Confirmation) Rules, 1980.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

(Inserted the following note in the end of Rule 17-B(XV), vide Notification No. F.16/4/2015/HP-I/Estt./8365 to 8367, dated 29.02.2016).

Note :- Nothing in these rules shall affect reservation and other concessions required to be provided for Scheduled Castes/Scheduled Tribes, women and other special categories of persons in accordance with the order issued by the Government from time to time.

17-B (XVI)

1.	Name of the post	Supervisor (Stores) (Sub-Inspector)
2.	Number of posts	Four
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 5500-175-9000.
5.	Whether selection post or non-selection post	Non-selection.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Not applicable.
7.	Age limit for direct recruits	Not applicable.
8.	Educational and other qualifications	Not applicable.

	required for direct recruits.	
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable.
10.	Period of probation, if any	Not applicable.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed Storeman (Tech.) (A.S.I.) with 6 years service in the grade.
13.	If a DPC exists what is its composition.	Group 'C' DPC (List 'E') (Technical) provided in rule 8 of the Delhi Police (Promotions & Confirmation) Rules, 1980. The composition of DPC is as under:- Chairman-One Addl. C.P. Members-Two DCsP (To be nominated by CP/Delhi)
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

(Substituted in Serial numbers 2, 4, 7 and 8 in rule 17-B (XVII) vide Notification No. F.13/22/2003/HP-I/Estt./6669-74, dated 08.01.2013.)

17-B (XVII)

1.	Name of the post	Storeman (Technical) (ASI)
2.	Number of posts	22* (2012) Subject to variation depending on workload.
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	(Pay Band)-1, Rs. 5200-20200/- Grade Pay Rs. 2800/-
5.	Whether selection post or non-selection post	(i) Non-selection post, if the post is filled by promotion, and (ii) Not-applicable when the post is filled through direct recruitment.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes.
7.	Age limit for direct recruits	Between 20 to 27 years (Relaxation as per orders/instructions issued by Govt. of India from time to time).
8.	Educational and other qualifications required for direct recruits.	(i)10+2 (Senior Secondary) pass from a recognized Board or its equivalent and having three years practical experience in indenting, accounting, storage and issue of

		<p>Radio Stores of all types in the Government Department/any other Public Sector unit.</p> <p style="text-align: center;">OR</p> <p>Bachelor degree from a recognized university or its equivalent.</p> <p>(ii)The candidate should be of sound health, free from any disease, defect or deformity.</p> <p>(iii)Better eye 6/6 without glasses, worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). Candidate should be free from colour blindness.</p> <p>(iv)Height: Male Candidates:- 165 Cms. Relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis. Female Candidates:- 157 Cms. Relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis. Chest : Male Candidates: 81-85 Cms. Relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis. Female Candidates: Not applicable.</p> <p>(v) The candidates selected through direct recruitment shall have to undergo six months technical training to be conducted by Deputy Commissioner of Police (Communication) and basic police training side by side to be conducted by Police Training College, Jharoda Kalan, New Delhi. They will also be given training in knowledge of criminal law and procedure, practical police work, human rights etc. besides parade drill, firing unarmed combat and physical training as prescribed from time to time by the Commissioner of Police, Delhi. They will be required to pass the final examination conducted by Police Training College. The training of those who do not pass would be extended by four months and during this period they would be given a maximum of two chances to clear the subjects in which they have failed, failing which their services shall be liable to be terminated under CCS (Temporary Services) Rules, 1965.</p>
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No
10.	Period of probation, if any	Two years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of	By promotion, failing which by direct recruitment.

	the vacancies to be filled by various methods.	
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed Store Clerk (HC) with 5 years service in the grade.
13.	If a DPC exists what is its composition.	(i) Group 'C' DPC (List 'D') (Technical) as provided in rule 8 of the Delhi Police (Promotions & Confirmation) Rules, 1980, in case of promotion. (ii) Selection Board as provided in rule 8 of these rules, in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

(Substituted in Serial numbers 2, 4, 7 and 8 in rule 17-B (XVIII) vide Notification No. F.13/13/2000/HP-I/Estt./1590 to 1593, dated 16.07.2010.)

17-B (XVIII)

1.	Name of the post	Store-Clerk (Head Constable)
2.	Number of posts	30
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	(Pay Band-I) Rs. 5200-20200/- Grade Pay Rs. 2400/-
5.	Whether selection post or non-selection post	Not applicable
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes.
7.	Age limit for direct recruits	Between 20-27 years, (relaxation as per orders/instructions issued by the Govt. of India from time to time).
8.	Educational and other qualifications required for direct recruits.	(a) Passed 10+2 (Senior Secondary/intermediate) pass from a recognized Board with Science or equivalent. (b) Minimum 2 (two) years practical experience from Public Sector undertaking/reputed commercial organizations in the field of radio stores work procedure including indenting, accounting, payment of bills and important returns etc. and thorough knowledge of radio/electrical/electronics spare parts. (c) English Typing speed of 30 W.P.M. or Hindi Typing speed of 25 W.P.M. (d) The candidate should be of sound health, free from disease, defect or deformity. (Inserted in Rule 17-B(XVIII) in clause-(e)

		<p>vide Notification No. F.16/01/2018/HP-I//Estt./5475-5477, dated 22.10.2018)</p> <p>(e) “<u>For Persons with Disabilities</u> :- Sound state of health. Better eye 6/6 without glasses, worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). The candidate should be free from colour blindness. Locomotor disability 40% and above (Either one or both leg affected) shall be allowed.”</p> <p>(f) Height: Male Candidates: 165 Cms. (relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha & Garhwalis) Female Candidates: 157 cms. (relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha Garhwalis) Chest: Male Candidates: 81-85 Cms. (relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha Garhwalis). Female Candidates: Not Applicable.</p> <p>(g) The Candidates selected through direct recruitment shall have to under go 06 (six) months technical training to be conducted by DCP/Communication and basic Police Training side by side to be conducted by PTC, Jharoda Kalan, New Delhi.</p>
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable
10.	Period of probation, if any	Two years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Not applicable
13.	If a DPC exists what is its composition.	Selection Board as provided in rule 8 of these rules.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

(Substituted the existing note by the following note in the end of Rule 17-B(XVIII) vide Notification No. F.16/01/2018/HP-I//Estt./5475-5477, dated 22.10.2018)

“**Note :- (i)** Nothing in these rules shall affect reservation and other concessions required to be provided for Scheduled Castes/Scheduled Tribes, Other Backward Classes, Women and other special categories of persons in accordance with the order issued by the Government from time to time.

(ii) For Persons with Disabilities (Locomotor), 3% of vacancies will be reserved. Their post will be civilian in nature and they will not wear uniform.”

(Substituted in Serial numbers 4, 7 and 8 in rule 17-B (XIX) vide Notification No. F.13/23/2003/HP-I/Estt./6735-40, dated 09.01.2013.)

17-B (XIX)

1.	Name of the post	Head Const. (Carpenter) (Communication).
2.	Number of posts	One
3.	Classification	Group ‘C’ (Non-Gazetted) (Technical)
4.	Scale of Pay	(Pay Band-1) Rs. 5200-20200/-, Grade Pay Rs. 2400/-
5.	Whether selection post or non-selection post	(i) Non-selection, if the post is filled by promotion, and (ii) Not applicable, when the post is filled through direct recruitment.
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Yes.
7.	Age limit for direct recruits	Between 18 to 27 years, (Relaxation as per orders/Instructions issued by Government of India from time to time).
8.	Educational and other qualifications required for direct recruits.	(a) Matriculation from a recognized board or equivalent. (b) I.T.I. Certificate of 1 (one) year duration after matriculation in Carpenter trade from a Government recognized ITI/ITC with 3 (three) years of work experience in the trade from Govt. Department/Public Sector Undertaking/reputed concern. OR National Trade Certificate (NTC) of 1 (one) year duration in Carpenter trade under the Craftsman Training Scheme from a Government recognized ITI/ITC with 3 (three) years of work experience in the trade from Govt. Department/Public Sector Undertaking/reputed concern. OR National Apprenticeship Certificate (NAC) of 3 (three) years duration in Carpenter trade under the Apprenticeship Training Scheme from a Government recognized ITI/ITC with 1 (one) year of work experience in the trade from Govt. department/Public Sector Undertaking/reputed concern.

		<p>(c)The candidate should be of sound health, free from disease, defect or deformity.</p> <p>(d) Better eye 6/6 without glasses, worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). The candidate should be free from colour blindness.</p> <p>(e) Height: Male Candidates: 165 Cms. Relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis) Female Candidates: 157 cms. Relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis)</p> <p>(f) Chest: Male Candidates: 81-85 Cms. Relaxable by 5 Cms. for candidates belonging to Hill areas i.e. Gorkha and Garhwalis). Female Candidates: Not Applicable.</p> <p>(g) The candidates shall have to undergo 6 months technical training of Police Wireless Tech.III (PWT-III/Grade-III) approved by Directorate of Coordination Police Wireless, Ministry of Home Affairs, Government of India and to be conducted by DCP/Conn. and basic Police Training side by side to be conducted by Principal, PTC, Jharoda Kalan, Delhi. They will be required to pass the final examination conducted by PTC/DCP/Conn. The training of those who do not pass would be extended by four months and during this period they would be given a maximum of two chances to clear the subjects in which they have failed, failing which their services shall be liable to be terminated under CCS (temporary Services) Rules, 1965.</p>
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable
10.	Period of probation, if any	Two (2) years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By promotion, failing which by direct recruitment.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Promotion from amongst confirmed constable of Delhi Police with 3 years experience as carpenter or ITI certificate in the trade with 1 year experience.
13.	If a DPC exists what is its composition.	(i) Group 'C' DPC (List-B)(Technical) as provided in rule 8 of the Delhi Police

		(Promotion & Confirmation) Rules, 1980 in case of promotion. (ii) Selection Board as provided in rule 8 of these rules in case of direct recruitment.
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

Added new Rule 17-C (i) & (ii) vide Notification No. F.13/29/2002/HP-I/Estt./408-410, dated 25.04.2013.

Rule 17-C (i)

1.	Name of the Post	Inspector (Telecommunication)
2.	Number of posts	02 (Two)* Subject to variation depending on work load
3.	Classification	Group 'C' Non-Gazetted Non-Ministerial
4.	Scale of Pay	Rs. 9300-34800 + Grade Pay Rs. 4600/-
5.	Whether selection post or non-selection post	Not applicable
6.	Age limit for direct recruits	Not applicable
7.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Not applicable
8.	Educational and other qualifications required for direct recruits.	Not applicable
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable
10.	Period of probation, if any	Not applicable
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the post to be filled by various method.	Deputation
12.	In case of recruitment by Promotion/deputation/absorption, grades from which promotion/deputation/absorption to be made.	<u>Deputation</u> Officers of Central/State/UTs/ITBP/CRPF/BSF/Public Sector Undertaking/Autonomous Bodies. (a) (i) Holding analogous posts on regular basis. (ii) With 03 years regular service in the grade in the pay scale of Rs. 9300-34800/- Grade Pay Rs. 4200/- (Since the Pay Scale of Rs. 5500-9000 and 5000-8000 have been merged into the pay scale Rs. 9300-34800 + 4200 Grade Pay as per 6 th CPC). (b) Possessing the following educational qualification and experience.

		<p>(i) B.E. in Telecom/Electronics/Computer Engineering/Computer Application from recognize university or equivalent.</p> <p>(ii) 03 years experience in Electronics/Telecom/Computer Data processing and programming.</p> <p style="text-align: center;">OR</p> <p>(i) 03 years diploma in Electronics/Telecom/Computer Application from a recognized institutions or its equivalent.</p> <p>(ii) 05 years experience in Electronics/Telecom/Data Processing and Programming.</p> <p>HEALTH: Candidate should be sound health, free from defect/deformity/disease.</p> <p>TRAINING: The candidates will have to undergo short training at Police Training College, Jharoda Kalan, Delhi for discipline, wearing of uniform, knowledge of Police Organizations, Rule and Regulation of Delhi Police. (The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization/Central Govt. shall ordinarily not to exceed 03 years. The maximum age limit for appointment by deputation shall be not exceeding 56 years as on the closing date of the receipt of applications).</p>
13.	If a DPC exists, what is its composition.	Not applicable
14.	Circumstances in which U.P.S.C. to be consulted in making recruitment	Not applicable

Rule 17-C (ii)

1.	Name of the Post	Sub-Inspector (Telecommunication)
2.	Number of posts	04 (Four)* Subject to variation depending on work load
3.	Classification	Group 'C' Non-Gazetted Non-Ministerial
4.	Scale of Pay	Rs. 9300-34800 + Grade Pay Rs. 4200/-
5.	Whether selection post or non-selection post	Not applicable
6.	Age limit for direct recruits	Not applicable
7.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	Not applicable

8.	Educational and other qualifications required for direct recruits.	Not applicable
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable
10.	Period of probation, if any	Not applicable
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the post to be filled by various method.	Deputation
12.	In case of recruitment by Promotion/deputation/absorption, grades from which promotion/deputation/absorption to be made.	<p><u>Deputation</u> Officers of Central/State/UTs/ITBP/CRPF /BSF/Public Sector Undertaking/ Autonomous Bodies.</p> <p>(a) Holding analogous posts on regular basis. (Since the Pay Scale of Rs. 5000-8000 and 4500-7000 have been merged into the pay scale Rs. 9300-34800+4200 Grade Pay as per 6th CPC).</p> <p>(b) Possessing the following educational qualification and experience.</p> <p>(i) B.E. in Telecom/Electronics/Computer Engineering/Computer Application from recognize university or equivalent.</p> <p style="text-align: center;">OR</p> <p>(i) 03 years diploma in Electronics/Telecom/Computer Application from a recognized institutions or its equivalent.</p> <p>(ii) 03 years experience in Electronics/Telecom/Data Processing and Programming.</p> <p><u>HEALTH:</u> Candidate should be sound health, free from defect/deformity/disease.</p> <p><u>TRAINING:</u> The candidates will have to undergo short training at Police Training College, Jharoda Kalan, Delhi for discipline, wearing of uniform, knowledge of Police Organizations, Rule and Regulation of Delhi Police. (The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization/Central Govt. shall ordinarily not to exceed 03 years. The maximum age</p>

		limit for appointment by deputation shall be not exceeding 56 years as on the closing date of the receipt of applications).
13.	If a DPC exists, what is its composition.	Not applicable
14.	Circumstances in which U.P.S.C. to be consulted in making recruitment	Not applicable

Deleted vide Notification No. F.10/45/83-Home (P)/Estt. dated 5.9.85. In rule 11, 13, 14 and 18 of the Principal Rules, the following words wherever occurs, shall be deleted.

“on the date of appointment”.

18. Recruitment to the post of Junior Research Officer/Draftsman.- Selection of candidates for appointment to the post of Junior Research Officers, draftsman, etc. shall be made through Employment Exchange subject to usual reservations for Scheduled Castes/Scheduled Tribes and other categories as prescribed by Government from time to time. In case candidates of requisite qualifications cannot be found from Employment Exchange, the vacancies shall be advertised and selection made by a departmental selection Committee to be constituted by the Commissioner of Police under rule 8 of these Rules. The candidates selected by the Selection Board shall be appointed temporarily on probation for two years as in rule 5(e) after they have been declared medically fit and their character antecedents have been verified as good. Age, qualifications etc. for these posts shall be as under:-

Amended vide Notification No. F.5/49/88-H(P)/Estt. dated 9.5.89.

(i) Junior Research Officer (Inspector)

1.	Age	Upto 35 years. Relaxable upto 40 years. (i) In case of Scheduled Castes/Scheduled Tribes. (ii) for departmental candidates and other government servants.
2.	Qualifications	(a) Master's degree in Statistics, Mathematical Statistics or equivalent degree in Maths, Economics, Commerce, Physics, Sociology or Criminology with at least one subject on General Statistics from a recognized University. (b) 3 years experience in research involving collection, compilation, analysis and interpretation of statistical data. (c) Desirable: (i) 2 years post graduate diploma in Statistics from a recognized University or equivalent except in the case of person with Master's degree in Statistics/Mathematical Statistics, (ii) Experience in electronics data processing and analysis of crime, criminal statistics will be preferred.

3.	Health	The Candidate should be of sound health free from disease/defect/debility.
4.	General Physical Standard	Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).
*5.	Whether age and qualifications prescribed for the direct recruitment will apply in cases of promotion.	Age: No Qualification: Yes 2900/- as Statistical Assistant/Statistician in Delhi Admn./Govt. of India.

*Added vide Notification No. F.10/14/81-H(P)/Estt. dated 30.6.81.

6.	Method of recruitment, whether by promotion or by direct recruitment or by deputation/transfer.	By Promotion, failing which by transfer deputation/failing which by direct recruitment.
7.	In case of transfer/promotion/deputation, grades from which transfer/promotion/deputation to be made.	(i) Promotion shall be made from SI (Statistician) having a University degree in Science, Maths, Arts, Commerce/Economics and Psychology. (ii) transfer/deputation shall be from the person serving in Delhi Administration/Govt. of India Statistical Assistants/Statistician in equivalent grade or in the grades of Rs. 5500-175-9000/-

(ii) Draftsman (Sub-Inspector)

1.	Age	18 to 25 years. Relaxable upto 30 years. (i) In case of Scheduled Caste/Scheduled Tribes. (ii) for departmental candidates and other government servants.
2.	Qualifications	(a) Higher Secondary or equivalent. (b) Diploma in Draftsman course from a recognized Institution.
3.	Health	The Candidate should be of sound health free from disease/defect/debility.
4.	General Physical Standard	Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes).

(Inserted the following note in the end of Rule18 (ii), vide Notification No. F.16/4/2015/HP-I/Estt./8365 to 8367, dated 29.02.2016).

Note :- Nothing in these rules shall affect reservation and other concessions required to be provided for Scheduled Castes/Scheduled Tribes, women and other special categories of persons in accordance with the order issued by the Government from time to time.

Vide Notification No. F.5/58/86-H(P)/Estt. dated 15.12.86 in the Delhi Police (Appointment & Recruitment) Rules, 1980 after rule 18(ii) a new rule 18(iii) shall be added :

Rect. Rules reg. the appointment of the post of Junior Traffic and Transportation Engineer (Inspr.). The name of the Ministry/Deptt.-Appen. 'A'-Statistical Survey and Investigation section of Delhi Traffic Police.

1.	Name of the post	Junior Traffic & Transportation Engineer (Inspector).
2.	Number of posts	One
3.	Classification	Group 'C' (Non-Gazetted) (Technical)
4.	Scale of Pay	Rs. 6500-200-10500.
5.	Whether selection post or non-selection post	Not applicable
6.	Whether benefit of added years of service admissible under rule 30 of the C.C.S. (Pension) Rules, 1972.	No.
7.	Age limit for direct recruits	21-30 years, relaxable for SC/ST & Govt. servants upto 35 years.
8.	Educational and other qualifications required for direct recruits.	Essential: (1) Degree/Diploma in Civil Engineering. OR (2) BSC or BA/BSc (Statistical) with one year experience in Traffic & transportation. Desirable: One year experience in Traffic & Transportation Engineering. Health: The candidate should be sound health, free from disease, defect and deformity. Genl. Physical Standard Better eye 6/6 without glasses. Worse eye 6/36 corrected with glasses to 6/9 or 6/12 without glasses (both eyes). Free from colour blindness. Training The candidate will have to undergo short training at PTS for the period prescribed for discipline, wearing uniform, knowledge of Police Deptt. Orgn. Rules & Regulations of the Delhi Police Deptt.

Note.- Qualifications & experience are relaxable at the discretion of the CP, Delhi in case of candidates otherwise well qualified.

9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable
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10.	Period of probation, if any	2 years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By transfer on deputation failing which by direct recruitment. (100%).
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	1. TRANSFER ON DEPUTATION: Officers under the Central State Govts./UTs Universities Recognised Research Institutions or IIT Delhi or Institution of Town Planning Engineers. (i) Holding analogous posts. OR (ii) With 5 years service in the scale of Rs. 5500-175-9000 Revised. 2. Possessing the educational qualifications & experience of the type laid down for direct recruitment under Col.8. (Period of deputation shall be ordinarily not exceed 3 years).
13.	If a DPC exists what is its composition.	Selection Board: 1. Commissioner of Police-Chairman 2. 2 Addl. Commissioner of Police- Member. (To be nominated by the Commissioner of Police)
14.	Circumstances in which U.P.S.C. is to be consulted in making recruitment	Not applicable

18-A(i) Recruitment to the Posts of Senior Accident Service Technician.

1.	Name of the post	Senior Accident Service Technician
2.	Number of posts	36
3.	Classification and rank	Group (C) A.S.I. @ till completion of 3 year regular service in the grade and post of group 'C' (SI) thereafter.
4.	Scale of Pay	Rs. 5000-150-8000.
5.	Whether selection post or non-selection post	Selection.
6.	Age limit for direct recruits	21-30 years (Relaxable for Govt. servants)
7.	Educational and other qualifications required for direct recruits.	(i) Matriculation/Higher Secondary with Science. (ii) 3-5 years experience in maintenance of Cardio-pulmonary function of resuscitation machine Administration of I.V. Fluids.
8.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotion.	Educational Qualification-'Yes'. Age-'No'.
9.	Period of probation, if any	2 years for direct recruits.

10.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By transfer/promotion failing which by the direct recruitment.
11.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Transfer.-A.S.Is of Delhi Police who are Matric/Hr. Secondary with Science subject. Promotion.- (i) Accident Service Technicians in the scale of Rs. 975-1600 with 2 years regular service in the grade. (ii) Head Constables of Delhi Police who are Matic/Hr. Secondary with Science subjects, with 2 years regular service in the grade.
12.	If a DPC exists what is its composition.	(i) Group 'C' DPC.
13.	Circumstances under which U.P.S.C. is to be consulted in making recruitment	N.A.

(ii) Recruitment to the posts of Accident Service Technician

1.	Name of the post	Accident Service Technician
2.	Number of posts	36
3.	Classification and rank	Group 'C' (Head Constable)
4.	Scale of Pay	Rs. 3200-85-4900.
5.	Whether selection post or non-selection post	Selection.
6.	Age limit for direct recruits	18-25 years (Relaxable for Government servants).
7.	Educational and other qualifications required for direct recruits.	(i) Matric/Higher Secondary with Science. (ii) 2 years experience in first aid and resuscitation measures e.g. control of bleeding, maintenance of Cardio-pulmonary function, etc.
8.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotion.	Educational Qualification-'Yes'. Age-'No'.
9.	Period of probation, if any	2 years for direct recruits.
10.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By transfer/promotion failing which by the direct recruitment.
11.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Transfer.-Head Constable of Delhi Police who are Matric/Higher Secondary with science.

		Promotion:- Constables of Delhi Police who are Matric/Higher Secondary with Science subjects.
12.	If a DPC exists what is its composition.	Group 'C' D.P.C.
13.	Circumstances under which U.P.S.C. is to be consulted in making recruitment	N.A.

Note-(1) For first 3 years, the enrolled police personnel of Delhi Police duly trained in the L.N.J.P. Hospital for period of eight weeks in the operation of Cardio respiratory resuscitation techniques will be eligible.

(2) Police personnel appointed to these posts will be eligible for transfer to their cadre before confirmation but for earning promotion in that cadre they shall have to pass the prescribed courses or get their names admitted to respective promotion lists.

(3) The qualifications regarding experience is relaxable at the discretion of the competent authority in the case of candidates belonging to SC/STs if any stage of selection the competent authority is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.

(4) Age limit prescribed for direct recruitments is also relaxable for SC/ST candidates and other special category of persons as is admissible under the Govt. of India's instructions issued from time to time.

19. **Appointment of Trackers** – (1) Professional trackers may be recruited as constable upto the age of 35 years. The height standard prescribed for constables shall not be obligatory in the case of trackers but they should be of sound health, good character and medically fit.

Men enlisted as trackers shall not be promoted or transferred for general police duties unless they are thoroughly qualified for such duties.

(2) Professional trackers shall ordinarily be employed entirely as such and should receive only elementary training in drill, musk entry or general duties of a police officer.

Amendment in Rule 20 (1) vide Notification No. F.13/33/2006/HP-I/Estt./6729 to 6734, dated 09.01.2013.

20. **Appointment of Bandsmen** – (1) Bandsmen and buglers shall be enlisted centrally in the rank of constable by the DCP/1st Bn. by notifying the vacancies to Employment Exchange, neighboring States, local Soldiers' Board, Reservations shall be made for Scheduled Castes/Scheduled Tribes and Ex-servicemen as Government of India orders issued from time to time. No applicant shall be accepted as a candidate for appointment unless he has certified physically fit for police service. The candidates must possess age and other standards as prescribed in rule 9 of these Rules. Selection shall be made by a board of officers consisting of Dy. Commissioner of Police, as President, Asstt. Commissioner of Police and Inspector/**S.I. Incharge (Band)** as members to be nominated by Commissioner of Police. The Board shall actually test the candidates in playing of band instrument/bugles and ensure that they are really proficient before approving them for appointment.

(2) Selected bandsmen/buglers shall receive training in P.T. and parade along with other recruits. They shall also be imparted training in elementary law and procedure. In addition they shall practice instruments under the Band Master of Brass Band, Pipe Bands, for a period of 3 months each, by rotation.

(Insertion of new Rule 20 (3) (i) & (ii) vide notification No. F.13/38/2009/HP-I/Estt./3522-25, dated 22.10.2013)

Rule 20(3)(i) Recruitment to the post of Inspector (Band)

1.	Name of the Post	Inspector (Band)
2.	Number of Posts	01 (One) (2013)*Subject to variation dependent on work load
3.	Classification	Group 'C' Non-Gazetted/Non-Ministerial
4.	Pay Band and Grade Pay/Pay Scale	Pay Band-II, Rs. 9300-34800/- Plus Grade Pay Rs. 4600/-
5.	Whether selection by merit or selection cum seniority or non-selection Post.	Non -Selection
6.	Age limit for direct recruits	Not applicable
7.	Educational and other qualifications required for direct recruits.	Not applicable
8.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable
9.	Period of probation, if any	Two Years
10.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the post to be filled by various method.	By promotion only
11.	In case of recruitment by Promotion/deputation/absorption, grades from which promotion/deputation/absorption to be made.	<p>Promotion: Sub-Inspector (Band) in the Pay Band-II, Rs. 9300-34800/- plus Grade Pay Rs. 4200/- with ten years regular service in the grade failing which Assistant Sub-Inspector (Band) in the Pay Band-I, Rs. 5200-20200/- plus Grade Pay Rs. 2800/- with fifteen years regular service in the grade.</p> <p>Note: Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their senior would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying/eligibility service or two years, whichever is less and have successfully completed their probation period for promotion to the next higher grade alongwith their juniors who have already completed</p>

		such qualifying service.
12.	If a Departmental Promotion Committee exists, what is its composition.	Departmental Promotion Committee consisting of :- 1. Special Commissioner of Police – Chairman. 2. Joint Commissioner of Police – Member 3. Deputy Commissioner of Police – Member along with a member of Schedule Caste/Schedule Tribes category not below the rank of Additional Deputy Commissioner of Police.
13.	Circumstances in which Union Public Service Commission to be consulted in making recruitment	Not applicable

Rule 20(3)(ii) Recruitment to the post of Sub-Inspector (Band)

1.	Name of the Post	Sub-Inspector (Band)
2.	Number of Posts	02 (2013) *Subject to variation dependent on work load
3.	Classification	Group 'C' Non-Gazetted/Non-Ministerial
4.	Pay Band and Grade Pay/Pay Scale	Pay Band-II, Rs. 9300-34800/- Plus Grade Pay Rs. 4200/-
5.	Whether selection by merit or selection cum seniority or non-selection Post.	Non -Selection
6.	Age limit for direct recruits	Not applicable
7.	Educational and other qualifications required for direct recruits.	Not applicable
8.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Not applicable
9.	Period of probation, if any	Two Years
10.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the post to be filled by various method.	By promotion only
11.	In case of recruitment by Promotion/deputation/absorption, grades from which promotion/deputation/absorption to be made.	Promotion: Head Constable (Band) in the Pay Band-I, Rs. 5200-20200/- plus Grade Pay Rs. 2400/- with fifteen years regular service in the grade. Note: Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their senior would also be considered provided they are not

		short of the requisite qualifying or eligibility service by more than half of such qualifying/eligibility service or two years, whichever is less and have successfully completed their probation period for promotion to the next higher grade alongwith their juniors who have already completed such qualifying service.
12.	If a Departmental Promotion Committee exists, what is its composition.	Departmental Promotion Committee consisting of :- 1. Special Commissioner of Police – Chairman. 2. Joint Commissioner of Police – Member 3. Deputy Commissioner of Police – Member along with a member of Schedule Caste/Schedule Tribes category not below the rank of Additional Deputy Commissioner of Police (to be nominated by the Commissioner of Police).
13.	Circumstances in which Union Public Service Commission to be consulted in making recruitment	Not applicable

Insertion of new Rule 20-A vide No. F. 10/15/83/H(P)/Estt., dt. 16.12.1983.

20-A – (I) Recruitment to the Post of ASI (Finger Print Bureau)

1.	Name of the Post	ASI (Finger Print Bureau)(Tech.)
2.	Number of posts	20
3.	Classification and rank	Group ‘C’ post, Non-gazetted (Tech.)
4.	Scale of Pay	Rs. 4000-100-6000.
5.	Whether selection post or non-selection post	Non Selection Post.
6.	Whether benefit of added years of service admissible under rule 30 of CCTS (Pension) Rules, 1972.	Not applicable
7.	Age limit for direct recruits	Between 18-25 years, Relaxable by 5 years for SC/ST, Ex-servicemen as per GOI’s instructions issued from time to time. No age bar for serving Govt. servant.
8.	Educational and other qualifications required for direct recruits.	Graduate in Science with Physics or Chemistry or Maths or Zoology or Anthropology. OR Hr. Secondary with Science/Maths and having served for 3 years any Finger Print Bureau. OR CFSL or FSL dealing with Finger Print Science or Single Digit Section of CRO. OR

		Serving Hd. Constables of Single Digit Section of Finger Print Bureau with at least 5 years service in the grade & 2 years experience of the trade.
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotion.	No.
10.	Period of probation, if any	Two years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	*Substituted vide N. No. 10/15/83(H)P)/Estt., dt. 31.07.1986. "By transfer on deputation failing which by direct recruitment."
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	Deputation : From serving ASIs or HCs with five years service in the grade or having equivalent pay scale posts in any State/Finger Print Bureau/CFSL/FSL.
13.	If a DPC exists what is its composition.	Group 'C' D.P.C. 1. Addl.C.P. – Chairman. 2. Two DCsP – Members (To be nominated by the C.P., Delhi. 3. A Finger Print Expert – Member of the Status of DCP shall be co-opted as ex-officio member from any of the State Finger Print Bureau or from CFSL.
14	Circumstances under which U.P.S.C. is to be consulted in making recruitment	N.A.

(Inserted the following note in the end of Rule 20-A(1), vide Notification No. F.16/4/2015/HP-I/Estt./8365 to 8367, dated 29.02.2016).

Note :- Nothing in these rules shall affect reservation and other concessions required to be provided for Scheduled Castes/Scheduled Tribes, women and other special categories of persons in accordance with the order issued by the Government from time to time.

20-A – (II) Recruitment to the Post of Sub-Inspector (Finger Print Bureau)(Technical)

1.	Name of the Post	SI (Finger Print Bureau)(Tech.)
2.	Number of posts	14
3.	Classification and rank	Group 'C' post, Non-gazetted (Tech.)
4.	Scale of Pay	Rs.5500-175-9000.
5.	Whether selection post or non-selection post	Selection Post.
6.	Whether benefit of added years of service admissible under rule 30 of CCTS (Pension) Rules, 1972.	Not applicable
7.	Age limit for direct recruits	Between 18-25 years, Relaxable by 5 years for SC/ST, Ex-servicemen as per GOI's

		instructions issued from time to time. No age bar for serving Govt. servant.
8.	Educational and other qualifications required for direct recruits.	(i) BA or B.Sc. with one subject as Physics or Chemistry or Maths or Zoology or Anthropology. (ii) One year course from any Finger Print Bureau with 2 years practical training in F.P.B./C.F.S.L./F.S.L. (iii) Having passed the examination or All India Board of finger Print Expert.
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotion.	No.
10.	Period of probation, if any	2 years.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By Promotion, failing which by transfer on deputation, failing which by direct recruitment. (Amended vide Noti. No. F. 10/15/83/H(P)/Estt., dt. 31.07.1986.
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	(i) Promotion : From the serving ASIs in Finger Print Bureau with minimum 5 years service in the grade. (ii) Deputation : From serving ASIs with 5 years or those having equivalent pay scale posts, in other State Finger Print Bureau/CFSL/FSL.
13.	If a DPC exists what is its composition.	Group 'C' D.P.C. 1. Addl.C.P. – Chairman. 2. Two DCsP – Members (To be nominated by C.P., Delhi. 3. A Finger Print Expert – Member of the Status of DCP shall be co-opted as ex-officio member from any of the State Finger Print Bureau or from CFSL.
14	Circumstances under which U.P.S.C. is to be consulted in making recruitment	N.A.

20-A – (III) Recruitment to the Post of Inspector (Finger Print Bureau)(Technical)

1.	Name of the Post	Inspector (Finger Print Bureau)
2.	Number of posts	2
3.	Classification and rank	Group 'C' post, Non-gazetted (Tech.)
4.	Scale of Pay	Rs.6000-200-10,500.
5.	Whether selection post or non-selection post	Non-Selection post.
6.	Whether benefit of added years of service admissible under rule 30 of CCTS (Pension) Rules, 1972.	N.A.

7.	Age limit for direct recruits	N.A. as direct recruitment is not a method of filling up the post.
8.	Educational and other qualifications required for direct recruits.	N.A.
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotion.	N.A.
10.	Period of probation, if any	N.A.
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods.	By Promotion, failing which by transfer on deputation. (Amended vide Notification No. F.10/15/83-Home (P)/Estt. dated 31.7.86).
12.	In case of recruitment by Promotion/transfer/deputation grades from which promotion/deputation/transfer to be made.	(i) Promotion : From amongst the serving SIs in Delhi Police Finger Print Bureau with at least six years service in the grade. (ii) Deputation : From amongst the serving SIs with six years of service or those having equivalent pay scale posts in the State Finger Print Bureau/CFSL.
13.	If a DPC exists what is its composition.	Group 'C' D.P.C. 1. C.P., Delhi – Chairman. 2. Two Addl. CP – Members 3. Finger Print –Member. Expert of the Status of Addl. C.P./DCP shall be co-opted as ex-officio member from any of the State Finger Print Bureau or from C.F.S.L.
14	Circumstances under which U.P.S.C. is to be consulted in making recruitment	N.A.

(Insertion of new Rules 20-B(i)(ii)(iii) & (iv) vide Notification No. 5/80/88/HP-I/Estt./6741-46, dated 09.01.2013.)

Rule 20-B (i) for the post of Inspector (Photographer)

1.	Name of the Post	Inspector (Photographer)
2.	Number of Posts	02 (Two) (Subject to variation dependent on work load).
3.	Classification	Group 'C' Non-Gazetted (Technical) Non-Ministerial
4.	Scale of Pay	PB-2, Rs. 9300-34800/- Grade Pay Rs. 4600/-
5.	Whether post or non-selection post	Selection
6.	Whether benefit of admissible under	Admissible

	rule 30 of CCS (Pension) Rule, 1972	
7.	Age limit for direct recruits	Not applicable
8.	Educational and other qualifications required for direct recruits.	Not applicable
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No
10.	Period of probation, if any	2 years
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the post to be filled by various method.	By promotion failing which by deputation.
12.	In case of recruitment by Promotion/transfer/deputation, grade from which promotion/deputation/transfer to be made.	Promotion: Sub-Inspector (Photographer) in the scale of pay PB-2 Rs. 9300-34800/- Grade Pay Rs. 4200/- five years regular service in the grade & any Photo Section. Deputation : Officers of Central/State Government/UTs (a) Holding analogous posts on regular basis : Or with three years regular service in the pay scale of PB-2 Rs. 9300-34800/- Grade Pay Rs. 4200/-
13.	If a DPC exists, what is its composition.	1. Commissioner of Police – Chairman. 2. Deputy Commissioner of Police – Member 3. A member of SC/ST category not below the rank of Addl. Dy. Commissioner of Police (to be nominated by the Commissioner of Police).
14.	Circumstances in which UPSC to be consulted in making recruitment	Not applicable

Rule 20-B (ii) for the post of Sub-Inspector (Photographer)

1.	Name of the Post	Sub-Inspector (Photographer)
2.	Number of Posts	08 (Eight) (Subject to variation dependent on work load).
3.	Classification	Group 'C' Non-Gazetted (Technical) Non-Ministerial
4.	Scale of Pay	PB-2, Rs. 9300-34800/- Grade Pay Rs. 4200/-
5.	Whether post or non-selection post	Selection
6.	Whether benefit of admissible under rule 30 of CCS (Pension) Rule, 1972	Admissible
7.	Age limit for direct recruits	Not applicable
8.	Educational and other qualifications required for direct recruits.	Not applicable
9.	Whether age and educational qualifications prescribed for direct	No

	recruits will apply in the case of promotees	
10.	Period of probation, if any	2 years
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the post to be filled by various method.	By promotion failing which by deputation.
12.	In case of recruitment by Promotion/transfer/deputation, grade from which promotion/deputation/transfer to be made.	Promotion: Head Constable (Photographer) in the PB-1 Rs. 5200-20200/- Grade Pay Rs. 2400/- with fifteen years regular service in the grade and any photo section as a photographer. Deputation : Officers of Central/State Government/UTs (a) Holding analogous posts on regular basis : Or with fifteen years regular service in the pay scale of PB-1 Rs. 5200-20200/- Grade Pay Rs. 2400/-
13.	If a DPC exists, what is its composition.	1. Spl. Commissioner of Police – Chairman. 2. Deputy Commissioner of Police – Member 3. A member of SC/ST category not below the rank of Addl. Dy. Commissioner of Police (to be nominated by the Commissioner of Police).
14.	Circumstances in which UPSC to be consulted in making recruitment	Not applicable

Rule 20-B (iii) for the post of Head Constable (Photographer)

1.	Name of the Post	Head Constable (Photographer)
2.	Number of Posts	17 (seventeen) (Subject to variation dependent on work load).
3.	Classification	Group 'C' Non-Gazetted (Technical) Non-Ministerial
4.	Scale of Pay	PB-1, Rs. 5200-20200/- Grade Pay Rs. 2400/-
5.	Whether post or non-selection post	Selection
6.	Whether benefit of admissible under rule 30 of CCS (Pension) Rule, 1972	Admissible
7.	Age limit for direct recruits	Not applicable
8.	Educational and other qualifications required for direct recruits.	Not applicable
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No
10.	Period of probation, if any	2 years

11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the post to be filled by various method.	By promotion failing which by deputation.
12.	In case of recruitment by Promotion/transfer/deputation, grade from which promotion/deputation/transfer to be made.	Promotion: Constable (Photographer) in the PB-1 Rs. 5200-20200/- Grade Pay Rs. 2000/- five years regular service in the grade/Photo Section. Deputation : Officers of Central/State Government/UTs (a) Holding analogous posts on regular basis : Or with five years regular service in the pay scale of PB-1 Rs. 5200-20200/- Grade Pay Rs. 2000/-
13.	If a DPC exists, what is its composition.	1. Joint Commissioner of Police – Chairman. 2. Deputy Commissioner of Police – Member 3. A member of SC/ST category not below the rank of Addl. Dy. Commissioner of Police (to be nominated by the Commissioner of Police).
14.	Circumstances in which UPSC to be consulted in making recruitment	Not applicable

Rule 20-B (iv) for the post of Constable (Photographer)

1.	Name of the Post	Constable (Photographer)
2.	Number of Posts	51 (Fifty-One) (Subject to variation dependent on work load).
3.	Classification	Group 'C' Non-Gazetted (Technical) Non-Ministerial
4.	Scale of Pay	PB-1, Rs. 5200-20200/- Grade Pay Rs. 2000/-
5.	Whether post or non-selection post	Selection
6.	Whether benefit of admissible under rule 30 of CCS (Pension) Rule, 1972	Admissible
7.	Age limit for direct recruits	Between 18 to 27 years (Relaxation as per orders/instructions issued by the Govt. of India from time to time).
8.	Educational and other qualifications required for direct recruits.	(i) Senior Secondary examination with Science from recognized Board or its equivalent. (ii) Diploma minimum six months photography Course Certificate from Govt./recognized Institute OR I.T.I. Electronics/Photography passes Certificate OR Serving Photographers having work experience of two year in Govt. aided Institution.

		(iii) Better eye 6/6 without glasses, worse eye 6/36 corrected with glasses to 6/9 OR 6/12 without glasses (both eyes). Candidate should be free from colour blindness. (iv) As per orders/instructions issued by the Government from time to time in rule 9 of Delhi Police (Appointment & Recruitment) Rules, 1980.
9.	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	No
10.	Period of probation, if any	2 years
11.	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the post to be filled by various method.	By direct recruitment failing which by deputation.
12.	In case of recruitment by Promotion/transfer/deputation, grade from which promotion/deputation/transfer to be made.	Deputation : Officers of Central/State Government/UTs (a) Holding analogous posts on regular basis: Or Constable (Photographer) with five years regular service in the pay scale of PB-1 Rs. 5200-20200/- Grade Pay Rs. 2000/- with photo section.
13.	If a DPC exists, what is its composition.	1. Joint Commissioner of Police – Chairman. 2. Deputy Commissioner of Police – Member 3. A member of SC/ST category not below the rank of Addl. Dy. Commissioner of Police (to be nominated by the Commissioner of Police).
14.	Circumstances in which UPSC to be consulted in making recruitment	Not applicable

21. **Certificate of appointment**-(1) As prescribed in section 13 of the Delhi Police Act, 1978, every enrolled police officer i.e. constable to Inspector shall, on enrolment, be given a certificate of appointment in form No. 'F'. He shall sign its receipt in his character roll. Such certificate shall be signed by the officer empowered to make the appointment.

2. A certificate of appointment is a document designed to help the police officer to establish his identity during performance of his duty. It shall bear his photograph/signatures and constabulary/range No. It shall not however, be equal to a letter of appointment.

(Substituted in Rule 22 vide notification No.F.13/21/2002/Home(P)/Estt./2201-04, dated 07.5.2003)

Rule 22 of the Principal Rules shall be substituted as under:

“Seniority in the rank of upper and lower subordinate shall be initially reckoned from the date of first appointment, and officer of subordinate rank promoted from a lower rank being considered senior to persons appointed direct to the same rank on the same day. The seniority of direct recruits in all ranks except Sub-Inspectors (Executive) appointed as a result of some examination or selection shall be reckoned by the order of merit determined by the selection Board and in case no order of merit is indicated, by the age of candidates, the oldest being placed senior most and the youngest the junior most. The inter-se-seniority of directly recruited Sub-Inspector (Executive) shall be fixed on the basis of total of marks obtained by them in the Staff Selection Commission Examination/Interview as well as in the final examination held at Police Training School/College.

23. Correct recording of date of birth.-(1) Great care shall be taken to ensure that the date of birth of every police officer of subordinate rank is correctly recorded at the time of appointment, as this record because of utmost importance in deciding the officer right to pension and is accepted as decisive in the absence of proof that the original entry was wrong and that the date of birth originally recorded was due to a bonafide clerical mistake. The best proof of age is university or school leaving certificate in the case of fresh recruits and the age given in the military discharge certificate in the case of ex-military personnel.

(2) In no case shall a correction in recorded date of birth be allowed at any stage after it has been once recorded and accepted to be correct by the individual concerned in service book or Character Roll.

24. Medical examination of candidates.-(1) Before enrolment, every candidate shall be medically examined and certified physically fit for police service by the police surgeon or medical officer appointed by the Commissioner of Police. A certificate, in forms ‘D’, ‘E’ duly signed by the medical officer, is essential for enrolment. Before his medical examination the candidates shall be required to give a declaration in form ‘C’ in the presence of the medical officer such declaration being a precondition for enrolment. The candidates declared medically unfit shall be informed, in writing, of the reasons of unfitness.

(2) The medical examination shall be conducted in accordance with the instructions contained in Appendix XXX. The medical officer shall test the eye sight, speech and hearing of the candidate his freedom from physical defects, organic or contagious disease, his age or any other defects or tendency likely to render him unfit for police service. Candidate shall be rejected for any disease or defect likely to render them unfit for the duties of a police officer at any stage.

(3) The appointing authorities may themselves reject candidates whose general standards of physique and intelligence are not satisfactory. Only those candidates shall be sent for medical examination who measure upto the requisite physical standards.

(4) In the case of women recruits, the medical examination shall be conducted by an approved lady Medical officer.

(5) Every candidate shall be duly screened during medical examination and those candidates who are finally found fit, their blood tests shall be carried out and the result of their blood grouping indicated. This shall form a permanent record with their Character Roll so that blood of proper grouping could be made available to them in case of any medical emergency, with out any loss of time.

25. **Verification of character and antecedents** – (1) Every candidate shall, before appointment, produce an attestation form, duly certified by two gazetted officers, testifying that the candidate bears a good moral character and they are not aware of anything adverse against him. The candidate may be provisionally enrolled pending verification of his character and antecedents which shall be done by making a reference to the concerned police station. Standing instructions in this regard laying down the procedure for getting such verifications shall be issued by the Commissioner of Police.

(2) An entry about the result of verification of character and antecedents shall be made in the service book/character Roll of the police officer concerned. The papers of such verification shall be filed with his miscellaneous Personal File.

26. **Other conditions of service and residuary matters** – (1) The general conditions of service of all police officers of subordinate rank, such as pay, pension, leave, joining time, traveling allowance etc. shall be governed by the rules framed in this behalf, under the Delhi Police Act, 1978 or where such rules are silent, by the rules/orders as applicable to other Central Govt. Civil servants as issued by the Govt. of India from time to time as may be expedient.

(2) In regard to matters not specifically covered by these Rules the police officers of subordinate rank shall be governed by the rules, regulations and other orders applicable to the corresponding grades of civilian employees serving under the Govt. of India.

(3) Service records of police employees shall be maintained as per details to be specified in the Delhi Police manual by the Commissioner of Police.

27. **Recruitment through Employment Exchange** – All vacancies which are not filled through the Union Public Service Commission or by competitive examination or by departmental promotion or transfers should invariably be notified in good time to the Employment Exchange.

(Substituted in Rule 27-A vide Notification No. F.16/1/2018/HP-I/Estt./5475-5477, dated 22.10.2018)

27-A. **Relaxation of upper age limit for departmental candidates** :- (i) Relaxation of upper age limit for all departmental candidates for direct recruitment against group ‘C’ posts [except for the posts of Sub-Inspector (Executive)-Male and Female] who are enlisted in Delhi Police with a minimum of three years continuous service shall be as follows :-

“40 years for general category candidates, 43 years for OBC category candidates and 45 years in cases of candidates belonging to cheduled Castes/Scheduled Tribes.”

(ii) Relaxation of upper age limit for departmental candidates for direct recruitment of Sub-Inspector (Executive)-Male and Female who are enlisted in Delhi Police with a minimum of three years continuous service shall be as follows :-

“30 years for general category candidates, 33 years for OBC category candidates and 35 years in case of candidates belonging to Scheduled Castes/Scheduled Tribes.”

(Substituted Rule 28 sub rule (1) clause (a) vide Notification No. F.3/8/2006/HP-I/Estt./235, dated 22.4.2008)

28. Enlistment of ex-servicemen – (1) Re-enlistment shall be permissible only in the rank of constable and past service will count for pension as per provisions of rules 18 and 19 of the CCS (Pension) Rules, 1972 :-
- (a) Ex-servicemen who are paid from Central revenues may be re-enlisted as constable at the discretion of the appointing authority if their discharge certificate shows previous service as Good or of higher classification :
Provided that-
- (i) They present themselves within two years of previous discharge;
- (ii) They conform to the educational standard laid down for recruits from open market and such endurance/efficiency as prescribed by the Commissioner of Police from time to time by issuing necessary standing orders;
- (iii) They are medically fit for police service according to standards prescribed for recruits, and
- (iv) Age concession shall be allowed to them in accordance with the orders/instructions on the subject issued by the Central Govt. from time to time.
- (b) Cavalry and infantry reservists of the Indian Army, below the age of 30 years, may be enrolled, provided that their military service records shows good conduct, and they are exempted from annual military training by the Defence authorities.
- (c) Reservists of other branches of the India Army may also be enlisted in the Police, provided that the conditions of their reserve service and periodical training do not interfere with their police duties.
- (d) The total number of all classes of reservists shall not exceed five percent of the sanctioned strength of constables. They shall be released from employment as soon as mobilization is ordered so as to enable them to rejoin the colours.
- (2) The service rendered by ex-servicemen in the Army who are re-enlisted in the Police Department, shall count towards Civil Pension, if the conditions laid down in rule 19 of CCS (Pension) Rules, 1972 are fulfilled.
29. **Enrolment of Police pensioners** – (1) Police officers of subordinate ranks discharged on a compensation or invalid gratuity, or pension may be re-employed in the same rank which they had held before retirement in the Police service, upto the age of 50 years subject to the condition that the retired subordinate officer who has obtained a gratuity/pension, if re-employment in qualifying service, may either retain his gratuity/pension in which case his previous service shall not count for future pension, or refund it and count his previous service towards future pension. The option shall be exercised within a period of three months from the date of re-employment. Such re-employment shall be made only after fresh medical examination by the police surgeon and on production of a discharge certificate by the police pensioner showing that his previous service was classified as not lower than very good. The order re-employing such officer shall specifically state the amount of any gratuity or pension received by him on discharge and a copy of such order shall also be sent to the Pay and Accounts Officer concerned.
30. **Power to relax.** - When the Administrator is of the opinion that it is necessary or expedient so to do, he may, by order, for reasons to be recorded in writing, relax any of the provisions of these Rules with respect to any class, category, of persons or posts or in an individual case.

31. **Appointment of special police officers** – (1) The names of all special police officers appointed under section 17 of the Delhi Police Act, 1978 shall be published in Delhi Police Gazette (Extra-ordinary) and also notified through press (2 Hindi and 2 English Dailies) for the information of general public. A copy of the relevant gazette shall also be exhibited at conspicuous places on the notice boards in the police stations concerned and such other public places e.g. public libraries; notice boards, post offices as the Commissioner of Police, may consider expedient.

(2) Every special police officer, on appointment shall :-

(a) Receive a certificate of appointment in the form below :-

Police Department

Delhi

“Certificate of Appointment”
of
Special Police Officers

Passport size photograph to be Attested by Dy. Commissioner of Police of the area concerned. Signature of Special Police Officer. Attestation by Deputy Commissioner of Police of Distt. concerned.

Certified that Shri.....S/o..... R/o..... whose photographs appear at page 2 of this certificate, has been appointed as a Special Police Officer under section 17 of the Delhi Police Act, 1978 and vested with the powers, privilege and immunities of a police officer with effect from This appointment shall be valid Upto

Signature of the Special Police Officer...

.....
Attestation by

Name

Seal

Commissioner of Police

(b) Have the same powers, privileges and immunities and perform the same duties and be subject to the same authorities as an ordinary police officer of subordinate rank.

(3) Ordinarily, whenever the appointment of special police officers becomes necessary or desirable efforts shall be made to appoint volunteers only. No unwilling persons should be appointed unless sufficient volunteers cannot be found.

(4) Residents of disturbed areas may be appointed special police officers in two ranks, namely (a) Senior Special Police Officers and (b) Special Police Officers. No such police officers shall be deemed to hold a rank equal to that of the Station House Officer of the concerned police station.

(5) Special Police Officers shall be subordinate to and be under the orders of the senior officer of the regular police present on the spot.

(6) Special police officers should ordinarily be chosen from among the respectable, loyal, and influential persons of the neighbourhood, whose authority is likely to be respected by the masses and

who are likely to use their influence to prevent disturbances. In no case, should be special police officer be appointed as a punitive measure.

(7) When special police officers are appointed, the more influential and useful from amongst them may be appointed as Senior Special Police Officers above the others, and be required to enforce discipline among the special police officers appointed under their command.

(8) Whenever possible special police officers of good social standing should be encouraged to bring with them their tenants and dependants, who shall be enrolled as special police officers, the post of senior special police officer being given to the person through whose agency the special police officers are enrolled.

(9) Special Police Officers (senior or others) will ordinarily be armed with batens or lathis at the discretion of the Deputy Commissioner of Police.

(10) An armband or brassard with the letter "S.P.O." and a Serial number should be issued to Special Police Officers, Senior Special Police Officers, shall, in addition, be given an embroidered badge displaying Delhi Police Emblem with an inscript, 'Special Police Officer', below, to be fixed on the top left pocket of their shirts/coats.

(11) A Senior Special Police Officer shall be entitled to receive all courtesies due to a senior officer, but his authority will extent only to special police officers under the charge and not to those of the regular police. Influential persons of superior social standing who are enrolled as such should, as a rule, be employed on staff and supervisory duties and classified Senior Special Police Officers.

(12) **Discipline** – The requirements in this respect shall usually be light. Conditions, which might be regarded by local residents, as offensive and unnecessarily irksome, shall not be insisted upon. Physical drill, for instance, would in most cases be inappropriate and the saluting of petty officers unnecessary, while parades or attendance at the police stations, when necessary, should be so regulated as to cause as little inconvenience as possible.

(13) A copy of section 17 of Delhi Police Act and also a copy of these Rules relating to the enrolment, etc., of special police officers shall be given to each special police officer as soon after his enrolment as may be possible.

(14) Special Police Officers, whenever detailed for duties, exceeding 4 hours shall be paid food allowance at the rate of Rs. 7.50 for senior special police officers and Rs. 5 for other per day. Expenditure on this account shall be debitable under head, 'Reward to Public'.

32. **Repeal & Savings** – All provisions contained in the Punjab Police Rules as applicable to the Union Territory of Delhi, relating to appointments and recruitment of employees are hereby repealed, subject to the provisions as contained in the proviso to sub-section (1) and (2) of Section 149 of the Delhi Police Act, 1978.

Inserted vide notification No. 5/15/82-Home (P)/Estt., dt. 02.05.1983.

By order and in the name of Administrator of
the Union Territory of Delhi.

(Sd/-)
K.K. BHASIN,
Joint Secretary (Home)

APPENDIX

Points to be observed by Medical Officers in examining candidates for recruitment to the Delhi Police are indicated in the following paragraphs.

Medical officer will satisfy themselves regarding each candidate on the following points in the order given. If a disqualifying defect is noticed the recruit will be rejected without further examination and appropriate entries made in the Recruits Register. Each eye must have a full field of vision as tested by hand movements.

(Amended clause (a) in sub-clause (i) vide Notification No. F.13/29/2006/HP-I/Estt./1194 to 1197, dated 25.06.2010)

(a) That the vision is upto the following standard:-

(i) For Constables, Head Constables and Sub-Inspector.

Visual acuity (both eyes)

6/12 without glasses **and shall be free from colour blindness.**

(Insertion of the following lines after the aforesaid word “colour blindness” in clause (a)(i) vide Notification No. F.16/1/2018/HP-I/Estt./5475-5477, dated 22.10.2018).

“and without any correction like wearing glasses or surgery of any kind to improve visual acuity. No relaxation is allowed to any category of candidates on this count”.

(ii) For drivers and Traffic staff visual acuity (both eyes)

6/12 without glasses shall be free from colour blindness.

(iii) For Clerical staff and technical hands, Distant vision.

Better eye	Worse eye	Near vision
6 without glasses	6/36 corrected with glasses to 6/9 6/12 without glasses (both eyes)	J-2

Notes.- In examining the recruits by means of the “Test Dot Card” the following directions should be observed.

(i) Place the recruit with his back to the light and hold the Test Card perfectly upright in front of him at a measured distance of exactly 10 feet. The light should fall fully on the card.

(ii) Examine each eye separately. The eye not under trial should be shaded by the hand of an Assistant, who will take care not to press on the eye ball.

(iii) Expose some of the dots. Not more than 5 or 6 at a time, and desire the recruit to name their number and positions and vary the group frequently to provide against deception.

(iv) The “Test Dot Card” must be kept perfectly clean.

(b) The height and chest measurements should conform to the standards prescribed in Appendix 1 of these Rules.

(c) Neither speech nor hearing is defective. No recruit will be enlisted who suffers from deafness, aural discharge earache, tinnitus or vertigo or who is found on examination to have dermatitis, atresia or exostosis of the meatus, perforation of the tympanic membrane, or who has had radical mastoid operation.

(d) The recruit should be healthy, strong and active.

(e) He should be sufficiently intelligent.

(f) There should be no malformation, deficiency or defect of any essential part.

(g) There should be perfect motion in every joint and good physical development and power.

(h) The recruit should be free from disease of the nervous, circulatory, respiratory, digestive, cutaneous, lymphatic, generative or excretory system. Special care should be given to tracing the presence of contagious or infectious disorders, rupture, strictures, dysentery, hepatic or severe malaria disease.

(i) There should be no evidence of fits, old injuries to the head, or of a personal or family medical history which would be likely to render him unfit.

(j) It should be ensured that the recruit's declared age, as compared with appearance, physical equivalents, or other's evidence is correct. In case of doubt the Medical officer will record the apparent age.

Note.- The points noted in (b), (d), (g) and (j) will be decided by the Deputy Commissioner of Police when recruits are selected by him. The recruit must strip for examination, due regard being paid to privacy and decency. A loin covering may be permitted. Every part of the body must be examined and if a recruit will not submit to this after persuasion he must be rejected.

(k) The medical officer will reject a recruit for any disease or defect which is likely to render him unfit for the duties of the particular branch of the service in which he is desirous of being enrolled.

Note.- The following points should not be overlooked:-

(i) Glandular swellings and enlarged thyroid.

(ii) Prominence of eyes, squint, longstanding trachoma, nebulae or leucomata pannus.

(iii) Polypus of nose, perforated palate, tonsils, adenoids.

(iv) Insufficient sound teeth for efficient mastication severe pyorrhea.

(v) Loss or deformity of fingers, flat feet, hammer toes with painful corns or bursae on the dorsum of toes. Hallux valgus, hallux rigidus, knock-knee, deformity of chest and joints, abnormal curvature of the spine.

(vi) In veterate, cutaneous disease, fistulous condylomata, haemorrhoids prolapsus ani, varix or varicocele, undescended testicle, testicularis.

(vii) Recent marks of vaccination, and two identification marks should be noted.

Note.- For discharges soldiers for enlistment in the Police force:-

(i) The urine of recruits over 30 years of age should be examined.

(ii) The head should be examined for blows or cuts, and the recruit questioned if he is subject to fits of any kind.

(iii) The body should be examined for scars of war wounds. Persons with bow legs, irrespective of the degree of bow present shall not be recruited.

Slight curvature leg, is however, to be treated as normal and should not lead to unnecessary rejection.

(Insertion of the following clauses (L i.e. '1') after Clause 'k' vide Notification No. F.16/1/2018/HP-I/Estt./5475-5477, dated 22.10.2018).

- (1) Examination of tattoos on various parts of body for the post of direct recruitment of Executive cadre i.e. Constable to Sub-Inspector :-
 - (1) Tattoos on various parts of body :-
 - (a) Content – Tattoos depicting religious symbol or figure and the name, as followed in Indian Army, shall be permitted.
 - (b) Location – Tattoos marked on traditional sites of the body like inner aspect of forearm, but only left forearm, being non saluting limb or dorsum of the hands shall be allowed.
 - (c) Size must be less than $\frac{1}{4}$ of the particular part (Elbow or Hand) of the body.”

By order and in the name of the
Lieutenant Governor of the
National Capital Territory of Delhi

Special Secretary (Home)
Government of NCT of Delhi.

TO BE PUBLISHED IN DELHI GAZETTE PART-IV (EXTRA ORDINARY)
GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
HOME-I (POLICE)/ESTABLISHMENT DEPARTMENT

Notification No. F.16/1/2016/HP-I/Estt./6796 to 6798, dated 21.3.2017.

No. F.16/1/2016/HP-I/Estt./ , dated

NOTIFICATION

No. F.16/1/2016/HP-I/Estt./ . In exercise of the powers conferred by sub-section (1) and (2) of section 147 of the Delhi Police Act, 1978 (34 of 1978), the Lt. Governor of the National Capital Territory of Delhi is pleased to make the following rules, regulating the method of recruitment to the Group “C” “**Multi Tasking Staff**” (Civilian) posts in Delhi Police, namely :-

Short title and commencement :-

- (1) These rules may be called the Delhi Police, Group “C” “Multi Tasking Staff” (Civilian) Recruitment Rules, 2017.
- (2) They shall come into force on the date of their publication in the Delhi Gazette.

2. **Number of Posts, classification pay band and grade pay or pay scale :-** The number of posts, their classification and scale of pay attached thereto shall be specified in columns (2) to (4) of the Schedule annexed to these rules.
3. **Method of recruitment, age limit and other qualification, etc. :-** The method of recruitment to the said post, age limit, qualification and other matter relating thereto shall be as specified in columns (5) to (13) of the said Schedule.
4. **Disqualifications :-** No person ;
 - (a) who has entered into or contracted a marriage with a person having a spouse living, or
 - (b) who having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post :

Provided that the Government may, if satisfied, that such marriage is permissible under the personnel law applicable to such person and the other party to the marriage and that there are other grounds for so doing exempt any person from the operation of this rule.

5. **Power to relax :** Where the Government is of the opinion that it is necessary expedient so to do, it may, by order, and for reasons to be recorded in writing, relax any of the provisions of this rule with respect of any class or category of persons.
6. **Saving :-** Nothing in these rules shall affect reservations, relaxation of age limit and other concession required to be provided for the Scheduled Castes, Scheduled Tribes, Other Backward Classes, Ex-servicemen or any other special category of persons in accordance with the orders issued by the Government from time to time in this regard.

SCHEDULE

Name of post	No. of posts	Classification	Scale of pay	Whether Selection by merit or selection-cum-seniority or non-selection post	Age limit for direct recruits
(1)	(2)	(3)	(4)	(5)	(6)
Multi Tasking Staff (Civilian)	2200*(2017) (*Subject to variation dependent on workload).	Group "C" Non Gazetted, Non Ministerial	Pay Matrix Level-1 (Rs.18000-56,900)	Not applicable	<p>(1) Between 18 to 27 years of age.</p> <p>Relaxable by :-</p> <p>(a) Three years for Other Backward Classes.</p> <p>(b) Five years for Scheduled Caste/Scheduled Tribe.</p> <p>(c) For Ex-Servicemen, as per rules prescribed by the Government of India.</p> <p>(2) 35,38 and 40 years of age for widow/divorcee and judicially separated women of General, Other Backward Classes, Scheduled Caste & Scheduled Tribe categories respectively, who are not re-married.</p> <p>(3) 35,38 and 40 years of age for physically handicapped (40% and above) for General, Other Backward</p>

					<p>Classes and Scheduled Caste and Scheduled Tribe categories respectively.</p> <p>Note:- The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates, except for the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Island or Lakshadweep.</p> <p>Note :-</p> <p>In the case of recruitment made through the Employment Exchange, the crucial date for determining the age limit shall be the last date upto which the Employment Exchange is asked to submit the names.</p>
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Educational and other qualifications required for direct recruits	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotee.	Period of probation , if any
(7)	(8)	(9)
<p>Essential Qualifications :- Matriculation or equivalent pass or ITI Pass* *(as prescribed for specific trade)</p> <p>Desirable Qualifications:- Good working knowledge of trade.</p> <p>Medical standards (a) Better eye 6/6 without glasses, worse eye 6/36 corrected with glasses to 6/9 or 6/12; (b) The candidate should be of sound health, free from disease, defect or deformity.</p> <p>In case of persons with 40% and above disabilities, candidates who are selected against vacancies reserved for Person With Disabilities will be medically examined by the police surgeon/civil surgeon or medical officer appointed by the Commissioner of Police, Delhi to fix the medical standard of these candidates.</p>	Not applicable.	Two years.

Method of recruitment: whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be filled by various methods	In case of recruitment by Promotion/ absorption/ deputation, grades from which promotion/deputation/absorption to be made
(10)	(11)
By direct recruitment.	Not applicable

If a Departmental Promotion Committee exists what is its composition.	Circumstances in which Union Public Service Commission is to be consulted in making recruitment
(12)	(13)
<p>The composition of Departmental Promotion Committee for considering confirmation will be as under consisting of :- Deputy Commissioner of Police – (Chairman) Two Assistant Commissioners of Police – (Members)</p>	Not applicable

By order and in the name of the
Lieutenant Governor of the
National Capital Territory of Delhi,

(PAWAN KUMAR)
DY.SECRETARY (HOME-I)

RECRUITMENT RULES OF GAZETTED OFFICERS

HOME-I(POLICE)/ESTABLISHMENT DEPARTMENT NOTIFICATION

Delhi, the 30/31st March, 2017

F.No. 16/3/2014/HP-I/Estt./7031-7034:- In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, read with Government of India, Ministry of Home Affairs Notification No. F.24/78/68-DS(S) dated 24th September, 1968, the Lieutenant Governor of the National Capital Territory of Delhi, after prior consultation with the Union Public Service Commission, New Delhi, is pleased to make the following rules further to amend the Delhi Police (Appointment and Recruitment) Rules, 1981, relating to the post of Assistant Legal Advisor in Delhi Police, namely:-

1. Short title and Commencement.- (1) These Rules may be called the Delhi Police (Appointment and Recruitment)(Amendment) Rules, 2017.

(2) They shall come into force on the date of their publication in the Delhi Gazette.

2. Amendment of rule.- In the schedule to the Delhi Police (Appointment and Recruitment) Rules, 1981.

Name of Post	Number of Posts	Classification	Pay Band and Grade Pay/Pay Scale	Whether Selection post or non-selection post	Age limit for direct recruits
1.	2.	3.	4.	5.	6.
Assistant Legal Advisor	03*(2017) *Subject to variation dependent on workload	General Central Service Group 'B' Gazetted Non-Ministerial	Level-7 (Rs.44,900-1,42,400)	Not applicable	Not exceeding 30 years. (Relaxable for Govt. servants upto 5 years in accordance with the instructions or orders issued by the Central Government) Note:- The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur,

					Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti Districts and Pangi Sub-Division of Chamba District of Himachal Pradesh, Andaman and Nicobar Island or Lakshadweep).
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Educational and other qualification required for direct recruits	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Period of probation, if any	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be filled by various methods.
7	8	9	10
<p><u>Essential</u></p> <p>(i) Degree in Law (LLB)/5-years Integrated Degree in Law from a recognized University/ Institute.</p> <p>(ii) 2 years' experience in Law Department or a Government or private listed organization/ practice at Bar.</p> <p><u>Desirable</u></p> <p>Studied Hindi subject upto 12th Standard.</p> <p>Note 1: Qualifications are relaxable at the discretion of the UPSC for reasons to be recorded in writing in case of candidates otherwise well qualified.</p> <p>Note 2: The qualification(s) regarding experience is/are relaxable at the discretion of the U.P.S.C. in the case of candidates belonging to SC/ST, if at any stage of selection, the UPSC is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.</p>	Not applicable	Two years for Direct Recruits	By Deputation (including Short Term Contract) failing which by Direct Recruitment

In case of recruitment by promotion/deputation /absorption grades from which promotion/ deputation/absorption to be made	If a Departmental Promotion Committee exists what is its composition	Circumstances in which Union Public Service Commission to be consulted in making recruitment
11.	12.	13.
<p>Deputation (including Short Term Contract) Officers under the Central Government/State Governments/Union Territory Administrations/ Public Sector Undertakings/ Universities/ Recognized Research Institutions/Semi Government or Autonomous Bodies/Statutory Organizations:-</p> <p>A) (I) holding analogous posts on Regular basis in the parent cadre/department; or (II) with 5 years service in the grade rendered after appointment thereto on a regular basis in the posts in Level-6 (Rs. 35,400-1,12,400) in pay matrix or equivalent in the parent cadre or department; and</p> <p>B) Possessing the educational qualifications and experience prescribed for direct recruits under Column 7</p> <p>(Period of deputation including Short Term Contract in another ex-cadre post held immediately preceding this appointment in the same or some other Organization/Department of the Central Government shall ordinarily not exceed 3 years). The maximum age limit for appointment by Deputation including short term contract shall not be exceeding 45 years on the closing date of receipt of application.</p>	<p><u>Group 'B' Departmental Confirmation Committee</u></p> <ol style="list-style-type: none"> 1. Special Commissioner of Police (Admn.), Delhi Police – Chairman 2. Special Secretary/Joint Secretary (as nominated by Pr. Secretary, Home), Govt. of NCT of Delhi – Member 3. Special Secretary/Joint Secretary (as nominated by Pr. Secretary, Services), Govt. of NCT of Delhi - Member 	<p>Consultation with UPSC necessary while making Direct Recruitment</p>

By order and in the Name of the
Lieutenant Governor of the National
Capital Territory of Delhi,

(PAWAN KUMAR)
DY.SECRETARY (HOME-I)

**HOME-I(POLICE)/ESTABLISHMENT DEPARTMENT
NOTIFICATION**

Delhi, the 7th July, 2017

No. F.13/20/99/Home(P)/Estt./1641-1644:- In exercise of the powers conferred by sub-section (1) and (2) of section 147 of the Delhi Police Act, 1978 (34 of 1978), the Lt. Governor of the National Capital Territory of Delhi is pleased to make the following rules, regulating the method of recruitment to the posts of Assistant Commissioner of Police (Senior Research Officer) in Delhi Police, namely:-

1. **Short title and Commencement.-** (1) These Rules may be called the Delhi Police, Assistant Commissioner of Police (Senior Research Officer) Recruitment Rules, 2017.
(2) They shall come into force on the date of their publication in Delhi Gazette.
2. **Number of Posts, classification pay band and grade pay or pay scale.-** The number of posts, their classification and scale of pay attached thereto shall be specified in columns (2) to (4) of the Schedule annexed to these rules.
3. **Method of recruitment, age limit and other qualification, etc.-** The method of recruitment to the said post, age limit, qualification and other matter relating thereto shall be as specified in columns (5) to (13) of the said Schedule.
4. **Disqualifications.-** No person ; (a) who has entered into or contract a marriage with a person having a spouse living, or (b) who having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post : Provided that the Government may, if satisfied, that such marriage is permissible under the personnel law applicable to such person and the other party to the marriage and that there are other grounds for so doing exempt any person from the operation of this rule.
5. **Power to relax.-** Where the Government is of the opinion that it is necessary expedient so to do, it may, by order, and for reasons to be recorded in writing, relax any of the provisions of this rule with respect of any class or category of persons.
6. **Saving.-** Nothing in these rules shall affect reservations; relaxation of age limit and other concession required to be provided for the Scheduled Castes, Scheduled Tribes, Other Backward Classes, Ex-servicemen or any other special category of persons in accordance with the orders issued by the Government from time to time in this regard.

SCHEDULE

Name of Post	Number of Posts	Classification	Pay Band and Grade Pay/Pay Scale/Level in the Pay Matrix	Whether Selection or non-selection post	Age limit for direct recruits
1.	2.	3.	4.	5.	6.
Assistant Commissioner of Police (Senior Research Officer)	02*(Two)(2017) *Subject to variation dependent on workload	General Central Service Group- B Gazetted, Non-Ministerial	Level-8 (Rs.47,600-1,51,100)	Selection	Not Applicable

Educational and other qualifications required for Direct Recruits	Whether age And Educational Qualifications prescribed for Direct Recruits will apply in the case of Promotees	Period of probation, if any	Method of recruitment, whether by Direct Recruitment or by Promotion or by Deputation/Absorption and percentage of the vacancies to be filled by various methods
7.	8.	9.	10.
Not Applicable	Not Applicable	Not Applicable	i) 50% by promotion failing which by deputation including short-term contract ii) 50% by deputation including short term contract

In case of recruitment by Promotion/Deputation /Absorption Grades from which promotion/ deputation/ absorption to be made	If a Departmental Promotion Committee exists what is its composition	Circumstances in which Union Public Service Commission to be consulted in making Recruitment
11.	12.	13.
<p>Promotion:- From amongst the Departmental Inspector (Junior Research Officer) in Level 7 (Rs.44,900-Rs. 1,42,400) in pay matrix with two years regular service in the Grade. Note : Where Juniors who have completed their Qualifying/Eligibility Service are being considered for promotion, their Seniors would also be considered provided they are not short of the requisite Qualifying/Eligibility Service by more than half of such Qualifying/ Eligibility Service OR Two (02) years, whichever is less and have successfully completed their probation period for promotion to the next higher Grade alongwith their Juniors who have already completed such Qualifying/Eligibility Service.</p> <p>Deputation (including Short Term Contract):- Officers under the Central Government/State Governments/Union Territory Administrations / Public Sector Undertakings/ Universities/ Recognized Research Institutions/Semi Government or Autonomous Bodies/Statutory Organizations:</p> <p>A(i) Holding analogous post on regular basis in the parent Cadre/Department; OR</p>	<p>Group 'B' Departmental Promotion Committee</p> <ol style="list-style-type: none"> 1. Principal Secretary (Home), GNCT, Delhi – Chairman 2. Special Secretary (Services), GNCT, Delhi – Member 3. Joint C.P./HQ., Delhi Police - Member 	<p>Consultation with UPSC necessary while appointing an officer on deputation (ISTC).</p>

<p>(ii) with two (02) years service in the Grade rendered after appointment thereto on a regular basis in posts in Level-7 (Rs. 44,900-1,42,400) in pay Matrix or equivalent in the Parent Cadre OR department; AND</p> <p>B) Possessing the following Educational Qualification & Experience :</p> <p>Essential :-</p> <p>(i) Master Degree in Statistics/Mathematical Statistics from a Recognized University/ Institute; OR Master's Degree in Mathematics/Economics/ Commerce/ Physics/Sociology/ Criminology with at least one subject on General Statistics from a Recognized University/Institute; AND</p> <p>(ii) Three (03) years Experience of collection of Statistical Data in a Government Department.</p> <p>Desirable :-</p> <p>(1) Master Degree in Operational Research from a Recognised University/Institute.</p> <p>(2) Analysis of Statistical Data relating to Crime.</p> <p>(3) Diploma in Computer Application.</p> <p>Note-1 :</p> <p>The Departmental Officers in the feeder category who are in direct line of promotion will not be eligible for consideration for appointment on deputation. Similarly deputationists shall not be eligible for consideration for appointment by promotion.</p> <p>(The period of deputation (ISTC) including the period of Deputation (ISTC) in another Ex-Cadre post held immediately preceding this appointment in the same or some other Organization/ Department of the Central Government shall ordinarily not to exceed three (03) years. The maximum age limit for appointment by Deputation (ISTC) shall not exceed 56 years as on the closing date of receipt of applications).</p>		
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By order and in the Name of the
Lt. Governor of the National
Capital Territory of Delhi,

(PAWAN KUMAR)
DY.SECRETARY (HOME-I)

